



FOURTEENTH-KERALA LEGISLATIVE ASSEMBLY

**RESUME
OF
BUSINESS TRANSACTED DURING
THE THIRTEENTH SESSION**

©

Kerala Legislature Secretariat

2019

KERALA NIYAMASABHA PRINTING PRESS.

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

**RESUME
OF
BUSINESS TRANSACTED DURING
THE THIRTEENTH SESSION**

THIRTEENTH SESSION

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY
Thirteenth Session

Date of Commencement ..	November 27, 2018
Date of Adjournment ..	December 13, 2018
Date of Prorogation ..	December 13, 2018 (At the conclusion of its sitting)
Number of sittings ..	13 (Thirteen)

**PARTY POSITION OF FOURTEENTH KERALA LEGISLATIVE ASSEMBLY
(As on NOVEMBER 27, 2018)**

Ruling

Communist Party of India (Marxist)	.. 58
Communist Party of India	.. 19
Janata Dal (Secular)	.. 03
Nationalist Congress Party	.. 02
Congress (Secular)	.. 01
Kerala Congress (B)	.. 01
Communist Marxist Party Kerala State Committee	.. 01
National Secular Conference	.. 01
Independents	.. 05

Opposition

Indian National Congress	.. 22
Indian Union Muslim Leage	.. 17*
Kerala Congress (M)	.. 06
Kerala Congress (Jacob)	.. 01
Bharatiya Janata Party	.. 01
Independents	.. 01
Total	.. 139
Speaker	.. 01
Grand Total	.. 140

* P. B. Abdul Razak elected member from 01-Manjeshwar expired on 20-10-2018

Speaker

SHRI P. SREERAMAKRISHNAN

Deputy Speaker

SHRI V. SASI

Council of Members

1. Shri Pinarayi Vijayan, Chief Minister
2. Shri A. K. Balan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs
3. Shri E. Chandrasekharan, Minister for Revenue & Housing
4. DR. K. T. Jaleel, Minister for Higher Education, Welfare of Minorities, Wakaf & Hajj Pilgrimage
5. Shri E. P. Jayarajan, Minister for Industries, Sports & Youth Affairs
6. Shri M. M. Mani, Minister for Electricity
7. Shri Mathew T. Thomas, Minister for Water Resources
8. Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering & Cashew Industry
9. Shri A. C. Moideen, Minister for Local Self Governments
10. Shri K. Raju, Minister for Forests, Animal Husbandry and Zoos
11. Shri Ramachandran Kadannappalli, Minister for Ports, Museums and Archeology
12. Shri T. P. Ramakrishnan, Minister for Labour & Excise
13. Prof. C. Raveendranath, Minister for General Education
14. Shri A. K. Saseendran, Minister for Transport
15. Smt. K. K. Shailaja Teacher, Minister for Health, Social Justice and Woman and Child Development

16. Shri G. Sudhakaran, Minister for Public Works & Registration
17. Shri V. S. Sunil Kumar, Minister for Agriculture
18. Shri Kadakampally Surendran, Minister for Co-operation, Tourism & Devaswoms
19. Shri P. Thilothaman, Minister for Food & Civil Supplies
20. DR. T. M. Thomas Isaac, Minister for Finance & Coir

Leader of the House

SHRI PINARAYI VIJAYAN

Leader of Opposition

SHRI RAMESH CHENNITHALA

Secretary

SHRI V. K. BABU PRAKASH

CONTENTS

THIRTEENTH SESSION

	<i>Page</i>
1. Obituary References ..	1
2. Panel of Chairmen ..	2
3. Questions ..	2
4. Adjournment Motions ..	2
5. Calling Attention ..	3
6. Matters raised under Rule 304 ..	3
7. Papers laid on the Table ..	3
8. Presentation of Reports ..	3
9. Consideration of Reports ..	6
10. Amendment to Report of Business Advisory Committee ..	6
11. Statements under Rule 300 ..	6
12. Legislative Business ..	6
13. Private Member's Business ..	9
14. Question of Breach of Privilege ..	10
15. Visitors ..	11
16. Termination of the Session ..	11
17. Appendices ..	13

RESUME OF BUSINESS TRANSACTED DURING THE THIRTEENTH SESSION OF THE FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

The Summons dated November 9, 2018 for the Thirteenth Session of the Fourteenth Kerala Legislative Assembly was issued to the Members on November 12, 2018. The Session commenced at 9.00 a.m. on Tuesday, November 27, 2018 and adjourned sine-die at 11.49 a.m. on Thursday, December 13, 2018. The House met on the following days, viz., 2018 November 27, 28, 29, 30 and December 3, 4, 5, 6, 7, 10, 11, 12, 13 (13 days of sittings). The House transacted business for 27 Hours 59 Minutes.

Obituary References

On November 27, the Speaker made reference on the demise of P. B. Abdul Razak, Member of the 14th Kerala Legislative Assembly. Shri Pinarayi Vijayan, Chief Minister and the following Members representing various parties associated themselves to the sentiment expressed by the chair.

Shri Ramesh Chennithala, Leader of Opposition

Shri V. S. Sunil Kumar, Minister for Agriculture

Dr. M. K. Muneer

Shri C. K. Nanu

Shri K. M. Mani

Shri Thomas Chandy

Shri Anoop Jacob

Shri Ramachandran Kadannappally, Minister for Ports, Museums and Archeology

Shri O. Rajagopal

Shri K. B. Ganesh Kumar

Shri N. Vijayan Pillai

Shri P. C. George

As a mark of respect to the deceased, the Members stood in silence for a while.

On 13th December, the Speaker made reference on the demise of M. M. Jacob, former Union Minister, K. V. Kurian, former Member, H. N. Anandkumar, Union Minister for Parliamentary Affairs, M. I. Shanawas, Member of Parliament, E. Narayanan Nair, former Member, C. N. Balakrishnan, former Minister. As a mark of respect to the deceased, the Members stood in silence for a while.

Panel of Chairmen

The following Members were nominated to the Panel of Chairmen for the Session:

1. Shri A. M. Ariff
2. Shri E. K. Vijayan
3. Shri Sunny Joseph

Questions

Details regarding the number of notices of questions received and the number of questions answered on the floor of the House are given in Appendix I.

Adjournment Motions

During the Session 5 notices of Adjournment Motions were received. Out of which one was taken up for discussion as detailed below:

On 5th December 2018, the Speaker informed the house that Shri V. D. Satheesan and three other Members had given notice for moving an adjournment motion regarding the serious situation reported to have arisen consequent to the failure in providing adequate relief to those who lost their houses and house hold instruments and lively hood and to those who lost their crops in Kuttanad during the flood havoc and the stagnation in relief operations. As the Chief Minister expressed willingness to discuss on the motion the Speaker granted permission to move the adjournment motion and announced that the motion would be taken up for discussion on the same day at 1 p.m. for two hours. Shri V. D. Satheesan moved the Adjournment Motion in the allotted time and a discussion was held. The Chief Minister replied to the points raised in the discussion. In the absence of the mover of the Adjournment Motion, the motion was declared lost.

Details of notices of Adjournment Motions in respect of which consent was withheld, after hearing the views of Ministers concerned on the floor of the House are given in Appendix II.

Calling Attention

During the Session 24 Statements were made by Ministers under Rule 62, details of which are given in Appendix III.

Matters raised by Members under Rule 304

During the Session, 100 matters were raised in the House by Members under Rule 304, details of which are given in Appendix IV.

Papers laid on the Table

The details of Papers laid on the Table are given in Appendix V.

Presentation of Reports

The following Reports were presented on the dates noted against each:

1	The Thirteenth Report of the Business Advisory Committee.	28-11-2018
2	The Fourteenth Report of the Committee on Private Members Bills and Resolutions.	29-11-2018
3	The Report of the Subject Committee VII on the Kerala Shops and Commercial Establishments (Amendment)Bill, 2018.	30-11-2018
4	The Report of the Subject Committee IX on The Kerala Municipality (Third Amendment)Bill, 2018.	30-11-2018
5	The Report of the Subject Committee IX on The Kerala Panchayat Raj (Third Amendment)Bill, 2018.	30-11-2018
6	The Report of the Subject committee VI on the Calicut University (Alternate Arrangements Temporarily of the Senate and the Syndicate) Bill, 2018.	4-12-2018
7	The Report of the Subject Committee XIV on the Kerala Police (Amendment) Bill, 2018.	4-12-2018

8	The 73 rd to 80 th Reports of the Public Undertaking Committee.	4-12-2018
9	The 3 rd Report of the Committee on Welfare of the Youth and Youth Affairs.	4-12-2018
10	The Report of the Subject committee VI on the Kerala Sports (Amendment) Bill, 2018.	5-12-2018
11	The Report of the Subject Committee VIII on the Kerala Goods and Services Tax (Amendment) Bill, 2018.	5-12-2018
12	The Thirty Second to Forty First Reports of the Committee on Public Accounts.	5-12-2018
13	The Second Report of the committee on the Welfare of Senior Citizens.	5-12-2018
14	The Report of the Subject committee I on the Kerala Fishermen Debt Relief Commission (Amendment) Bill, 2018.	6-12-2018
15	The Fourth and Fifth Reports of the Committee on the Welfare of Backward Class Communities.	6-12-2018
16	The First to Fifth Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.	6-12-2018
17	The Sixteenth Report of the Committee on Subordinate Legislation.	6-12-2018
18	The Fifteenth Report of the Committee on Private Members' Bills and Resolutions.	6-12-2018
19	The Report of the Subject Committee XI on the Kerala Co-operative Societies (Second Amendment) Bill, 2018.	7-12-2018
20	The Sixth Report of the Committee on the Welfare of Non-Resident Keralites.	7-12-2018
21	The Eighth and Ninth Reports of the Committee on the Welfare of Women, Transgenders, Children and Differently Abled.	7-12-2018

22	The Second Report of the Committee of Privileges and Ethics.	10-12-2018
23	The Special Report of the Subject Committee IV on the Public Undertakings namely TRACO Cable Company Ltd. and the Kerala Artisans Development Corporation.	11-12-2018
24	Special Report of the Subject Committee IX on the empowerment and expansion of Kudumbasree units.	11-12-2018
25	Eighteenth and Nineteenth Reports of The Committee on Estimates.	11-12-2018
26	The Twenty Eighth to Thirty Second reports of the Committee on Local Fund Accounts.	11-12-2018
27	The Seventeenth Report of the Committee on Subordinate Legislation.	11-12-2018
28	The Fifth Report of the Committee on Government Assurances.	11-12-2018
29	The Third Report of the Committee of Privileges and Ethics.	12-12-2018
30	The Fifteenth Report on the Committee on Environment.	12-12-2018
31	The Second Report of the Committee on Papers Laid on the Table.	12-12-2018
32	The Fourth report of the Committee on Official Language.	12-12-2018
33	The Special Reports of the Subject Committee I on the "Flood Rehabilitation Package in Agriculture and Animal Husbandry Sector" and the "Project formulated by the Department of Agriculture for ensuring safe food through encouraging Bio-farming".	13-12-2018
34	The Special Reports of the Subject Committee VII on "ODEPC" and "Loss incurred in the production, transmission and distribution sectors including major and minor electricity projects, due to the flood in August 2018".	13-12-2018

Consideration of Reports

The following Reports were adopted by the House on the dates noted against each:

1	The Thirteenth Report of the Business Advisory Committee	28-11-2018
2	The Fourteenth Report of the Committee on Private Members' Bills and Resolutions.	30-11-2018
3	The Second Report of the Committee of Privileges and Ethics.	11-12-2018
4	The Third report of the Committee of Privileges and Ethics was adopted by the House with amendments.	13-12-2018

Amendment to Report of Business Advisory Committee:

On December 6, 2018, the Speaker informed the house that in partial modification of the recommendations made by the Business Advisory Committee in its 13th report, the date for consideration of the Kerala Fishermen Debt Relief Commission (Amendment) Bill, 2018 Scheduled for 13th December, 2018 and that for the Kerala Co-operative Societies (Second Amendment) Bill, 2018 Scheduled for 12th December 2018 stood mutually changed, by the leave of the House.

Statements under Rule 300

On 29th November 2018, Shri Pinarayi Vijayan, Chief Minister laid on the Table a statement under Rule 300, regarding post flood re-construction activities in the State.

On 6th December 2018, The Minister for Transport made a statement regarding the hike in auto, taxi fare.

On 11th December 2018, Shri Pinarayi Vijayan, Chief Minister laid on the Table a statement regarding the move of the Central Government to privatise the Thiruvananthapuram International Airport.

LEGISLATIVE BUSINESS

I. Bills Passed:

The following Bills were introduced, taken into consideration and passed by the Assembly during the session:

1. The Kerala Municipality (Third Amendment) Bill, 2018. (Bill No. 160).
2. The Kerala Panchayat Raj (Third Amendment) Bill, 2018. (Bill No. 162).

3. The Kerala Shops and Commercial Establishments (Amendment) Bill, 2018. (Bill No. 163).
4. The Kerala Police (Amendment) Bill, 2018. (Bill No. 165).
5. The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Bill, 2018 (Bill No. 161).
6. The Kerala Sports (Amendment) Bill, 2018 . (Bill No. 159).
7. The Kerala Fishermen Debt Relief Commission (Amendment) Bill, 2018. (Bill No. 170).
8. The Kerala State Goods and Services Tax (Amendment) Bill, 2018. (Bill No. 171).
9. The Kerala Appropriation (No.4) Bill, 2018. (Bill No. 173).
10. The Kerala Co-operative Societies (Second Amendment) Bill, 2018. (Bill No. 169).

Details regarding the date of introduction and passing of Bills are given in Appendix-VI. The salient features of the Bills are given in Appendix-VII.

II. Laying of Bills Assented to:

1. The Kerala High Court (Amendment) Bill, 2018. (Bill No. 140).
2. The Kerala Irrigation and Water Conservation (Amendment) Bill, 2018. (Bill No. 139).
3. The A.P. J. Abdul Kalam Technological University (Amendment) Bill, 2018. (Bill No. 145).
4. The Kerala University (Alternate Arrangement Temporarily of the Senate and Syndicate) Bill, 2018. (Bill No. 150).
5. The Kerala State Higher Education Council (Amendment) Bill, 2018. (Bill No. 142).
6. The Kerala University (Amendment) Bill, 2018.(Bill No. 134).

7. The Sree Sankaracharya University of Sanskrit (Amendment) Bill, 2018.
(Bill No. 143).
8. The Kerala Appropriation (No.3) Bill, 2018.
(Bill No. 153).
9. The Kerala Panchayat Raj (Amendment) Bill, 2018.(Bill No. 136).
10. The Kerala Municipality (Amendment) Bill, 2018.(Bill No. 135).
11. The Abkari (Amendment) Bill, 2018 (Bill No. 141).
12. The Travancore-Cochin Hindu Religious Institutions (Amendment) Bill, 2018. (Bill No. 144).
13. The Kerala Panchayat Raj (Second Amendment) Bill, 2018. (Bill No. 138).
14. The Kerala Municipality (Second Amendment) Bill, 2018. (Bill No. 137).
15. The Kerala Conservation of Paddy land and Wetland (Amendment) Bill, 2018 (Bill No. 149).

III. Reference of Bills to Subject Committees and Presentation of the Subject Committee Reports :

Nine Bills were referred to the respective Subject Committees and the Committee Reports of the same were presented to the House. Details thereof are given in Appendix-VIII.

IV. Bills referred to Select Committee :

- (i) The Kerala Metropolitan Transport Authority Bill, 2018 (Bill No.103)

The Bill was published as Gazette Extraordinary on February 14, 2018 and was introduced in the Assembly on December 11, 2018. The Bill was referred to the Select Committee on December 11, 2018.

- (ii) The Kerala Farmers Welfare Fund Bill, 2018 (Bill No. 151)

The Bill was published as Gazette Extraordinary on June 1, 2018 and was introduced in the Assembly on December 13, 2018. The Bill was referred to the Select Committee on December 13, 2018.

V. Bills published and circulated to Members

In addition to the Bills mentioned under item I, six Bills were published and circulated among the Members. Details thereof are given in Appendix-IX.

VI. Financial Business

Supplementary Demands for Grants

The Minister for Finance and Coir laid on the Table the Second Batch of Supplementary Financial statement for the year 2018-19 on 4-12-2018.

The Second Batch of Supplementary Demands for Grants were passed on 10-12-2018.

The Minister for Finance and Coir introduced the Kerala Appropriation (No.4) Bill, 2018 in respect of the Second Batch of Supplementary Demands for Grants for the year 2018-2019 on 12-12-2018. The Bill was taken up for consideration and passed on the same day.

PRIVATE MEMBERS' BUSINESS

According to the calendar of sittings of the Thirteenth Session of the Fourteenth Kerala legislative Assembly, two days were allotted for transacting Private Members' Business viz 30th November and 7th December 2018. During the Session, the House devoted 3 minutes in toto for Private Members' Business.

Private Members' Bills

During the Session, the Business on Private Members' Bills was transacted on 30th November 2018.

On 30th November 2018 three motions for leave to introduce the Bills and the continuation of discussion on motions for leave to introduce three Bills were listed in the Business. Out of three motions for leave to introduce the Bill, one motion discussed on the floor was set apart for continuing the discussion. The other two motions for leave to introduce the Bills were not considered due to the absence of the members concerned. Out of the three motions which were scheduled for continuation of discussion, two were set apart for continuing discussion and one motion was not considered due to the absence of the member concerned.

The details regarding the names of the Members' who moved the motion for leave to introduce the Bill and also name of the members who were enlisted for continuation of discussion on the aforesaid day is given in Appendix-x

Private Members' Resolutions

During the Thirteenth Session though 7th December 2018 was scheduled for transacting Private Members' Resolution, the House adjourned earlier without getting into the Private Members' Business.

Report presentation

The Fourteenth and Fifteenth Reports of the Private Members' Bills and Resolutions Committee relating to Private Members' Business were presented and adopted by the House during the Session.

Questions of breach of privilege :

(I) The Speaker withheld consent to the following notices of questions of breach of privilege:

1. എറി. പി. എസ്. ഓഫീസർമാരുടെ വിട്ടകളിൽ കൂട്ടായ് ഹോളോവേഴ്സ് തന്റീകയിലെ ജീവനക്കാർ ജോലി നോക്കേന്ന വിവരം സംബന്ധിച്ച് മുഖ്യമന്ത്രി സഭയിൽ നൽകിയ മറപടി സഭയെ തെറ്റിലിപ്പിക്കുന്നതായിരുന്ന ഏന്നാരോഹിച്ച് ശ്രീ. വി. ഡി. സതീഷൻ നൽകിയ നോട്ടീസ്.

2. പത്രനാപരത്ത് ഘോഷിക്കുന്ന മർദ്ദിച്ച സംഖ്യം സംബന്ധിച്ച് 19-6-2018-ന് മുഖ്യമന്ത്രിക്കു വേണ്ടി സഹകരണവും വിനോദ സഖ്യാദ്ദേശവും ഭേദസ്ഥവും വകുപ്പുമന്ത്രി സഭയിൽ നടത്തിയ പ്രസ്താവന സഭയെ തെറ്റിലിപ്പിക്കുന്നതാണെന്ന് ആരോഹിച്ച് ശ്രീ. അനന്തൻ അക്കര നൽകിയ നോട്ടീസ്.

(II) The Speaker informed the House that the following notices of questions of breach of privilege were under consideration of the Chair:

1. സംസ്ഥാനത്ത് കാലവർഷക്കെട്ടതിലൂലം ഉള്ളവായിരിക്കുന്ന സമിതി വിശേഷവും സംസ്ഥാനത്തിന്റെ പുനർനിർമ്മാണത്തിനായി സ്വികരിക്കേണ്ട നടപടികളും സം ചർച്ച ചെയ്യണമെന്നാവശ്യപ്പെട്ട് ചട്ടം 130 അനുസരിച്ചുള്ള ഉപക്രമപത്രിയേൽ 30-8-2018-ന് നടന്ന ചർച്ചയിൽ മുഖ്യമന്ത്രി സഭയെ തെറ്റിലിപ്പിച്ച ഏന്നാരോഹിച്ച് ശ്രീ. തിരുവഞ്ചുർ രാധാകൃഷ്ണൻ നൽകിയ നോട്ടീസ്.

2. സംസ്ഥാനത്ത് മുൻ ഖുവറികൾക്കും ഇന്ത്യൻ നിർബന്ധിത വിദേശ മദ്യത്തിലെ ഒരു കോമ്പാണ്ടിംഗ്, ഷൈറ്റിംഗ്, ബോട്ടിലിംഗ് ഫോറ്റോറിനും അനുഭവി നൽകിയതിനെതിരെ പ്രതിപക്ഷ നേതാവ് പത്രസമേചനത്തിൽ ഉന്നയിച്ച വിഷയങ്ങളുടെ പേരിൽ എഞ്ചീൻസ് വകുപ്പ് നടത്തിയ പ്രസ്താവനയ്ക്കെതിരെ ശ്രീ. കെ. സി. ജോസഫ് നൽകിയ നോട്ടീസ്.

3. 8-12-2018-ൽ കെ. എസ്. ടി. പ്രവർത്തകർ നടത്തിയ സെങ്ക്രാന്റിയറ്റ് മാർച്ച് സംബന്ധിച്ച് 10-8-2018-ലെ പ്രതിപക്ഷ നേതാവിലെ സഖ്യിക്കുള്ള നോട്ടീസിന് മുമ്പുമന്ത്രി നൽകിയ മറ്റപട്ടി സഭയെ തെറ്റിവിളിപ്പിക്കുന്നതാണെന്ന് ആരോപിച്ച് ശ്രീ. ഹൈബി ഇതുവരെ നൽകിയ നോട്ടീസ്.

4. 6-12-2018-ലെ ചോദ്യാനന്തരവേദ്യയിൽ ശബ്ദിമലയിലെ അന്നാനം സംബന്ധിച്ച് സഹകരണവും വിനോദസഞ്ചാരവും ദേവസ്ഥലവും വകുപ്പുമന്ത്രി നൽകിയ മറ്റപട്ടി സഭയെ തെറ്റിവിളിപ്പിക്കുന്നതാണെന്ന് ആരോപിച്ച് ഡോ. എം. കെ. മുൻറ നൽകിയ നോട്ടീസ്.

5. 6-12-2018-ൽ നിയമസഭയിൽ മറ്റപട്ടി നൽകവെ സഹകരണവും വിനോദസഞ്ചാരവും ദേവസ്ഥലവും വകുപ്പുമന്ത്രി ശ്രീ. കെ. എം. കെ. ശശികല നടത്തിയ പ്രസംഗം സംബന്ധിച്ച് തെറ്റായ പ്രസ്താവന നടത്തിയെന്നാണോപിച്ച് ശ്രീ. ഓ. രാജഗാപാൽ നൽകിയ നോട്ടീസ്.

Visitors

The number of persons who witnessed the proceedings of the Assembly during the Session was as follows:

Public Gallery : 1812

Speakers' Gallery : 780

Distinguished Visitors Gallery : 57

Termination of the Session

The Thirteenth Session of the Fourteenth Kerala Legislative Assembly was prorogued with effect from December 13, 2018 at the conclusion of its sitting vide Notification No. 6386/Table-1/2018/Leg dated 14-12-2018.

APPENDICES

APPENDIX-I
STATEMENT SHOWING DETAILS OF QUESTIONS (RESUME)

1	Number of Starred Notices Received and Registered	3795
2	Number of Unstarred Notices Received and Registered	3240
3	Total Number of Notices Received and Registered	7035
4	Notices Disallowed	52
5	Notices Withdrawn	2
6	Number of Notices Admitted as Starred	3122
7	Number of Notices Admitted as Unstarred	3859
8	Total Number of Notices Admitted as Starred and Unstarred	6981
9	Total Number of Starred Questions in the Printed List	358(*)
10	Total Number of Unstarred Questions in the Printed List	4347(**)
11	Total Number of Questions	4705
12	Number of Answers Received on Allotted days Itself	2164
13	Number of Answers Received Late and Published as per Bulletin (Up to the publication of Late Answer Bulletin on 7-9-2018)	2424
14	Answers to be received	117
15	Number of Questions Answered on the Floor	30
16	Number of Instances allowed to as Supplementary Questions	119
17	Number of Supplementary Questions	137
18	Number of Short Notice Questions Received	3
19	Number of Short Notice Questions Allowed	1
20	Number of Notices Received for Half an Hour Discussion	Nil
21	Number of Half an Hour Discussion Allowed	Nil

(*) 2 Qstns removed out of total 360 Qstns.

(**) 22 Qstns removed and 1 Qstn withdrawn out of total 4370 Qstns.

APPENDIX-II
CONSENT WITHHELD AFTER HEARING MINISTER CONCERNED

Sl. No.	Date	Name of Member who gave the Notice	Minister who was heard	Subject Matter
1	2	3	4	5
1	November 28, 2018	Shri V. S. Sivakumar and three other Members	Chief Minister	The serious situation consequent on the apprehension among pilgrims in going to Sabarimala due to the reported unwanted restrictions imposed by Police there and the reported turbulent situation prevailing there.
2	December 4, 2018	Shri K. Muraleedharan and three other Members	Chief Minister and Minister for Higher Education, Minority Welfare, Wakf and Hajj Pilgrimage	The serious situation reported to have arisen consequent on the appointment of a kin in violation of rules by the Minister for Higher Education, Welfare of Minorities Wakf and Hajj Pilgrimage in an institution under Minority Welfare department.

1	2	3	4	5
3	December 6, 2018	Shri K.C. Joseph and three other Members	Minister for Industries, Sports and Youth Affairs	The serious situation reported to have arisen consequent on the circular dated 15-11-2018, issued by the Home department imposing restrictions on media which allegedly curtailed freedom of media persons in reporting.
4	December 13, 2018	Dr. M. K. Muneer and two other members	Chief Minister	The serious situation reported to have arisen consequent on the reported move of the Government to organise 'Vanitha Mathil' using public money.

APPENDIX-III
CALLING ATTENTION

Sl. No.	Date	Name of Member who gave the Notice	Minister who made statement	Subject Matter
1	2	3	4	5
1	November 28, 2018	Shri S. Sharma	Chief Minister	The necessity to envisage the post flood reconstruction of the State in an eco friendly manner and to exert pressure on the Central Government to provide adequate financial assistance.
2	November 28, 2018	DR. N. Jayaraj	Minister for Revenue and Housing	The necessity to comprehensively revamp the functioning of Revenue Department.
3	November 29, 2018	Shri Saseendran C.K.	Chief Minister	The necessity to scientifically analyse the Climate change in the State and make intervention accordingly and effect changes in the environmental, agriculture, housing and construction sectors
4	November 29, 2018	Shri Roji M. John	Chief Minister	The reported lapse in the reconstruction of Post Flood Kerala and in the disbursement of the eligible compensation to the flood victims.

1	2	3	4	5
5	November 30, 2018	Smt. E. S.Bijimol	Minister for Agriculture	The necessity to solve the crises being faced by the Agricultural sector consequent to the flood havoc in the State.
6	November 30, 2018	Shri K.N.A. Khader	Chief Minister	The necessity to carry out the post flood reconstruction activities of the State, based on a detailed project report.
7	December 3, 2018	Shri.John Fernandez	Minister for Fisheries, Harbour Engineering and Cashew Industry	The necessity to implement a package to coastal region of the State, in the light of Climate change.
8	December 3, 2018	Smt. E. S. Bijimol	Minister for Local Self Governments	The necessity to rebuild Panchayat roads and bridges in the State which were devastated by heavy rain and flood.
9	December 4, 2018	Shri Saji Cherian	Chief Minister	The necessity to exert pressure on the Central Government to withdraw the reduction of rice and kerosene quota of the State on implementation of the National Food Security Act.

1	2	3	4	5
10	December 4, 2018	Shri Chittayam Gopakumar	Minister for Labour and Excise	The necessity to grant benefits including welfare fund pension, to eligible members of Kerala Automobile workshop workers' welfare fund Scheme.
11	December 5, 2018	Shri R.Ramachandra n	Minister for Fisheries, Harbour Engineering and Cashew Industry	The necessity to solve the various issues being faced by the Cashew workers in the State.
12	December 5, 2018	Shri T.A. Ahammed Kabeer	Chief Minister	The necessity to implement reservation in the second and third streams of the Kerala Administrative Service, proposed to be implemented in the State.
13	December 6, 2018	Shri M. Swaraj	Minister for Industries, Sports and Youth Affairs	The necessity to exert pressure on the Central Government to invest in and to revive the Central Public Undertakings in the State.
14	December 6, 2018	Shri Manjalamkuzhi Ali	Minister for Health, Social Justice and Woman and Child Development	The necessity to take adequate steps to promote donation of organs in the State.

1	2	3	4	5
15	December 7, 2018	Shri U. R. Pradeep	Minister for Finance and Coir	The necessity to exert pressure on the Central Government to take steps to bring an end to the misuse of Sarfaesi Act.
16	December 7, 2018	Shri Eldhose P. Kunnappillil	Minister for Finance and Coir	The necessity to re-examine the changes made in the guidelines governing social security pensions.
17	December 10, 2018	Shri Murali Perunelly	Minister for Forest, Animal Husbandry and Zoo	The necessity to fix up better defensive mechanisms to prevent loss of life and destruction of crops due to wild animal menace.
18	December 10, 2018	Shri I.C. Balakrishnan	Minister for Public Works and Registration	The necessity to resolve the restrictions allegedly made by Forest Department in the expansion of National Highway 766.
19	December 11, 2018	Shri Raju Abraham	Minister for Water Resources	The necessity to implement the second phase of Pampa Action Plan to revive river Pampa.
20	December 11, 2018	Shri Abdul Hameed. P.	Chief Minister	The necessity to take steps to solve the reluctance, shown by banks in the State, in granting educational loan.

1	2	3	4	5
21	December 12, 2018	Shri K. Ansalan	Chief Minister	The necessity to bring flood-affected traders, industrialists and their labourers within the purview of the rehabilitation-compensation scheme for the flood affected in the state.
22	December 12, 2018	Shri K.S.Sabarinadh an	Minister for Health, Social Justice and Woman and Child development	The necessity to implement schemes for protecting flood affected people from psycho-social impact and stress.
23	December 13, 2018	Shri K. Babu	Minister for Public Works and Registration	The necessity to exert pressure on the Central Government to establish the proposed Rail Coach Factory at Kanjikode.
24	December 13, 2018	Shri P. T. Thomas	Chief Minister	The necessity to modernize the State Fire and Rescue Services.

APPENDIX-IV

MATTERS RAISED BY MEMBERS UNDER RULE 304

Wednesday, November 28, 2018

No.	Name of the Member	Subject	Minister
1	ശ്രീ. ജോൺ പെറ്റണാബന്ന്	കേരള ഇൻലൈൻ വെസൽസ് ടുഴസ്	മുഖ്യമന്ത്രി
2	ശ്രീ. എസ്. ഷംസീർ	ചക്രവർത്തി പോലീസ് റേഡുകൾക്ക് ആളുമാരി അനുസ്ഥിതിയിൽനിന്ന് ചെയ്യപ്പെടുത്തിരുത്തുന്നതും അനേകം സംശയങ്ങൾ	മുഖ്യമന്ത്രി
3	ശ്രീ. എം. രാജഗോപാലൻ	ബേക്കുറിൽ മതാടിസമാനത്തിൽ കുംഭക്രമാർഹ സംഘടനയിലൂടെ	മുഖ്യമന്ത്രി
4	ശ്രീ. റോഷ്ടി അഗസ്റ്റിൻ	ഇടക്കിയിൽ പ്രളയത്തിൽ വീട് നഷ്ടപ്പെട്ടവർക്ക് വീട് ലഭിക്കുന്നതും തുഷിനാശത്തിന് നഷ്ടപാപിഹാരം നൽകുന്നതും	റവന്യൂ വൈനീറ്റിമാന്റും വകുപ്പുമന്ത്രി
5	ശ്രീ. കെ. ഭാസകൻ	ബെളിയന്തുകൾ ചല്ലി പാടശേഖരത്തിലെ നെൽകർഷകരുടെ വിള ഇൻഷപാർസ് പ്രകാരമുള്ള നഷ്ടപാപിഹാരം	കൂഷി വകുപ്പുമന്ത്രി
6	ശ്രീ. കെ. കൃഷ്ണരാമൻ	അടക്കാത്മകിനാശം സംബന്ധിക്കുന്നക്രിയകളും പ്രത്യേക പാക്കേജും	കൂഷി വകുപ്പുമന്ത്രി
7	ശ്രീ. തിരുവഞ്ചുരു രാധാകൃഷ്ണൻ	തൃപ്പിൽ തൊഴിലാളിക്കേശമനിധി ബോർഡ്	തൊഴിലം ഏഞ്ചിനീയൂം വകുപ്പുമന്ത്രി
8	ശ്രീ. എസ്. രാജേന്ദ്രൻ	തോട്ടം തൊഴിലാളികളുടെ വേതനം	തൊഴിലം ഏഞ്ചിനീയൂം വകുപ്പുമന്ത്രി
9	ശ്രീ. പ്രകാശൻ കടലുണ്ണി	നടവണ്ണർ സബ് രജിസ്ട്രാർ ഓഫീസ് സ്ഥാതന്ത്ര്യ സമര ചരിത്ര സ്ഥാരകമായി സംരക്ഷിക്കുന്നത്	പൊതുമരാമത്തും രജിസ്ട്രേഷൻ വകുപ്പുമന്ത്രി
10	ശ്രീമതി ശ്രീതാ ഗോപി	തുപ്പയാർ സബ് രജിസ്ട്രാർ ഓഫീസിന് നിർമ്മിക്കുന്നത്	പൊതുമരാമത്തും രജിസ്ട്രേഷൻ വകുപ്പുമന്ത്രി

Thursday, November 29, 2018

നമ്പർ	അംഗത്വിന്റെ പേര്	വിഷയം	ബന്ധപ്പട്ട മരു
1	2	3	4
1	ശ്രീ. വി. കെ. സി. മഹത് കോയ	ചാലിയാർ, കടലുണി പ്രകളിൽ അടിഞ്ഞ തുടിയ മന്ത വാതനാത്	മുദ്യമരു
2	ശ്രീ. സഭ്രീ ജോസഫ്	പ്രളയവും ഉയർൻ പൊട്ടലും ഉണ്ടായ മേഖലകളിൽ നിർമ്മാണ പ്രവർത്തനങ്ങൾക്കുള്ള നിയന്ത്രണങ്ങൾ	മുദ്യമരു
3	ശ്രീ. കെ. ആൻസലാൻ	നെയ്യാറ്റിൻകര താലുക്കിലെ വൈഴ്ചപ്പുകൾ മുൻതാഴെ വിതരണം	റവന്യൂവും ഭവനനിർമ്മാണവും വകുപ്പുമരു
4	ശ്രീമതി വിണാ ജോർജ്ജ്	പത്രനഗർ കെ.എസ്.ആർ.ടി.സി. പുസ്തകാലി ആൻഡ് ഫോസ്റ്റിൾ കോംപ്ലക്സ് നിർമ്മാണ പ്രവർത്തനം	ഗതാഗത വകുപ്പുമരു
5	ശ്രീ. സജീ ചെറിയാൻ	ആർ.സി.സി. യൂട്ട് സമിപത്ത് റോഡികൾക്ക് ഹോസ്പിറ്റിൽ നിർമ്മാണം	ആരോഗ്യവും സാമൂഹ്യനിയമം വനിത-ശിതു വികസനവും വകുപ്പുമരു
6	ശ്രീമതി ഇ. എസ്. ബിജിമോൾ	പീതമേട്ടിലെ ആന്തുപാത്രികളുടെ സഹകര്യങ്ങൾ മെച്ചപ്പെടുത്തുന്നത്	ആരോഗ്യവും സാമൂഹ്യനിയമം വനിത-ശിതുവികസനവും വകുപ്പുമരു
7	ശ്രീ. കോവുർ കണ്ണമോൻ	ദ്വീര് കെന്റുസ്വർക്കുള്ള ആന്തുപ്പുങ്ങൾ	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമ്പാദക്ഷേമവും നിയമവും സാമ്പൂര്ണികവും പാർലമെന്റിനുകൂര്യവും വകുപ്പുമരു

1	2	3	4
8	ശ്രീ. വി. അമൃതപരിമാൻ	നിന്മത്തുൽ വില്ലേജിൽ ഫിഷറിസ് വകുപ്പിന്റെ ഉടമസ്ഥതയിലൂള്ള സ്ഥലത്ത് സ്കൂൾ ഡോക്യുമെന്റുകൾ നിർമ്മിക്കുന്നത്	മത്സ്യബന്ധനവും ഹാർഡ് എഞ്ചിനീയറിംഗും കൗൺസിൽ വ്യവസായവും വകുപ്പുമന്ത്രി
9	ശ്രീ. റീ. വി. രാജേഷ്	എയ്സ്യൂ വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളിൽ എസ്.എ./ എസ്.ടി. വിഭാഗക്കാർക്കുള്ള സംവരണം	പൊതുവിദ്യാഭ്യാസ വകുപ്പുമന്ത്രി

Friday, November 30, 2018

No	Name of Member	Subject	Minister
1	ശ്രീ. എ. എം. ആരിഫ്	വൈതക്കാടുമുറ്റരിയിൽ ഗജ് ചുഡിക്കാറീൽ ഉണ്ടായ നാശ നാഷ്ടങ്ങൾക്ക് ധനസഹായം അനുവദിക്കുന്നത്	റവന്യൂ ഭവനത്തിൽമാറ്റാവും വകുപ്പുമന്ത്രി
2	ശ്രീമതി യ. പ്രതിജ	കേരള തോട്ടവിലു ശവശശാ കേരളത്തിന്റെ കായംകളം പ്രാദേശിക കേരളം അടച്ച പട്ടനത്	കൂൺ വകുപ്പുമന്ത്രി
3	ശ്രീ. എം. സ്വരാജ്	ഡാൻസ് ജൈൻഡർ നയം	ആരോഗ്യവും സാമൂഹ്യനിതിയും വനിത- ശിഗ്രികസനവും വകുപ്പുമന്ത്രി
4	ശ്രീ. എൻ. വിജയൻ പിള്ള	ചവറ കമ്മ്യൂണിറ്റി ഹെൽത്ത് സെസ്റ്ററിന്റെ പ്രവർത്തനം	ആരോഗ്യവും സാമൂഹ്യനിതിയും വനിത- ശിഗ്രികസനവും വകുപ്പുമന്ത്രി

Monday, December 3, 2018

ക്രമ നമ്പർ	അധികാരിയും പോർ	വിഷയം	ബന്ധപ്പെട്ട മരു
1	ശ്രീ. കെ. സി. ജോസഫ്	സെക്രട്ടറിയറ്റിലും പൊതുവൈകളിലും മാധ്യമങ്ങൾക്കുള്ള നിയത്രണം	മുഖ്യമന്ത്രി
2	ശ്രീ. കെ. രാജഗോപാൽ	കെ. സുരേഷൻ് എതിരെയുള്ള കേസുകൾ	മുഖ്യമന്ത്രി
3	ശ്രീ. എം. ഉമൻ	മഞ്ചേരി സ്റ്റോർക്സ് കോംപ്ലക്സ്	വ്യവസായവും സ്റ്റോർക്സ് ഫുജിനകാര്യവും വകുപ്പുമന്ത്രി
4	ശ്രീമതി സി. കെ. അരു	വൈകം പ്രദ്വാനത്ത് മുഖ്യപ്രാധികാരിയുടെ തീരുമാനം സംരക്ഷണ ദിത്തിയുടെ നിർമ്മാണം	ജലവിവേ വകുപ്പുമന്ത്രി
5	ശ്രീ. മോൺസ് ജോസഫ്	റബ്ബർ വിലസ്ഥിരതാ ഹാണിൽ നിന്ന് കടിച്ചിക വിതരണം	കുഴി വകുപ്പുമന്ത്രി
6	ശ്രീ. കെ. ആന്റുസ്കൾ	ആയയിൽ - മുള്ളറവിള, കന്നിപ്പുറം - തെയ്യാറ്റിൻകര പാലങ്ങളുടെ നിർമ്മാണം	പൊതുമരാമത്രം രജിസ്ട്രേഷൻ വകുപ്പുമന്ത്രി
7	ശ്രീ. വി. ടി. ബാജീറാം	സുശീലപ്പട്ടി രെയിൽവേ ഓവർ ഗ്രൂഡിംഗ്, കുറിയന്ത്രീ പാലം എന്നിവയുടെ നിർമ്മാണം	പൊതുമരാമത്രം രജിസ്ട്രേഷൻ വകുപ്പുമന്ത്രി
8	ശ്രീ. ആർ. രാമചന്ദ്രൻ	കരങ്ങാഗ്നൂളിയിലെ ടുറിസം വികസനം	സഹകരണവും വിനോദസഞ്ചാരവും ഭേദസ്വഭാവം വകുപ്പുമന്ത്രി
9	ശ്രീ. കെ. എൻ. എ. വാദരി	വേദാര വലിയോറ ഗവ. യു. പി. സൗഖ്യിലെ ഔട്ടിസം സെൻ്ററിന്റെ പ്രവർത്തനം	പൊതു വിദ്യാഭ്യാസ വകുപ്പുമന്ത്രി

Tuesday, December 4, 2018

ക്രമ നമ്പർ	അംഗത്വിന്റെ പേര്	വിഷയം	ബന്ധപ്പെട്ട മന്ത്രി
1	ശ്രീ. സി. കെ. ശാരീഫുൽ	വയനാട് ജില്ലാ പ്രദേശ പാര്ക്കേജ് പ്രവ്യാഹരിക്കുന്നത്	മുഖ്യമന്ത്രി
2	ശ്രീ. പി. സി. ജോർജ്ജ്	എയോമേഡിൻസ് വിമാനത്താവളം നിർമ്മിക്കുന്നത്	മുഖ്യമന്ത്രി
3	ശ്രീ. കെ. ജെ. മാളി	കുമ്പളങ്ങിയിൽ പോലീസ് സ്റ്റോഴ്സ് ആരംഭിക്കുന്നത്	മുഖ്യമന്ത്രി
4	ശ്രീ. കെ. ദാസൻ	ചെറിയ അസാധാരിക്കുന്നതിന് താഴ്ത്തട്ടിലെ ഓഫീസുകൾക്ക് അനുമതി നൽകുന്നത്	ജലവിവേകപ്പുമന്ത്രി
5	ശ്രീമതി വിജു ജോർജ്ജ്	ആരമ്പിക്കുന്ന അച്ചുന്നകൊവിലാർഡിന്റെ തീരത്ത് സംരക്ഷണ ഭിത്തി ഏടുന്നത്	ജലവിവേകപ്പുമന്ത്രി
6	ശ്രീ. കെ. വി. വിജയദാസ്	മന്ത്രി സംഭാരണത്തിലെ അപാകതകൾ പരിഹരിക്കുന്നത്	കൈപ്പും സിവിൽ സജീവം വകുപ്പുമന്ത്രി

Tuesday, December 5, 2018

ക്രമ നമ്പർ	അംഗത്വിന്റെ പേര്	വിഷയം	ബന്ധപ്പെട്ട മന്ത്രി
1	2	3	4
1	ശ്രീ. പി. ടി. തോമസ്	എറണാകുളത്ത് ജനവാസമേഖലകളിൽ മാലിന്യം നിക്ഷേപിക്കുന്നത് തടയുന്നത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രി
2	ശ്രീ. എം. വിഞ്ചസ്റ്റ്	വർക്കലയിലെ രാക്കഷിംഗ് ആത്മഹത്യ	മുഖ്യമന്ത്രി
3	ശ്രീ. അനീൽ അക്കര	വടക്കാബേഘരിയിൽ മുണ്ടകൻ കുഷിക്കായി പീച്ചിയിൽ നിന്ന് കനാൽ വഴി വെള്ളം എത്തിക്കുന്നത്	ജലവിവേകപ്പുമന്ത്രി

1	2	3	4
4	ശ്രീ. സജീ ചെറിയാൻ	പ്രധാനമന്ത്രിയുടെ സംരക്ഷണം	ആരോഗ്യവും സാമ്പദ്ധനിതിയും വനിത- ശിശ്വികസനവും വകുപ്പുമന്ത്രി
5	ശ്രീമതി ഇ. എസ്. ബിജീമോൾ	ഇടക്കി ജില്ലാ ട്രാൻസ്ഫോർമ്മർ റിലീഫ് പദ്ധതി കമ്മറ്റിയുടെ പ്രവർത്തനം	തൊഴിലും എഞ്ചിനീയർജ്ജും വകുപ്പുമന്ത്രി
6	ശ്രീ. എ. പി. അനീൽ കുമാർ	പുളിക്കലിൽ പുതിയ ബാൻ തുറന്നത്	തൊഴിലും എഞ്ചിനീയർജ്ജും വകുപ്പുമന്ത്രി
7	ശ്രീ. ഡി. കെ. മുരളി	പൊരിങ്ങമലയിലെ നിർദ്ദിഷ്ട വരമാലിന്തുറിൽ നിന്നും വൈദ്യത്തി ഉണ്ടാക്കുന്ന പദ്ധതി	തദ്ദേശസ്വയംഭരണ വകുപ്പുമന്ത്രി
8	ശ്രീ. സി. മഹേഷ്	തിരുത്ത് അമിന്റി സെസ്റ്ററിന് കെട്ടിട നമ്പർ ലഭ്യമാക്കുന്നത്	തദ്ദേശസ്വയംഭരണ വകുപ്പുമന്ത്രി

Thursday, December 6, 2018

നമ്പർ	അംഗത്വത്തിലെ പേര്	വിഷയം	ബന്ധപ്പെട്ട മന്ത്രി
1	2	3	4
1	ശ്രീ. രമേഷ് ചെന്തില	സൗഹിയന കേസുകളിലെ പ്രതികരിച്ച അറസ്റ്റ് ചെയ്യുന്നത്	മുഖ്യമന്ത്രിക്കവേണ്ടി വ്യവസായവും സ്പോർട്ട്സും യുവജനകാര്യവും വകുപ്പുമന്ത്രി
2	ശ്രീ. അനൂപ് ജ്ഞാൻ	പിറവം താലുക്കാഗ്രഹത്തിൽ രോഗിക്ക് മർദ്ദനമേറ്റത്	മുഖ്യമന്ത്രിക്കവേണ്ടി വ്യവസായവും സ്പോർട്ട്സും യുവജനകാര്യവും വകുപ്പുമന്ത്രി
3	ശ്രീ. സി. കൃഷ്ണൻ	വാർ തൊഴിലാളികളുടെ മിനിമം വേതനം പുതക്കി നിശ്ചയിക്കുന്നത്	വ്യവസായവും സ്പോർട്ട്സും യുവജനകാര്യവും വകുപ്പുമന്ത്രി

1	2	3	4
4	ശ്രീ. വി. എസ്. അച്ചടാന്നൻ	മലന്മാറയിലെ കെരുങ്ങളിലെ പന്ത്രണ്ടാക്കമാം	ഒന്നവാസ ജനവാസ വന്നും ഉദ്ദസനക്ഷണവും ഉഗ്രാലക്ഷണം വകുപ്പുമന്ത്രി
5	ശ്രീ. സി. ദിവകരൻ	നെടുമണ്ണം ^a റവന്യൂ ടബർ നിർമ്മാണം	റവന്യൂ ബൈനാർമ്മാണവും വകുപ്പുമന്ത്രി
6	ശ്രീ. ഷാഫി പറമ്പിൽ	കൽപ്പാത്തിപ്പുണ്ടാട സംരക്ഷണം	ജലവിഭവ വകുപ്പുമന്ത്രി
7	ശ്രീ. പി. കെ. ബഷീർ	എം.എൽ.എ.-മാങ്കട അസ്ഥി വികസന പദ്ധതി	ധനകാര്യവും കയറ്റം വകുപ്പുമന്ത്രി
8	ശ്രീ. കെ. വി. അബ്ദുൾ വാദർ	നായാടി വിഭാഗത്തിന് സ്ഥാപ്തികൾ റിക്രൂട്ട്‌മെന്റ് എൻപ്പെട്ടതുനാത്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്കേസ്ഥഭായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകുപ്പുമന്ത്രി
9	ശ്രീ. ആർ. രാജേഷ്	ഉവർന്നാട് പട്ടികജാതി എം.ടി.എൽ.-കെ് പുതിയ കെട്ടിട നിർമ്മാണം	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്കേസ്ഥഭായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകുപ്പുമന്ത്രി
10	ശ്രീ. കെ. സി. ജോസഫ്	ഹരിഹരിലെ പദ്ധതികൾ	സഹകരണവും വിനോദസഞ്ചാരവും ഭേദബന്ധവും വകുപ്പുമന്ത്രി

Friday, December 7, 2018

ക്രമ നമ്പർ	അംഗത്വിലെ പേര്	വിഷയം	ബന്ധപ്പെട്ടതു
1	2	3	4
1	ശ്രീ. രമേഷ് ചെന്നിത്തല	ഇൻഫർമേഷൻ& റിലോഷൻസ് വകുപ്പ് 'തമാസമാ ജോഡിഗ്രാഫ്' എന്ന പദ്ധതി	ഭവ്യമന്ത്രി
2	ശ്രീ. രാജു എഞ്ചുപ്പാം	നിലക്കൽ കടിബെള്ള പദ്ധതി	ജലവിഭവ വകുപ്പുമന്ത്രി

1	2	3	4
3	ശ്രീ. മരുളി പെയ്യന്നൂർ	രാസവള്ളത്തിലെ വിലവർഖന്വും ദാർശന്വും	കൂൾ വകുപ്പുമന്ത്രി
4	ശ്രീ. ഇ. കി. ടെട്ടസൻ മാസ്റ്റർ	തൃശ്ശൂർ എറണാകുളം തീരപ്രദേശം മേഖലയിൽ സാധിപ്പിക്കുന്ന ബോർഡ് സംരംഗിസ്	തഭ്യഗ്രാമപരി വകുപ്പുമന്ത്രി

Monday, December 10, 2018

ക്രമ നമ്പർ	അംഗത്വത്തിലെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. രമേഷ് ചെന്നിത്തല	കെ.എസ്.എ.പ്രവർത്തകരക്ക് മർദ്ദനമേറ്റത്	മുഖ്യമന്ത്രി
2	ശ്രീ. സി. കെ. ഹരീകുമാർ	പി. എസ്. സി. പരീക്ഷകൾ മലയാളത്തിൽ ആക്കന്നത്	മുഖ്യമന്ത്രി
3	ശ്രീ. ബി. ഡി. അവൗർ	ചാലക്കുടിയിലെ ബാബു, സിനി ബാബു ദാനികളുടെ ആര്യഹത്യ	മുഖ്യമന്ത്രി
4	ശ്രീ. കെ. ഡി. പ്രസന്നൻ	കിഴക്കൻവരി വിശ്വജിലെ മിച്ചുമുളിയിൽ താമസിക്കുന്നവർക്ക് പടയം നൽകുന്നത്	റവന്യുവം വേന്നനിർമ്മാണവും വകുപ്പുമന്ത്രി
5	ശ്രീ. പി. ഉഖബുദ്ധു	മലപ്പുറം കെ. എസ്. ആർ. ടി. സി. ബാബു ടെരെഫിനൽ കെം ജോസ്ഫിൻഗ് കോംപ്ലക്സ് നിർമ്മാണം	ഗതാഗത വകുപ്പുമന്ത്രി
6	ശ്രീ. അട്ടർ പ്രകാശ്	കോന്നിയിലെ ജില്ലാ പെത്രക മുസിയം	തൃശ്ശൂർവിഭാഗം മുസിയിലും പുരാവസ്തു സംരക്ഷണവും വകുപ്പുമന്ത്രി
7	ശ്രീ. മുളക്കര രണാകുർണ്ണൻ	എസ്.ബി.എൽ. ഇന്ത്യാടക്കാരിട പ്രധാനമന്ത്രി	ധനകാര്യവും കയറ്റം വകുപ്പുമന്ത്രി

1	2	3	4
8	ശ്രീ. വി. ഡി. സതീഷൻ	ആർ.സി.സി-യീലെ മരന്ന് വില	ആരോഗ്യവും സാമ്പദ്യനിതിയും വനിത - ശിത്രവികസനവും വകുപ്പുമന്ത്രി
9	ശ്രീ. മോഹൻ ജ്ഞാസഹ്	മുളകളും പഞ്ചായത്തിൽ പ്രഖ്യാപനത്തിന്റെ നിർമ്മാണം	ആരോഗ്യവും സാമ്പദ്യനിതിയും വനിത - ശിത്രവികസനവും വകുപ്പുമന്ത്രി
10	ശ്രീ. ബി. സത്യൻ	മണന്തുറ്, കേരളപുരം സി.എച്ച്.സി. കള്ളടക്ക പ്രവർത്തനം	ആരോഗ്യവും സാമ്പദ്യനിതിയും വനിത - ശിത്രവികസനവും വകുപ്പുമന്ത്രി

Tuesday, December 11, 2018

ക്രമ നമ്പർ	അംഗത്വത്തിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. എൻ. എ. എന്റീക്കന്ന്	ഇതര സംസ്ഥാന ആഗ്രഹാളി കളിൽ ഇന്ത്യൻ കേരളത്തിൽ സ്ഥിര താമസക്കാരായ മാതാപിതാക്കളുടെ കട്ടികളുടെ അനന്ത സർട്ടിഫിക്കറ്റ് അട്ടഭൂഷണം	മഖ്യമന്ത്രി
2	ശ്രീ. എൻ. ഷംസുദ്ദീൻ	ആർഷ്യാട്ട് ആക്രമണം തടയ്ക്കാതി നിക്ഷേപ നിയമനിർമ്മാണവും ബോധവൽക്കരണവും	മഖ്യമന്ത്രി
3	ശ്രീ. ബി. ഡി. ദേവസ്ഥി	കൊട്ടക്കായിലെ വൈഗാ തൃശ്യംസ് കമ്പനിക്ക് സർക്കാർ നൽകിയ സ്ഥലം തിരികെ എടുക്കുന്നത്	വ്യവസായവും സ്പോർട്ടും ആവജനകാര്യവും വകുപ്പുമന്ത്രി

1	2	3	4
4	ശ്രീ. വി. കി. ബത്രീറാം	പരിക്കേളം വ്യവസായ പാർക്കിന്റെ സ്ഥല വിനിയോഗം	വ്യവസായവും സ്നേഹിടങ്ങും യുജേനകാര്യവും വകുപ്പുമന്ത്രി
5	ശ്രീമതി പി. അയിഷാ പോറ്റി	കൊട്ടാരക്കരയിലെ നഷ്ടഭാഗം കുടയുടെ കുർക്കിൽ നഷ്ടപരിഹാരം	റവന്റും വൈനാറിമ്മാൻവും വകുപ്പുമന്ത്രി
6	ശ്രീ. ചിറ്റയം ഗോപകമാർ	നെടുംകുന്ന് മല ഭൂമി കൈമാറ്റം	റവന്റും വൈനാറിമ്മാൻവും വകുപ്പുമന്ത്രി
7	ശ്രീ. ആന്ത്രീണി ജോൺ	കുട്ടനുഴം പാലക്കാട് വിതരണം	റവന്റും വൈനാറിമ്മാൻവും വകുപ്പുമന്ത്രി
8	ശ്രീ. പി. വി. അൻവർ	പുനഃപൂരിപ്പിക്കുന്ന കുറുക്കെ അറം പുളിക്കെടുത്തു ചെക്ക് ഡാം ശ്രീമാർക്കുട്ടി നിർമ്മാണം	ജലവിഭവ വകുപ്പുമന്ത്രി
9	ശ്രീ. കെ. ബി. ഗണേഷ് കുമാർ	എം.എൽ.എ.-മായുടെ ആസ്തി വികസന പദ്ധത് -കാലതാമസം	ധനകാര്യവും കയറ്റം വകുപ്പുമന്ത്രി
10	ശ്രീ. പൈണി ഇളയൻ	പ്രളയത്തിൽ ആവിനോപാധി നഷ്ടപ്പെട്ട മത്സ്യത്താഴിലാളി കുർക്ക് നഷ്ടപരിഹാരം	മത്സ്യബന്ധനവും ഹാർബർ എഞ്ചിനീയറിംഗ് കൗൺസിൽ വ്യവസായവും വകുപ്പുമന്ത്രി

Wednesday, December 12, 2018

ക്രമ നമ്പർ	അംഗത്വിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. രമേഷ് ചെന്നാനിത്തല	സന്തേക്കമാറിന്റെ കുടബന്ധത്തിനുള്ള ആനുകൂല്യങ്ങൾ	മുഖ്യമന്ത്രി

1	2	3	4
2	ಶ್ರೀ. ರೋಜಿ. ಎಂ. ಜೋಸೆಂಟ್	ಕಾಲ್ಪನಿಯಿൽ ಹಿಯರ್ ಸ್ನೇಹಿತಿನ್ ಅರುಂಟಿಕಣಗಿತ್	ಉವ್ಯಮರ್ತ್ಯಿ
3	ಶ್ರೀ. ಕೆ. ಎಂ. ಮಾಣಿ	ಸಂಸ್ಥೆ ರೇವೆಕಳ್ಳಿಯಿಂದ ಪ್ರಯಾಂಕಿಸಿದ್ದ ವಿಷಯದ ಪಕರಂ ತೋಡ್‌ ಎಂಬ ರೇವೆಪ್ರಾಣಿಯಿತ್	ರವಣ್ಯವು ವಿವಿಧ ಮಾನವು ವಹಿಸುತ್ತಿರು
4	ಶ್ರೀ. ಪಿ. ಟಿ. ಎಂ. ರಹೀಂ	ಹಿಂಜ್ ತೀರ್ಥಮಾಡಕರ್ಕಳ್ಳಿ ವಿಮಾನ ಯಾತ್ರಾತ್ಮಳಿಕಳ್ಳಿ ಶ್ರೀ. ಎಸ್. ಟಿ.	ಯಂಕಾರ್ಯವು ಕಾರ್ಯದಂ ವಹಿಸುತ್ತಿರು
5	ಶ್ರೀ. ಕೋವುರ್ ಕಣತ್ಯಮೋಂ	ಶಾಸ್ವಾಂಕೊಡ್ ಸಾಂಕ್ರಾಂತಿಕ ನಿರ್ಮಾಣಂ	ಯಂಕಾರ್ಯವು ಕಾರ್ಯದಂ ವಹಿಸುತ್ತಿರು
6	ಡೇರ್. ಎಂ. ಕೆ. ಮುಗ್ನಿರ್	ನೀಪ್ ಬಾಯಾಯ ಇಡಿನ್ ಮರಣಪ್ರಾಣಿಯಿಡ ಕಂಡಂಬಣಾರ್ಕಳ್ಳಿ ಸಾಹಾಯಂ	ಅರೋಗ್ಯವು ಸಾಧ್ಯಪೂರ್ವಿತಿಯಂ ವಗಿತ- ಶಿತ್ಯವಿಕಸನವು ವಹಿಸುತ್ತಿರು
7	ಪ್ರೊಫ. ಅರುಣಿತ್ ಪ್ರಾಣಿಸಂ ತಾಂತ್ರಿಕ	ಕರ್ಣಿಪ್ಪಿಂ ತಾಲ್ಪಕ್ ಅರ್ಥಪತ್ರಿಯಿಡ ಪ್ರಾರ್ಥನೆಗಂ	ಅರೋಗ್ಯವು ಸಾಧ್ಯಪೂರ್ವಿತಿಯಂ ವಗಿತ- ಶಿತ್ಯವಿಕಸನವು ವಹಿಸುತ್ತಿರು
8	ಶ್ರೀ. ಎಂ. ಸುರಾಜ್	ಫ್ಲೂಎಂತ್ರೂರಿ ಬೆಬ್ಲ್ಯಾಸ್ ನಿರ್ಮಾಣಂ	ಪೊತ್ತಮರಾಮತ್ತು ರಜಿಸ್ಟ್ರೇಷನ್ ವಹಿಸುತ್ತಿರು
9	ಶ್ರೀ. ಯ. ಅರ್ಥ. ಪ್ರಾಣಿ	ಪ್ರೋಕ್ರಿಟಿ ಬೆಬ್ಲ್ಯಾಸ್ ನಿರ್ಮಾಣಂ	ಪೊತ್ತಮರಾಮತ್ತು ರಜಿಸ್ಟ್ರೇಷನ್ ವಹಿಸುತ್ತಿರು
10	ಶ್ರೀ. ಜಿ. ಎಸ್. ಇಯಲ್ಲಾಂ	ಚಾರಿತಾರ್ಥ ಕಣಿಕ್ ಕಳ್ಳಿ ಅಕಾಾರ್ಮಿ ನಿರ್ಮಾಣಂ	ತೆಂಜಿಲ್ಪಂ ಎಂಬಳ್ಳಿಸು ವಹಿಸುತ್ತಿರು

Thursday, December 13, 2018

ക്രമ നമ്പർ	അംഗത്വിന്റെ പേര്	വിഷയം	വകുപ്പുമന്ത്രി
1	ശ്രീ. സഭ്യി ജോസഫ്	കൈത്തറി മേഖലയിലെ പ്രസ്തുതി	വ്യവസായവും സ്പോർട്ടും അവജനകാര്യവും വകുപ്പുമന്ത്രി
2	ശ്രീമതി ഇ. എസ്. ബിജി മോൾ	പത്രപ്രചയിൽ പ്രദേശത്തെ മുന്ന് ചെയ്യിൻ നിവാസികൾക്ക് പട്ടയം നൽകുന്നത്	റവന്യൂവും ഭൗ നിർമ്മാണവും വകുപ്പുമന്ത്രി
3	ശ്രീ. മുരളി പെരുന്താണ്ണി	ഹല്ലിക്കൽ സ്റ്റടറിന്റെ പുനർ നിർമ്മാണത്തിലെ അപാകടത്	ജലവിഭവ വകുപ്പുമന്ത്രി
4	ശ്രീ. മഞ്ഞല്ലാംകഴി അലി	പെരിന്തൽമല്ലായിലെ കടിവെള്ളു പദ്ധതികളുടെ പുന്നതീകരണം	ജലവിഭവ വകുപ്പുമന്ത്രി
5	ശ്രീ. ഇ. കെ. വിജയൻ	കനാമമൽ അനംബസ കടിവെള്ളു പദ്ധതി	ജലവിഭവ വകുപ്പുമന്ത്രി
6	ശ്രീ. ടി. വി. ഇഞ്ചുപറിം	ചീക്കോട് കടിവെള്ളു പദ്ധതി	ജലവിഭവ വകുപ്പുമന്ത്രി
7	ശ്രീമതി പി. അയിപ്പാ പോട്ടി	സൈക്കോ സോഷ്യൽ കൗൺസിലർമാരുടെ ആരക്കുല്യങ്ങൾ	ആരോഗ്യവും സാമ്പത്തിക നികീയം വന്നിത-ശില്പ വികസനവും വകുപ്പുമന്ത്രി
8	ശ്രീ. എ. എ. എ. ആരതിപ്പ്	മുത്തുറ്റ് പിന്നാൻസിലെ ജീവനക്കാരുടെ സേവന വേതന വ്യവസ്ഥകൾ	തൊഴിലും ഏരെക്കുറിഞ്ഞും വകുപ്പുമന്ത്രി
9	ശ്രീ. എ. പ്രദിപ്പകമാർ	മലബാറ് ദേവസ്ഥല ജീവനക്കാരുടെ സേവന വേതന വ്യവസ്ഥകൾ	സഹകരണവും വിനോദ സഞ്ചാരവും ദേവസ്ഥലവും വകുപ്പുമന്ത്രി
10	ശ്രീ. തിരുവഞ്ചുർ രാധാകൃഷ്ണൻ	കോട്ടയത്തെ കർപ്പുക സ്ഥലം മാർക്കറ്റിന്റെ പ്രവർത്തനം	സഹകരണവും വിനോദ സഞ്ചാരവും ദേവസ്ഥലവും വകുപ്പുമന്ത്രി

APPENDIX-V
PAPERS LAID ON THE TABLE
Wednesday, November 28, 2018

Papers laid on the Table:

I. The following papers were laid on the Table:

ക്രമ നമ്പർ	വർഷം	നമ്പർ	ഓഫീസിൽസിൽസ് പേര്
1	2	3	4
1	2018	56	2018-ലെ കേരള ഹോളിസ് (ഡേഗതി) ഓർഡിനൻസ്
2	2018	42	2018-ലെ കേരള സ്കൂൾട്ട്ക്സ് (ഡേഗതി) ഓർഡിനൻസ്
3	2018	47	2018-ലെ കേരള സ്കൂൾട്ട്ക്സ് (ഡേഗതി) ഓർഡിനൻസ്
4	2018	52	ബി കേരള സ്കൂള് മുഖ്യസ് ആൻഡ് സർവീസസ് ടാബ്ല് (അമേരിക്കൻ) ഓർഡിനൻസ്; 2018
5	2018	41	ബി കേരള കോ-ഓപ്പറേറ്റീവ് ഹോസ്പിറ്റൽ കോംപ്ലക്സ് ആൻഡ് ബി അക്കാദമി ഓഫ് മെഡിക്കൽ സയൻസസ് (ടെക്നിംഗ് ഓവർ ബി മാനേജ്മെന്റ് ആൻഡ് അപ്ലീനിനൈസ്ക്രിൻ) ഓർഡിനൻസ്; 2018
6	2018	45.	ബി കേരള കോ-ഓപ്പറേറ്റീവ് ഹോസ്പിറ്റൽ കോംപ്ലക്സ് ആൻഡ് ബി അക്കാദമി ഓഫ് മെഡിക്കൽ സയൻസസ് (ടെക്നിംഗ് ഓവർ ബി മാനേജ്മെന്റ് ആൻഡ് അപ്ലീനിനൈസ്ക്രിൻ) ഓർഡിനൻസ്; 2018
7	2018	50	ബി കേരള ഷോപ്പ് ആൻഡ് കൊമ്പ്യൂട്ടുൽ എസ്റ്റാബ്ലിഷ്മെന്റ് (അമേരിക്കൻ) ഓർഡിനൻസ്; 2018
8	2018	38	ബി കേരള കോ-ഓപ്പറേറ്റീവ് സൊബെസ്റ്റീസ് (സെക്കന്റ് അമേരിക്കൻ) ഓർഡിനൻസ്; 2018
9	2018	46	ബി കേരള കോ-ഓപ്പറേറ്റീവ് സൊബെസ്റ്റീസ് (സെക്കന്റ് അമേരിക്കൻ) ഓർഡിനൻസ്; 2018
10	2018	51	ബി കേരള കോ-ഓപ്പറേറ്റീവ് സൊബെസ്റ്റീസ് (തേയെ അമേരിക്കൻ) ഓർഡിനൻസ്; 2018
11	2018	54	ബി മല്ലാസ് ഹിന്ദു റിലീജിയാസ് ആൻഡ് ചാരിറ്റീവിൽ ഫീഡബേക്കൽമെന്റ്സ് (സെക്കന്റ് അമേരിക്കൻ) ഓർഡിനൻസ്; 2018
12	2018	49	2018-ലെ കേരള മനീസിപ്പാലിറ്റി (മന്നാം ഡേഗതി) ഓർഡിനൻസ്

1	2	3	4
13	2018	55	2018-ലെ കേരള പണ്ഡായത്ത് രാജ് (മന്മാം ഭേദഗതി) ഓർഡറിന്റെ
14	2018	53	2018-ലെ കേരള മത്സ്യവഭാഗിലാളി കടാശവാസ കമ്മീഷൻ (ഭേദഗതി) ഓർഡറിന്റെ
15	2018	39	ബി കേരള പണ്ഡിക് സർവ്വീസ് കമ്മീഷൻ (അധികാരിയിൽ പാഠംപ്പാടിന് ആസ് രബ്ബുക്കുപ്പ് ഭി സർവ്വീസിന് അംഗൾ ഭി വവഹർ ഫോർമ്മ്) ഓർഡറിന്റെ, 2018
16	2018	40	2018-ലെ കോഴിക്കോട് സർവ്വീകലാശാല (സെന്റ്രിബേസ്റ്റും സിൻഡിക്കററിബേസ്റ്റും താൽക്കാലിക ബോർഡ് ക്രമീകരണം) ഓർഡറിന്റെ
17	2018	43	2018-ലെ കേരള മത്സ്യവഖ്യാപക കേഷമനിധി ഓർഡറിന്റെ
18	2018	44	ബി കേരള പണ്ഡിക് സർവ്വീസ് കമ്മീഷൻ (അധികാരിയിൽ പാഠംപ്പാടിന് ആസ് രബ്ബുക്കുപ്പ് ഭി സർവ്വീസിന് അംഗൾ ഭി വവഹർ ഫോർമ്മ്) ഓർഡറിന്റെ, 2018
19	2018	48	2018-ലെ കോഴിക്കോട് സർവ്വീകലാശാല (സെന്റ്രിബേസ്റ്റും സിൻഡിക്കററിബേസ്റ്റും താൽക്കാലിക ബോർഡ് ക്രമീകരണം) ഓർഡറിന്റെ
20	2018	57	2018-ലെ കോഴിക്കോട് സർവ്വീകലാശാല (സെന്റ്രിബേസ്റ്റും സിൻഡിക്കററിബേസ്റ്റും താൽക്കാലിക ബോർഡ് ക്രമീകരണം) (മന്മാം ഭേദഗതി) ഓർഡറിന്റെ

II As per rule 47(2):

The following answers along with the delay statement as per rule 47 (2) were also laid:

Assembly	Session	Question Nos.
13	2	591
13	10	4496
13	12	513
13	14	486, 5075
13	15	79, 1223, 1651, 1687, 3540
13	16	59, 739, 1195, 1199, 1362, 2693
14	2	139
14	5	1521, 3271, 3714, 3764, 5651

1	2	3
14	7	4, 12, 13, 46, 1642, 1661, 1774, 1778, 1805, 1835, 3264, 3407, 3488
14	9	29, 71, 109, 141, 148, 149, 159, 160, 177, 182, 217, 568, 1745, 1343, 1868, 1951, 1965, 2093, 2330, 2332, 3005
14	10	18, 52, 130, 832, 1487, 1505, 1554, 1555, 1651, 1712, 1886, 1891, 1954, 2734, 2809, 3152, 3183, 3213, 3263, 3287, 3354, 3468, 3494, 3565, 3866, 4254, 4292, 4359, 4421, 4471, 4478, 4480, 4483, 4911, 4976, 4980, 5691, 5753, 5761, 5767, 5787, 3468, 3494, 3505, 5788, 5847, 5922, 6373
14	11	12, 111, 116, 119, 120, 126, 131, 137, 150, 156, 157, 158, 159, 160, 161, 163, 165, 166, 167, 169, 174, 179, 180, 211, 215, 217, 218, 241, 242, 273, 282, 283, 294, 310, 342, 345, 354, 356, 429, 501, 525, 526, 542, 545, 608, 999, 1388, 1412, 1950, 1953, 1955, 1960, 1972, 1973, 1976, 1979, 1981, 1982, 1984, 2022, 2029, 2034, 2042, 2043, 2044, 2058, 2062, 2069, 2072, 2100, 2118, 2125, 2127, 2149, 2167, 2194, 2397, 2832, 2857, 3352, 3355, 3367, 3375, 3376, 3381, 3383, 3389, 3411, 3415, 3417, 3457, 3470, 3476, 3480, 3521, 3524, 3526, 3735, 4056

Thursday, November 29, 2018

Papers laid on the Table:

- (i) The following papers were laid on the Table:

അമ നമ്പർ	എസ്.ആര്. ഇ. നമ്പർ	വിജ്ഞാപനത്തിലെ	
		നമ്പർ	തീയതി
1	2	3	4
1	15/2017	ജി.എ.(ആർട്ടി.) നമ്പർ 31/2017/ഹോം	6-1-2017
2	78/2017	ജി.എ.(ആർട്ടി.) നമ്പർ 234/2017/ഹോം	31-1-2017
3	555/2017	ജി.എ. (പി.) നമ്പർ 24/2017/ജി.എഡി.	22-8-2017
4	26/2018	ജി.എ.(ആർട്ടി.) നമ്പർ 3449/2017/ഹോം	26-12-2017
5	385/2018	ജി.എ.(എംഎസ്.) നമ്പർ 97/2018/ഹോം	1-6-2018

1	2	3	4
6	390/2018	സ.ഉ. (അച്ചടി) നമ്പർ 1/2018/ഹോർക്ക്	11-6-2018
7	400/2018	ബി.ക. (പി.) നമ്പർ 25/2018/ഹോ	30-5-2018
8	403/2018	ബി.ക. (പി.) നമ്പർ 26/2018/ഹോ	6-6-2018
9	410/2018	ബി.ക.(ആർഡി.) നമ്പർ 1228/2018/ഹോ	28-4-2018
10	417/2018	നമ്പർ 60718/എസ്സെൻസ് 1/ 2015/ഹോ	13-6-2018
11	429/2018	ബി.ക. (പി.) നമ്പർ 27/2018/ഹോ	19-6-2018
12	430/2018	ബി.ക. (പി.) നമ്പർ 28/2018/ഹോ	21-6-2018
13	436/2018	ബി.ക. (പി.) നമ്പർ 16/2018/ഹോ	9-4-2018
14	442/2018	ബി.ക.(ആർഡി.) നമ്പർ 1781/2018/ഹോ	22-6-2018
15	444/2018	ബി.ക. (പി.) നമ്പർ 29/2018/ഹോ	29-6-2018
16	448/2018	ബി.ക. (പി.) നമ്പർ 30/2018/ഹോ	30-6-2018
17	463/2018	ബി.ക. (പി.) നമ്പർ 41/2018/ഹോ	7-7-2018
18	464/2018 ഭത്താൾ 468/ 2018 വരെ	ബി.ക.(ആർഡി.) നമ്പർ 1697/2018/ഹോ	16-6-2018
19	469/2018	ബി.ക.(ആർഡി.) നമ്പർ 1784/2018/ഹോ	22-6-2018
20	470/2018	ബി.ക.(ആർഡി.) നമ്പർ 1784/2018/ഹോ	22-6-2018
21	482/2018	നമ്പർ ഹോ-എം3/159/2018-ഹോ	3-7-2018
22	485/2018	ബി.ക.(ആർഡി.) നമ്പർ 1964/2018/ഹോ	9-7-2018
23	486/2018	ബി.ക.(ആർഡി.) നമ്പർ 2011/2018/ഹോ	13-7-2018
24	487/2018	ബി.ക. (പി.) നമ്പർ 31/2018/ഹോ	5-7-2018
25	488/2018	ബി.ക. (പി.) നമ്പർ 32/2018/ഹോ	5-7-2018
26	497/2018	നമ്പർ 363/സി13/2018-I/വിജ.	19-7-2018
27	498/2018	നമ്പർ 363/സി13/2018-II/വിജ.	19-7-2018

1	2	3	4
28	499/2018	നമ്പർ 363/സി3/2018-III/വിജ.	19-7-2018
29	500/2018	നമ്പർ 363/സി3/2018-IV/വിജ.	19-7-2018
30	503/2018	ജി.സ. (പി.) നമ്പർ 44/2018/ഫോം	20-7-2018
31	504/2018	ജി.സ. (പി.) നമ്പർ 45/2018/ഫോം	20-7-2018
32	508/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2014/2018/ഫോം	14-7-2018
33	509/2018	ജി.സ.(ആർട്ടി.)നമ്പർ 2015/2018/ഫോം	14-7-2018
34	522/2018	നമ്പർ 60903/എസ്‌എസ്‌എ 2/ 2016/ഫോം	28-7-2018
35	525/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2088/2018/ഫോം	20-7-2018
36	526/2018	ജി.സ.(എംഎസ്.) നമ്പർ 117/2018/ഫോം	18-7-2018
37	527/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2119/2018/ഫോം	24-7-2018
38	538/2018	ജി.സ. (പി.) നമ്പർ 40/2018/ഫോം	6-7-2018
39	542/2018	നമ്പർ 32725/എസ്‌എസ്‌എ 2/ 2016/ഫോം	4-8-2018
40	561/2018	ജി.സ. (പി.) നമ്പർ 46/2018/ഫോം	23-7-2018
41	562/2018	ജി.സ. (പി.) നമ്പർ 47/2018/ഫോം	23-7-2018
42	563/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2281/2018/ഫോം	4-8-2018
43	586/2018	ജി.സ. (പി.) നമ്പർ 54/2018/ഫോം	4-8-2018
44	593/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2347/2018/ഫോം	10-8-2018
45	600/2018	ജി.സ.(എംഎസ്.)നമ്പർ 191/2018/ജിഎംഡി.	24-8-2018
46	615/2018	ജി.സ.(എംഎസ്.) നമ്പർ 126/2018/ഫോം	7-8-2018
47	616/2018	ജി.സ.(എംഎസ്.) നമ്പർ 131/2018/ഫോം	16-8-2018
48	617/2018	ജി.സ.(എംഎസ്.) നമ്പർ 132/2018/ഫോം	16-8-2018
49	641/2018	സ.ഉ. (കെ.കെ) നമ്പർ 04/2018/ഫോർക്ക്	4-9-2018
50	655/2018	നമ്പർ സി1/255/2018/വിജ.	14-9-2018

1	2	3	4
51	658/2018	ജി.സ. (പി.)നമ്പർ 62/2018/ഹോം	18-9-2018
52	660/2018	ജി.സ. (പി.)നമ്പർ 63/2018/ഹോം	22-9-2018
53	663/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2633/2018/ഹോം	14-9-2018
54	664/2018	ജി.സ.(പി.) നമ്പർ 61/2018/ഹോം	14-9-2018
55	675/2018	നമ്പർ എസ്‌എസ്‌എഫ് 3/182/2018/ഹോം	26-9-2018
56	687/2018 ഘത്ത് 693/ 2018 വരെ	ജി.സ.(ആർട്ടി.) നമ്പർ 67/2018/ഹോം	6-1-2018
57	694/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2705/2018/ഹോം	18-9-2018
58	697/2018	ജി.സ.(എംഎസ്) നമ്പർ 156/2018/ഹോം	6-10-2018
59	717/2018	ജി.സ. (പി.) നമ്പർ 69/2018/ഹോം	16-10-2018
60	718/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2954/2018/ഹോം	14-10-2018
61	721/2018	ജി.സ. (പി.) നമ്പർ 65/2018/ഹോം	13-10-2018
62	722/2018	ജി.സ. (പി.) നമ്പർ 66/2018/ഹോം	15-10-2018
63	723/2018	ജി.സ. (പി.) നമ്പർ 67/2018/ഹോം	16-10-2018
64	724/2018	ജി.സ. (പി.) നമ്പർ 68/2018/ഹോം	16-10-2018
65	729/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 2955/2018/ഹോം	14-10-2018
66	741/2018	ജി.സ.(ആർട്ടി.) നമ്പർ 3050/2018/ഹോം	23-10-2018
67	775/2018	ജി.സ.(എംഎസ്) നമ്പർ 176/2018/ഹോം	3-11-2018
68	815/2017	ജി.സ.(പി.) നമ്പർ 34/2017/എഫ്‌എൻഡി.	28-11-2017
69	816/2017	ജി.സ.(പി.) നമ്പർ 35/2017/എഫ്‌എൻഡി.	28-11-2017
70	817/2017	ജി.സ.(പി.) നമ്പർ 36/2017/എഫ്‌എൻഡി.	28-11-2017
71	818/2017	ജി.സ.(പി.) നമ്പർ 37/2017/എഫ്‌എൻഡി.	28-11-2017
72	819/2017	ജി.സ.(പി.) നമ്പർ 38/2017/എഫ്‌എൻഡി.	28-11-2017

1	2	3	4
73	820/2017	ജി.ഒ.(പി.) നമ്പർ 39/2017/ഐഎഫീസി.	28-11-2017
74	821/2017	ജി.ഒ.(പി.) നമ്പർ 40/2017/ഐഎഫീസി.	28-11-2017
75	822/2017	ജി.ഒ.(പി.) നമ്പർ 41/2017/ഐഎഫീസി.	28-11-2017
76	823/2017	ജി.ഒ.(പി.) നമ്പർ 42/2017/ഐഎഫീസി.	28-11-2017
77	824/2017	ജി.ഒ.(പി.) നമ്പർ 43/2017/ഐഎഫീസി.	28-11-2017
78	825/2017	ജി.ഒ.(പി.) നമ്പർ 44/2017/ഐഎഫീസി.	28-11-2017
79	826/2017	ജി.ഒ.(പി.) നമ്പർ 45/2017/ഐഎഫീസി.	28-11-2017
80	827/2017	ജി.ഒ.(പി.) നമ്പർ 46/2017/ഐഎഫീസി.	28-11-2017
81	828/2017	ജി.ഒ.(പി.) നമ്പർ 47/2017/ഐഎഫീസി.	28-11-2017
82	829/2017	ജി.ഒ.(പി.) നമ്പർ 48/2017/ഐഎഫീസി.	28-11-2017
83	830/2017	ജി.ഒ.(പി.) നമ്പർ 49/2017/ഐഎഫീസി.	28-11-2017
84	831/2017	ജി.ഒ.(പി.) നമ്പർ 50/2017/ഐഎഫീസി.	28-11-2017
85	832/2017	ജി.ഒ.(പി.) നമ്പർ 51/2017/ഐഎഫീസി.	28-11-2017
86	833/2017	ജി.ഒ.(പി.) നമ്പർ 52/2017/ഐഎഫീസി.	28-11-2017
87	834/2017	ജി.ഒ.(പി.) നമ്പർ 53/2017/ഐഎഫീസി.	28-11-2017
88	835/2017	ജി.ഒ.(പി.) നമ്പർ 54/2017/ഐഎഫീസി.	28-11-2017
89	836/2017	ജി.ഒ.(പി.) നമ്പർ 55/2017/ഐഎഫീസി.	28-11-2017
90	837/2017	ജി.ഒ.(പി.) നമ്പർ 56/2017/ഐഎഫീസി.	28-11-2017
91	838/2017	ജി.ഒ.(പി.) നമ്പർ 57/2017/ഐഎഫീസി.	28-11-2017
92	839/2017	ജി.ഒ.(പി.) നമ്പർ 58/2017/ഐഎഫീസി.	28-11-2017
93	840/2017	ജി.ഒ.(പി.) നമ്പർ 59/2017/ഐഎഫീസി.	28-11-2017
94	841/2017	ജി.ഒ.(പി.) നമ്പർ 60/2017/ഐഎഫീസി.	28-11-2017
95	842/2017	ജി.ഒ.(പി.) നമ്പർ 61/2017/ഐഎഫീസി.	28-11-2017

1	2	3	4
96	843/2017	ജി.സ.(പി.) നമ്പർ 62/2017/ഐഎഫ്‌സി.	28-11-2017
97	844/2017	ജി.സ.(പി.) നമ്പർ 63/2017/ഐഎഫ്‌സി.	28-11-2017
98	845/2017	ജി.സ.(പി.) നമ്പർ 64/2017/ഐഎഫ്‌സി.	28-11-2017
99	846/2017	ജി.സ.(പി.) നമ്പർ 65/2017/ഐഎഫ്‌സി.	28-11-2017
100	847/2017	ജി.സ.(പി.) നമ്പർ 66/2017/ഐഎഫ്‌സി.	28-11-2017
101	848/2017	ജി.സ.(പി.) നമ്പർ 67/2017/ഐഎഫ്‌സി.	28-11-2017
102	849/2017	ജി.സ.(പി.) നമ്പർ 68/2017/ഐഎഫ്‌സി.	28-11-2017
103	850/2017	ജി.സ.(പി.) നമ്പർ 69/2017/ഐഎഫ്‌സി.	28-11-2017
104	851/2017	ജി.സ.(പി.) നമ്പർ 70/2017/ഐഎഫ്‌സി.	28-11-2017
105	852/2017	ജി.സ.(പി.) നമ്പർ 71/2017/ഐഎഫ്‌സി.	28-11-2017
106	853/2017	ജി.സ.(പി.) നമ്പർ 72/2017/ഐഎഫ്‌സി.	28-11-2017
107	70/2018	ജി.സ.(പി.) നമ്പർ 8/2018/ഐഎഡി.	3-2-2018
108	256/2018	ജി.സ.(പി.) നമ്പർ 3/2018/എസ്&ബെബ്ര.	16-4-2018
109	257/2018	ജി.സ.(പി.) നമ്പർ 4/2018/എസ്&ബെബ്ര.	17-4-2018
110	326/2018	ജി.സ.(പി.) നമ്പർ 13/2018/ഐഎഡി.	22-5-2018
111	502/2018	ജി.സ.(പി.) നമ്പർ 16/2018/ഐഎഡി.	10-7-2018
112	622/2018	ജി.സ.(പി.) നമ്പർ 17/2018/ഐഎഡി.	4-9-2018
113	698/2018	ജി.സ.(പി.) നമ്പർ 19/2018/ഐഎഡി.	6-10-2018
114	679/2017	ജി.സ.(പി.) നമ്പർ 69/2017/ആർഡി.	30-10-2017
115	319/2018	ജി.സ.(പി.) നമ്പർ 25/2018/ആർഡി.	19-5-2018
116	354/2018	ജി.സ.(പി.) നമ്പർ 27/2018/ആർഡി.	31-5-2018
117	355/2018	ജി.സ.(പി.) നമ്പർ 30/2018/ആർഡി.	1-6-2018
118	383/2018	ജി.സ.(പി.) നമ്പർ 32/2018/ആർഡി.	5-6-2018

1	2	3	4
119	389/2018	ജി.എ.(പി.) നമ്പർ 33/2018/ആർഡി.	12-6-2018
120	406/2018	ജി.എ.(പി.) നമ്പർ 34/2018/ആർഡി.	13-6-2018
121	407/2018	ജി.എ.(പി.) നമ്പർ 35/2018/ആർഡി.	13-6-2018
122	411/2018	ജി.എ.(പി.) നമ്പർ 36/2018/ആർഡി.	18-6-2018
123	427/2018	ജി.എ.(പി.) നമ്പർ 37/2018/ആർഡി.	20-6-2018
124	441/2018	ജി.എ.(എംഎസ്) നമ്പർ 5/2018/ഹാസിംഗ്	24-6-2018
125	443/2018	ജി.എ.(പി.) നമ്പർ 38/2018/ആർഡി.	23-6-2018
126	445/2018	ജി.എ.(പി.) നമ്പർ 28/2018/ആർഡി.	31-5-2018
127	446/2018	ജി.എ.(പി.) നമ്പർ 29/2018/ആർഡി.	31-5-2018
128	483/2018	ജി.എ.(പി.) നമ്പർ 40/2018/ആർഡി.	13-7-2018
129	484/2018	ജി.എ.(പി.) നമ്പർ 41/2018/ആർഡി.	16-7-2018
130	505/2018	ജി.എ.(പി.) നമ്പർ 43/2018/ആർഡി.	18-7-2018
131	506/2018	ജി.എ.(പി.) നമ്പർ 44/2018/ആർഡി.	18-7-2018
132	507/2018	ജി.എ.(പി.) നമ്പർ 45/2018/ആർഡി.	18-7-2018
133	537/2018	ജി.എ.(പി.) നമ്പർ 46/2018/ആർഡി.	28-7-2018
134	546/2018	ജി.എ.(പി.) നമ്പർ 49/2018/ആർഡി.	30-7-2018
135	550/2018	ജി.എ.(പി.) നമ്പർ 51/2018/ആർഡി.	8-8-2018
136	571/2018	ജി.എ.(പി.) നമ്പർ 47/2018/ആർഡി.	26-7-2018
137	573/2018	ജി.എ.(പി.) നമ്പർ 53/2018/ആർഡി.	13-8-2018
138	590/2018	ജി.എ.(പി.) നമ്പർ 52/2018/ആർഡി.	8-8-2018
139	612/2018	ജി.എ.(പി.) നമ്പർ 55/2018/ആർഡി.	1-9-2018
140	618/2018	ജി.എ.(പി.) നമ്പർ 56/2018/ആർഡി.	3-9-2018
141	657/2018	ജി.എ.(പി.) നമ്പർ 58/2018/ആർഡി.	18-9-2018

1	2	3	4
142	677/2018	ബി.ക്ക്.(പി.) നമ്പർ 59/2018/ആർഡി.	27-9-2018
143	685/2018	ബി.ക്ക്.(പി.) നമ്പർ 62/2018/ആർഡി.	29-9-2018
144	726/2018	ബി.ക്ക്.(പി.) നമ്പർ 64/2018/ആർഡി.	20-10-2018
145	727/2018	ബി.ക്ക്.(പി.) നമ്പർ 66/2018/ആർഡി.	22-10-2018
146	728/2018	ബി.ക്ക്.(പി.) നമ്പർ 61/2018/ആർഡി.	29-9-2018
147	740/2018	ബി.ക്ക്.(പി.) നമ്പർ 65/2018/ആർഡി.	20-10-2018
148	750/2018	ബി.ക്ക്.(പി.) നമ്പർ 67/2018/ആർഡി.	26-10-2018
149	753/2018	ബി.ക്ക്.(പി.) നമ്പർ 68/2018/ആർഡി.	29-10-2018
150	760/2016	ബി.ക്ക്.(പി.) നമ്പർ 65/2016/ടാൺ.	15-12-2016
151	761/2016	ബി.ക്ക്.(പി.) നമ്പർ 66/2016/ടാൺ.	15-12-2016
152	451/2018	ബി.ക്ക്.(പി.) നമ്പർ 21/2018/ടാൺ.	6-7-2018
153	452/2018	ബി.ക്ക്.(പി.) നമ്പർ 22/2018/ടാൺ.	6-7-2018
154	471/2018	ബി.ക്ക്.(പി.) നമ്പർ 23/2018/ടാൺ.	8-7-2018
155	472/2018	ബി.ക്ക്.(പി.) നമ്പർ 24/2018/ടാൺ.	13-7-2018
156	548/2018	ബി.ക്ക്.(പി.) നമ്പർ 27/2018/ടാൺ.	2-8-2018
157	565/2018	ബി.ക്ക്.(പി.) നമ്പർ 28/2018/ടാൺ.	13-8-2018
158	631/2018	ബി.ക്ക്.(പി.) നമ്പർ 29/2018/ടാൺ.	13-9-2018
159	713/2018	ബി.ക്ക്.(പി.) നമ്പർ 31/2018/ടാൺ.	12-10-2018
160	714/2018	ബി.ക്ക്.(പി.) നമ്പർ 32/2018/ടാൺ.	12-10-2018
161	51/2018	ബി.ക്ക്.(പി.) നമ്പർ 2/2018/സിസ്റ്റേറ്റി.	19-1-2018
162	496/2018	ബി.ക്ക്. (എംഎഫ്) നമ്പർ 22/2018/എഫ്& എഡി.	19-7-2018
163	598/2018	ബി.ക്ക്. (പി.) നമ്പർ 31/2018/എഫ്& എഡി.	26-8-2018
164	255/2018	ബി.ക്ക്.(പി.) നമ്പർ 66/2018/റീഡി.	28-4-2018

1	2	3	4
165	412/2018	ജി.എ.(പി.) നമ്പർ 90/2018/ഫിൽ.	14-6-2018
166	413/2018	ജി.എ.(പി.) നമ്പർ 91/2018/ഫിൽ.	14-6-2018
167	414/2018	ജി.എ.(പി.) നമ്പർ 92/2018/ഫിൽ.	16-6-2018
168	415/2018	ജി.എ.(പി.) നമ്പർ 93/2018/ഫിൽ.	16-6-2018
169	431/2018	ജി.എ.(പി.) നമ്പർ 95/2018/ഫിൽ.	22-6-2018
170	460/2018	ജി.എ.(പി.) നമ്പർ 102/2018/ഫിൽ.	3-7-2018
171	473/2018	ജി.എ.(പി.) നമ്പർ 96/2018/ഫിൽ	11-7-2018
172	474/2018	ജി.എ.(പി.) നമ്പർ 97/2018/ഫിൽ	11-7-2018
173	475/2018	ജി.എ.(പി.) നമ്പർ 98/2018/ഫിൽ	11-7-2018
174	476/2018	ജി.എ.(പി.) നമ്പർ 99/2018/ഫിൽ	11-7-2018
175	477/2018	ജി.എ.(പി.) നമ്പർ 100/2018/ഫിൽ	11-7-2018
176	478/2018	ജി.എ.(പി.) നമ്പർ 101/2018/ഫിൽ	11-7-2018
177	479/2018	ജി.എ.(പി.) നമ്പർ 102/2018/ഫിൽ	11-7-2018
178	480/2018	ജി.എ.(പി.) നമ്പർ 103/2018/ഫിൽ	11-7-2018
179	481/2018	ജി.എ.(പി.) നമ്പർ 104/2018/ഫിൽ	13-7-2018
180	512/2018	ജി.എ.(പി.) നമ്പർ 109/2018/ഫിൽ	27-7-2018
181	513/2018	ജി.എ.(പി.) നമ്പർ 110/2018/ഫിൽ	27-7-2018
182	514/2018	ജി.എ.(പി.) നമ്പർ 111/2018/ഫിൽ	27-7-2018
183	515/2018	ജി.എ.(പി.) നമ്പർ 112/2018/ഫിൽ	27-7-2018
184	516/2018	ജി.എ.(പി.) നമ്പർ 113/2018/ഫിൽ	27-7-2018
185	517/2018	ജി.എ.(പി.) നമ്പർ 114/2018/ഫിൽ	27-7-2018

1	2	3	4
186	518/2018	എ.ക.(പി.) നമ്പർ 115/2018/ടാക്സ്	27-7-2018
187	519/2018	എ.ക.(പി.) നമ്പർ 116/2018/ടാക്സ്	27-7-2018
188	520/2018	എ.ക.(പി.) നമ്പർ 117/2018/ടാക്സ്	27-7-2018
189	521/2018	എ.ക.(പി.) നമ്പർ 118/2018/ടാക്സ്	27-7-2018
190	530/2018	എ.ക.(പി.) നമ്പർ 114/2018/പിൻ.	25-7-2018
191	533/2018	എ.ക.(പി.) നമ്പർ 122/2018/ടാക്സ്	31-7-2018
192	553/2018	എ.ക.(പി.) നമ്പർ 123/2018/ടാക്സ്	10-8-2018
193	554/2018	എ.ക.(പി.) നമ്പർ 124/2018/ടാക്സ്	10-8-2018
194	555/2018	എ.ക.(പി.) നമ്പർ 125/2018/ടാക്സ്	10-8-2018
195	556/2018	എ.ക.(പി.) നമ്പർ 126/2018/ടാക്സ്	10-8-2018
196	557/2018	എ.ക.(പി.) നമ്പർ 127/2018/ടാക്സ്	10-8-2018
197	558/2018	എ.ക.(പി.) നമ്പർ 128/2018/ടാക്സ്	10-8-2018
198	559/2018	എ.ക.(പി.) നമ്പർ 129/2018/ടാക്സ്	10-8-2018
199	560/2018	എ.ക.(പി.) നമ്പർ 130/2018/ടാക്സ്	10-8-2018
200	583/2018	എ.ക.(പി.) നമ്പർ 135/2018/ടാക്സ്	18-8-2018
201	584/2018	എ.ക.(പി.) നമ്പർ 136/2018/ടാക്സ്	18-8-2018
202	585/2018	എ.ക.(പി.) നമ്പർ 137/2018/ടാക്സ്	18-8-2018
203	594/2018	എ.ക.(പി.) നമ്പർ 138/2018/ടാക്സ്	29-8-2018
204	595/2018	എ.ക.(പി.) നമ്പർ 139/2018/ടാക്സ്	29-8-2018
205	596/2018	എ.ക.(പി.) നമ്പർ 142/2018/റോഡി.	30-8-2018
206	597/2018	എ.ക.(പി.) നമ്പർ 143/2018/റോഡി.	30-8-2018

1	2	3	4
207	662/2018	ജി.ഒ.(പി.) നമ്പർ 149/2018/ടാക്റ്റസ്	19-9-2018
208	678/2018	ജി.ഒ.(പി.) നമ്പർ 154/2018/ടാക്റ്റസ്	28-9-2018
209	679/2018	ജി.ഒ.(പി.) നമ്പർ 155/2018/ടാക്റ്റസ്	28-9-2018
210	680/2018	ജി.ഒ.(പി.) നമ്പർ 156/2018/ടാക്റ്റസ്	28-9-2018
211	681/2018	ജി.ഒ.(പി.) നമ്പർ 157/2018/ടാക്റ്റസ്	28-9-2018
212	757/2018	ജി.ഒ.(പി.) നമ്പർ 177/2018/ടാക്റ്റസ്	3-11-2018
213	401/2018	ജി.ഒ.(പി.) നമ്പർ 6/2018/നിയമം	13-6-2018
214	495/2018	സ.ഉ. (കൈയെഴുത്ത്) നമ്പർ 28/2018/സാം.കാ.വ.	17-7-2018
215	534/2018	ജി.ഒ. (എംറൈസ്) നമ്പർ 110/2018/നിയമം	31-7-2018
216	-	സ.ഉ. (അച്ചടിച്ചത്) നമ്പർ 10/2018/നിയമം	14-8-2018
217	-	ജി. ഓ. (പി.) നമ്പർ 11/2018/നിയമം	14-8-2018
218	370/2018	ജി.ഒ.(പി.) നമ്പർ 82/2018/എച്ച്& എഫ്‌സിസ്യൂഡി.	5-6-2018
219	371/2018	ജി.ഒ.(പി.) നമ്പർ 83/2018/എച്ച്& എഫ്‌സിസ്യൂഡി.	5-6-2018
220	377/2018	ജി.ഒ.(പി.) നമ്പർ 79/2018/എച്ച്& എഫ്‌സിസ്യൂഡി.	2-6-2018
221	428/2018	ജി.ഒ.(പി.) നമ്പർ 84/2018/എച്ച്& എഫ്‌സിസ്യൂഡി.	6-6-2018
222	432/2018	ജി.ഒ.(പി.) നമ്പർ 13/2018/ആയോൾ	26-6-2018
223	449/2018	ജി.ഒ.(പി.) നമ്പർ 14/2018/ആയോൾ	6-7-2018
224	579/2018	ജി.ഒ.(പി.) നമ്പർ 11/2018/എസ്ക്രാഡി.	8-8-2018
225	626/2018	ജി.ഒ.(പി.) നമ്പർ 12/2018/എസ്ക്രാഡി.	7-9-2018
226	656/2018	ജി.ഒ.(പി.) നമ്പർ 18/2018/ആയോൾ	18-9-2018
227	684/2018	ജി.ഒ.(പി.) നമ്പർ 13/2018/എസ്ക്രാഡി.	29-9-2018

1	2	3	4
228	730/2018	എ.ഇ.(പി.) നമ്പർ 15/2018/എസ്റ്റേജി.	16-10-2018
229	320/2018	എ.ഇ.(പി.) നമ്പർ 74/2018/റീഡി.	23-5-2018
230	450/2018	എ.ഇ.(പി.) നമ്പർ 93/2018/റീഡി.	25-6-2018
231	528/2018	എ.ഇ.(പി.) നമ്പർ 119/2018/റീഡി.	30-7-2018
232	529/2018	എ.ഇ.(പി.) നമ്പർ 120/2018/റീഡി.	30-7-2018
233	532/2018	എ.ഇ.(പി.) നമ്പർ 121/2018/നീ.വ.	31-7-2018
234	581/2018	എ.ഇ.(പി.) നമ്പർ 133/2018/റീഡി.	16-8-2018
235	672/2018	എ.ഇ.(പി.) നമ്പർ 150/2018/റീഡി.	24-9-2018
236	673/2018	എ.ഇ.(പി.) നമ്പർ 152/2018/റീഡി.	25-9-2018
237	674/2018	എ.ഇ.(പി.) നമ്പർ 153/2018/റീഡി.	27-9-2018
238	702/2018	എ.ഇ.(പി.) നമ്പർ 160/2018/റീഡി.	8-10-2018
239	720/2018	എ.ഇ.(പി.) നമ്പർ 163/2018/റീഡി.	15-10-2018
240	725/2018	എ.ഇ.(പി.) നമ്പർ 165/2018/റീഡി.	17-10-2018
241	744/2018	എ.ഇ.(പി.) നമ്പർ 167/2018/റീഡി.	24-10-2018
242	745/2018	എ.ഇ.(പി.) നമ്പർ 168/2018/റീഡി.	24-10-2018
243	746/2018	എ.ഇ.(പി.) നമ്പർ 169/2018/റീഡി.	24-10-2018
244	747/2018	എ.ഇ.(പി.) നമ്പർ 170/2018/റീഡി.	24-10-2018
245	368/2018	എ.ഇ.(പി.) നമ്പർ 80/2018/റീഡി.	5-6-2018
246	374/2018	എ.ഇ.(പി.) നമ്പർ 81/2018/റീഡി.	6-6-2018
247	375/2018	എ.ഇ.(പി.) നമ്പർ 82/2018/റീഡി.	6-6-2018
248	376/2018	എ.ഇ.(പി.) നമ്പർ 83/2018/റീഡി.	6-6-2018

1	2	3	4
249	378/2018	ജി.ഒ.(പി.) നമ്പർ 84/2018/റീഡി.	6-6-2018
250	399/2018	ജി.ഒ.(പി.) നമ്പർ 49/2018/എൽസിആർട്ട്.	2-6-2018
251	404/2018	ജി.ഒ.(പി.) നമ്പർ 50/2018/എൽസിആർട്ട്.	4-6-2018
252	409/2018	ജി.ഒ.(പി.) നമ്പർ 53/2018/എൽസിആർട്ട്.	14-6-2018
253	416/2018	സ.ഉ. (അച്ചടി) നമ്പർ 52/2018/തൊഴിൽ	8-6-2018
254	425/2018	ജി.ഒ.(എംഎസ്) നമ്പർ 39/2018/എൽസിആർട്ട്.	20-6-2018
255	426/2018	ജി.ഒ.(പി.) നമ്പർ 54/2018/എൽസിആർട്ട്.	15-6-2018
256	437/2018	ജി.ഒ.(പി.) നമ്പർ 55/2018/എൽസിആർട്ട്.	19-6-2018
257	438/2018	ജി.ഒ.(പി.) നമ്പർ 55/2018/എൽസിଆർട്ട്.	19-6-2018
258	536/2018	ജി.ഒ.(പി.) നമ്പർ 58/2018/എൽസിଆർട്ട്.	27-7-2018
259	543/2018	ജി.ഒ.(പി.) നമ്പർ 64/2018/എൽസിଆർട്ട്.	3-8-2018
260	564/2018	ജി.ഒ.(എംഎസ്) നമ്പർ 45/2018/എൽസിଆർട്ട്.	29-6-2018
261	566/2018	ജി.ഒ.(പി.) നമ്പർ 62/2018/എൽസിଆർട്ട്.	2-8-2018
262	567/2018	സ.ഉ. (അച്ചടി) നമ്പർ 63/2018/തൊഴിൽ	3-8-2018
263	568/2018	ജി.ഒ.(പി.) നമ്പർ 66/2018/എൽസിଆർട്ട്.	3-8-2018
264	569/2018	ജി.ഒ.(പി.) നമ്പർ 131/2018/റീഡി.	13-8-2018
265	570/2018	ജി.ഒ.(പി.) നമ്പർ 132/2018/റീഡി.	13-8-2018
266	574/2018	ജി.ഒ.(പി.) നമ്പർ 61/2018/എൽസിଆർട്ട്.	2-8-2018
267	575/2018	ജി.ഒ.(പി.) നമ്പർ 67/2018/എൽസിଆർട്ട്.	9-8-2018
268	580/2018	ജി.ഒ.(പി.) നമ്പർ 134/2018/റീഡി.	17-8-2018
269	621/2018	ജി.ഒ.(പി.) നമ്പർ 74/2018/എൽസിଆർട്ട്.	3-9-2018
270	624/2018	ജി.ഒ.(പി.) നമ്പർ 72/2018/എൽസിଆർട്ട്.	2-9-2018
271	628/2018	ജി.ഒ.(പി.) നമ്പർ 80/2018/എൽസിଆർട്ട്.	10-9-2018

1	2	3	4
272	629/2018	ஐ.ஏ.(பி.) நெட 145/2018/ரீயீ.	12-9-2018
273	630/2018	ஐ.ஏ.(பி.) நெட 146/2018/ரீயீ.	13-9-2018
274	638/2018	ஐ.ஏ.(ஏஃஒாஸ்) நெட 56/2018/ஏஃஷ்வினார்.	6-9-2018
275	640/2018	ஐ.ஏ.(பி.) நெட 71/2018/ஏஃஷ்வினார்.	31-8-2018
276	642/2018	ஐ.ஏ.(பி.) நெட 78/2018/ஏஃஷ்வினார்.	9-9-2018
277	643/2018	ஸ.உ. (அஷ்டி) நெட 79/2018/தொഴில்	9-9-2018
278	644/2018	ஐ.ஏ.(பி.) நெட 81/2018/ஏஃஷ்வினார்.	10-9-2018
279	645/2018	ஸ.உ. (அஷ்டி) நெட 82/2018/தொழில்	10-9-2018
280	648/2018	ஸ.உ. (அஷ்டி) நெட 73/2018/தொழில்	2-9-2018
281	649/2018	ஐ.ஏ.(பி.) நெட 75/2018/ஏஃஷ்வினார்.	6-9-2018
282	650/2018	ஐ.ஏ.(பி.) நெட 83/2018/ஏஃஷ்வினார்.	12-9-2018
283	651/2018	ஐ.ஏ.(பி.) நெட 76/2018/ஏஃஷ்வினார்.	6-9-2018
284	652/2018	ஐ.ஏ.(ஏஃஒாஸ்) நெட 57/2018/ஏஃஷ்வினார்.	12-9-2018
285	671/2018	ஸ.உ. (அஷ்டி) நெட 84/2018/தொழில்	24-9-2018
286	738/2018	ஐ.ஏ.(பி.) நெட 86/2018/ஏஃஷ்வினார்.	8-10-2018
287	764/2018	ஐ.ஏ.(பி.) நெட 92/2018/ஏஃஷ்வினார்.	29-10-2018
288	774/2018	ஐ.ஏ.(ஏஃஒாஸ்) நெட 77/2018/ரீயீ.	7-11-2018
289	356/2018	ஐ.ஏ.(பி.) நெட 5/2018/ஏஃஷ்&ஸி.ஏஸ்சி.	16-5-2018
290	418/2018	ஐ.ஏ.(ஏஃஒாஸ்) நெட 21/2018/ஸி.ஏஸ்சி.	6-6-2018
291	599/2018	ஐ.ஏ.(பி.) நெட 9/2018/ஏஃஷ்&ஸி.ஏஸ்சி.	14-8-2018
292	659/2018	ஐ.ஏ.(பி.) நெட 10/2018/ஸி.ஏஸ்சி.	18-9-2018
293	682/2018	ஐ.ஏ.(பி.) நெட 11/2018/ஸி.ஏஸ்சி.	26-9-2018
294	683/2018	ஐ.ஏ.(பி.) நெட 12/2018/ஸி.ஏஸ்சி.	26-9-2018
295	605/2017	ஐ.ஏ.(பி.) நெட 52/2017/கோ-ஞாப்.	20-9-2017
296	363/2018	ஐ.ஏ.(பி.) நெட 65/2018/கோ-ஞாப்.	19-5-2018

1	2	3	4
297	402/2018	ജി.എ.(പി.) നമ്പർ 67/2018/കോ-ഓഫ്.	5-6-2018
298	405/2018	ജി.എ.(പി.) നമ്പർ 69/2018/കോ-ഓഫ്.	5-6-2018
299	424/2018	ജി.എ.(പി.) നമ്പർ 68/2018/കോ-ഓഫ്.	5-6-2018
300	434/2018	ജി.എ.(പി.) നമ്പർ 72/2018/കോ-ഓഫ്.	18-6-2018
301	489/2018	ജി.എ.(പി.) നമ്പർ 74/2018/കോ-ഓഫ്.	25-6-2018
302	490/2018	ജി.എ.(പി.) നമ്പർ 75/2018/കോ-ഓഫ്.	25-6-2018
303	491/2018	ജി.എ.(പി.) നമ്പർ 76/2018/കോ-ഓഫ്.	25-6-2018
304	492/2018	ജി.എ.(പി.) നമ്പർ 77/2018/കോ-ഓഫ്.	25-6-2018
305	493/2018	ജി.എ.(പി.) നമ്പർ 79/2018/കോ-ഓഫ്.	28-6-2018
306	494/2018	ജി.എ.(പി.) നമ്പർ 80/2018/കോ-ഓഫ്.	4-7-2018
307	501/2018	ജി.എ.(പി.) നമ്പർ 82/2018/കോ-ഓഫ്.	9-7-2018
308	549/2018	ജി.എ.(പി.) നമ്പർ 90/2018/കോ-ഓഫ്.	3-8-2018
309	576/2018	ജി.എ.(പി.) നമ്പർ 84/2018/കോ-ഓഫ്.	16-7-2018
310	577/2018	ജി.എ.(പി.) നമ്പർ 87/2018/കോ-ഓഫ്.	27-7-2018
311	578/2018	ജി.എ.(പി.) നമ്പർ 88/2018/കോ-ഓഫ്.	27-7-2018
312	601/2018	ജി.എ.(പി.) നമ്പർ 81/2018/കോ-ഓഫ്.	7-7-2018
313	602/2018	ജി.എ.(പി.) നമ്പർ 91/2018/കോ-ഓഫ്.	7-8-2018
314	603/2018	ജി.എ.(പി.) നമ്പർ 92/2018/കോ-ഓഫ്.	7-8-2018
315	604/2018	ജി.എ.(പി.) നമ്പർ 93/2018/കോ-ഓഫ്.	7-8-2018
316	605/2018	ജി.എ.(പി.) നമ്പർ 94/2018/കോ-ഓഫ്.	8-8-2018
317	606/2018	ജി.എ.(പി.) നമ്പർ 95/2018/കോ-ഓഫ്.	8-8-2018

1	2	3	4
318	607/2018	ഇ.ക.(പി.) നമ്പർ 96/2018/കോ-ഓഫ്.	9-8-2018
319	608/2018	ഇ.ക.(പി.) നമ്പർ 99/2018/കോ-ഓഫ്.	14-8-2018
320	609/2018	ഇ.ക.(പി.) നമ്പർ 103/2018/കോ-ഓഫ്.	26-8-2018
321	610/2018	ഇ.ക.(പി.) നമ്പർ 104/2018/കോ-ഓഫ്.	26-8-2018
322	611/2018	ഇ.ക.(പി.) നമ്പർ 105/2018/കോ-ഓഫ്.	26-8-2018
323	619/2018	ഇ.ക.(പി.) നമ്പർ 97/2018/കോ-ഓഫ്.	9-8-2018
324	620/2018	ഇ.ക.(പി.) നമ്പർ 98/2018/കോ-ഓഫ്.	9-8-2018
325	632/2018	ഇ.ക.(പി.) നമ്പർ 78/2018/കോ-ഓഫ്.	26-6-2018
326	633/2018	ഇ.ക.(പി.) നമ്പർ 106/2018/കോ-ഓഫ്.	3-9-2018
327	634/2018	ഇ.ക.(പി.) നമ്പർ 107/2018/കോ-ഓഫ്.	3-9-2018
328	635/2018	ഇ.ക.(പി.) നമ്പർ 108/2018/കോ-ഓഫ്.	3-9-2018
329	636/2018	ഇ.ക.(പി.) നമ്പർ 109/2018/കോ-ഓഫ്.	4-9-2018
330	637/2018	ഇ.ക.(പി.) നമ്പർ 110/2018/കോ-ഓഫ്.	4-9-2018
331	646/2018	ഇ.ക.(പി.) നമ്പർ 83/2018/കോ-ഓഫ്.	10-7-2018
332	647/2018	ഇ.ക.(പി.) നമ്പർ 86/2018/കോ-ഓഫ്.	19-7-2018
333	653/2018	ഇ.ക.(പി.) നമ്പർ 114/2018/കോ-ഓഫ്.	18-9-2018
334	654/2018	ഇ.ക.(പി.) നമ്പർ 115/2018/കോ-ഓഫ്.	19-9-2018
335	661/2018	ഇ.ക.(പി.) നമ്പർ 118/2018/കോ-ഓഫ്.	22-9-2018
336	665/2018	ഇ.ക.(പി.) നമ്പർ 112/2018/കോ-ഓഫ്.	13-9-2018
337	666/2018	ഇ.ക.(പി.) നമ്പർ 111/2018/കോ-ഓഫ്.	13-9-2018
338	667/2018	ഇ.ക.(പി.) നമ്പർ 119/2018/കോ-ഓഫ്.	24-9-2018

1	2	3	4
339	668/2018	ജി.എ.(പി.) നമ്പർ 120/2018/കോ-ഓഫ്.	24-9-2018
340	695/2018	ജി.എ.(പി.) നമ്പർ 116/2018/കോ-ഓഫ്.	22-9-2018
341	696/2018	ജി.എ.(പി.) നമ്പർ 117/2018/കോ-ഓഫ്.	22-9-2018
342	699/2018	ജി.എ.(പി.) നമ്പർ 127/2018/കോ-ഓഫ്.	9-10-2018
343	705/2018	ജി.എ.(പി.) നമ്പർ 113/2018/കോ-ഓഫ്.	14-9-2018
344	706/2018	ജി.എ.(പി.) നമ്പർ 122/2018/കോ-ഓഫ്.	25-9-2018
345	707/2018	ജി.എ.(പി.) നമ്പർ 128/2018/കോ-ഓഫ്.	10-10-2018
346	715/2018	ജി.എ.(പി.) നമ്പർ 125/2018/കോ-ഓഫ്.	5-10-2018
347	731/2018	ജി.എ.(പി.) നമ്പർ 131/2018/കോ-ഓഫ്.	17-10-2018
348	737/2018	ജി.എ.(പി.) നമ്പർ 126/2018/കോ-ഓഫ്.	8-10-2018
349	739/2018	ജി.എ.(പി.) നമ്പർ 121/2018/കോ-ഓഫ്.	25-9-2018
350	742/2018	ജി.എ.(പി.) നമ്പർ 134/2018/കോ-ഓഫ്.	23-10-2018
351	743/2018	ജി.എ.(പി.) നമ്പർ 137/2018/കോ-ഓഫ്.	25-10-2018
352	748/2018	ജി.എ.(പി.) നമ്പർ 129/2018/കോ-ഓഫ്.	12-10-2018
353	752/2018	ജി.എ.(പി.) നമ്പർ 135/2018/കോ-ഓഫ്.	23-10-2018
354	372/2018	ജി.എ.(പി.) നമ്പർ 37/2018/ എൽഎസ്ജിയി.	4-5-2018
355	408/2018	ജി.എ.(പി.) നമ്പർ 42/2018/ എൽഎസ്ജിയി.	10-6-2018
356	419/2018	ജി.എ.(പി.) നമ്പർ 46/2018/ എൽഎസ്ജിയി.	18-6-2018
357	420/2018	സ.ഉ. (അച്ചടി) നമ്പർ 43/2018/തസ്വഭവ.	1-6-2018
358	421/2018	സ.ഉ. (അച്ചടി) നമ്പർ 44/2018/തസ്വഭവ.	1-6-2018
359	440/2018	ജി.എ.(പി.) നമ്പർ 49/2018/ എൽഎസ്ജിയി.	25-6-2018

1	2	3	4
360	447/2018	ജി.ഒ.(പി.) നമ്പർ 50/2018/ എൽഎസ്ജിയി.	28-6-2018
361	453/2018	ജി.ഒ.(പി.) നമ്പർ 51/2018/ എൽഎസ്ജിയി.	2-7-2018
362	454/2018	ജി.ഒ.(പി.) നമ്പർ 53/2018/ എൽഎസ്ജിയി.	3-7-2018
363	455/2018	ജി.ഒ.(പി.) നമ്പർ 54/2018/ എൽഎസ്ജിയി.	3-7-2018
364	461/2018	ജി.ഒ.(പി.) നമ്പർ 52/2018/ എൽഎസ്ജിയി.	3-7-2018
365	462/2018	സ.ഉ. (അച്ചടി) നമ്പർ 55/2018/തസ്വഭവ.	6-7-2018
366	523/2018	ജി.ഒ.(പി.) നമ്പർ 59/2018/ എൽഎസ്ജിയി.	25-7-2018
367	524/2018	ജി.ഒ.(പി.) നമ്പർ 60/2018/ എൽഎസ്ജിയി.	25-7-2018
368	539/2018	ജി.ഒ.(പി.) നമ്പർ 61/2018/ എൽഎസ്ജിയി.	28-7-2018
369	551/2018	ജി.ഒ.(പി.) നമ്പർ 62/2018/ എൽഎസ്ജിയി.	31-7-2018
370	552/2018	ജി.ഒ.(പി.) നമ്പർ 63/2018/ എൽഎസ്ജിയി.	31-7-2018
371	591/2018	സ.ഉ. (അച്ചടി) നമ്പർ 64/2018/തസ്വഭവ.	6-8-2018
372	686/2018	ജി.ഒ.(പി.) നമ്പർ 68/2018/ എൽഎസ്ജിയി.	24-9-2018
373	703/2018	ജി.ഒ.(പി.) നമ്പർ 70/2018/ എൽഎസ്ജിയി.	30-9-2018
374	704/2018	ജി.ഒ.(പി.) നമ്പർ 69/2018/ എൽഎസ്ജിയി.	27-9-2018
375	709/2018	ജി.ഒ.(പി.) നമ്പർ 71/2018/ എൽഎസ്ജിയി.	8-10-2018
376	769/2018	ജി.ഒ.(പി.) നമ്പർ 77/2018/ എൽഎസ്ജിയി.	30-10-2018
377	770/2018	ജി.ഒ.(പി.) നമ്പർ 78/2018/ എൽഎസ്ജിയി.	30-10-2018
378	36/2018	ജി.ഒ.(പി.) നമ്പർ 1/2018/എഫ്&ഹിയി.	9-1-2018
379	587/2018	ജി.ഒ.(പി.) നമ്പർ 16/2018/എഫ്&ഹിയി.	16-8-2018
380	588/2018	ജി.ഒ.(പി.) നമ്പർ 17/2018/എഫ്&ഹിയി.	16-8-2018

1	2	3	4
381	623/2018	ബി.ഒ.(പി.) നമ്പർ 18/2018/എഫ്&പിയി.	1-9-2018
382	510/2018	സ. ഉ. (അച്ചടി) നമ്പർ 8/2018/വനം	25-7-2018
383	511/2018	സ. ഉ. (അച്ചടി) നമ്പർ 9/2018/വനം	25-7-2018
384	669/2018	ബി.ഒ.(പി.) നമ്പർ 5/2018/ എഫ് & ഡബ്ല്യൂഎഫ് ഐഡി.	4-7-2018
385	439/2018	ബി.ഒ.(പി.) നമ്പർ 3/2018/പവർ	25-6-2018
386	676/2018	ബി.ഒ.(പി.) നമ്പർ 4/2018/പവർ	5-9-2018
387	-	നമ്പർ 2114/എഡിഎൽ/കെസ്റ്റാറ്റിന് 2014	12-6-2018

(ii) Acts assented to by President/Governor among Bills passed by the Assembly

ക്രമ നമ്പർ	വർഷം	നമ്പർ	ആക്തിന്ത്യ പോർ
1	2	3	4
388	2018	15	ബി കേരള പൊതുസേവനക്കുർജ്ജം (അമൈൻ്റ്മെന്റ്) അക്ട്, 2018.
389	2018	16	ബി കേരള ഇൻഡസ്ട്രിൽ ആൻഡ് വാട്ടർ കൺസൾവേഷൻ (അമൈൻ്റ്മെന്റ്) അക്ട്, 2018.
390	2018	17	2018-ലെ എ.പി.ജെ. അബ്ദുൾ കലാം സാങ്കേതികശാസ്ത്ര സർവ്വകലാശാല (ഭേദഗതി) അക്ട്.
391	2018	18	2018-ലെ കേരള സർവ്വകലാശാല (ബൈനറ്റിന്റെയും സിൻഡികേറ്ററിന്റെയും താൽക്കാലിക ബാൻ (ക്രമീകരണം) അക്ട്.
392	2018	19	ബി കേരള ഫോർ ഹയർ എഡ്യൂക്കേഷൻ കൗൺസിൽ (അമൈൻ്റ്മെന്റ്) അക്ട്, 2018.
393	2018	20	ബി കേരള യൂണിവേഴ്സിറ്റി (അമൈൻ്റ്മെന്റ്) അക്ട്, 2018.
394	2018	21	ബി ശ്രീ ശക്താചാര്യ യൂണിവേഴ്സിറ്റി ഓഫ് സാൻസ്ഥിറ്റ് (അമൈൻ്റ്മെന്റ്) അക്ട്, 2018.
395	2018	22	2018-ലെ കേരള ധനവിനിംധ്യാഗ (3-ാം നമ്പർ) അക്ട്.

1	2	3	4
396	2018	23	2018-ലെ കേരള പഞ്ചായത്ത് രാജ് (ദേവഗതി) അട്ടി.
397	2018	24	2018-ലെ കേരള മുനിസിപ്പാലിറ്റി (ദേവഗതി) അട്ടി.
398	2018	25	ബി. അബ്ദുക്കാറി (അമൈറ്റ്‌ഫെസ്റ്റ്) അട്ടി, 2018.
399	2018	26	ബി. ടാവൻകുർ -കൊച്ചിൻ ഫിസ്കിലിജിയസ് ഹംഗ്ലീറ്റുഷൻസ് (അമൈറ്റ്‌ഫെസ്റ്റ്) അട്ടി, 2018.
400	2018	27	2018-ലെ കേരള പഞ്ചായത്ത് രാജ് (രണ്ടാം ദേവഗതി) അട്ടി.
401	2018	28	2018-ലെ കേരള മുനിസിപ്പാലിറ്റി (രണ്ടാം ദേവഗതി) അട്ടി.
402	2018	29	2018-ലെ കേരള നെൽവൈയൽ-തല്ലിരിൽത്തട സംരക്ഷണ (ദേവഗതി) അട്ടി.

(iii) Again laid on the table :

അമ നമ്പർ	എസ്.ആർ. ഐ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ നമ്പർ	തീയതി
1	348/2018	ബി.ഒ.(പി.) നമ്പർ 6/2018/സി.എ.ഡി.	30-5-2018
2	296/2018	ബി.ഒ.(പി.) നമ്പർ 38/2018/എൽബി.ആർ.	29-4-2018
3	333/2018	ബി.ഒ.(പി.) നമ്പർ 43/2018/എൽബി.ആർ.	22-5-2018
4	350/2018	ബി.ഒ.(പി.) നമ്പർ 77/2018/റീഡി.	1-6-2018
5	351/2018	ബി.ഒ.(പി.) നമ്പർ 78/2018/റീഡി.	1-6-2018
6	352/2018	ബി.ഒ.(പി.) നമ്പർ 79/2018/റീഡി.	1-6-2018
7	364/2018	ബി.ഒ.(എംഎസ്.) നമ്പർ 30/2018/എൽബി.ആർ.	25-5-2018
8	369/2018	ബി.ഒ.(എംഎസ്.) നമ്പർ 32/2018/എൽബി.ആർ.	2-6-2018
9	373/2018	സ.ഉ. (അച്ചടി) നമ്പർ 48/2018/തൊഴിൽ	31-5-2018
10	242/2018	ബി.ഒ.(പി.) നമ്പർ 37/2017/കോ-ഓപ്.	2-4-2018
11	268/2018	ബി.ഒ.(പി.) നമ്പർ 42/2018/കോ-ഓപ്.	17-4-2018

1	2	3	4
12	274/2018	ജി.എ.പി.) നമ്പർ 43/2018/കോ-ഓഫ്.	20-4-2018
13	328/2018	ജി.എ.പി.) നമ്പർ 53/2018/കോ-ഓഫ്.	5-5-2018
14	329/2018	ജി.എ.പി.) നമ്പർ 54/2018/കോ-ഓഫ്.	8-5-2018
15	330/2018	ജി.എ.പി.) നമ്പർ 55/2018/കോ-ഓഫ്.	10-5-2018
16	331/2018	ജി.എ.പി.) നമ്പർ 56/2018/കോ-ഓഫ്.	10-5-2018
17	332/2018	ജി.എ.പി.) നമ്പർ 57/2018/കോ-ഓഫ്.	10-5-2018
18	359/2018	ജി.എ.പി.) നമ്പർ 46/2018/കോ-ഓഫ്.	23-4-2018
19	360/2018	ജി.എ.പി.) നമ്പർ 59/2018/കോ-ഓഫ്.	11-5-2018
20	361/2018	ജി.എ.പി.) നമ്പർ 62/2018/കോ-ഓഫ്.	11-5-2018
21	362/2018	ജി.എ.പി.) നമ്പർ 63/2018/കോ-ഓഫ്.	11-5-2018
22	387/2018	ജി.എ.പി.) നമ്പർ 66/2018/കോ-ഓഫ്.	19-5-2018
23	342/2018	ജി.എ.പി.) നമ്പർ 75/2018/ടാക്ടിന്	30-5-2018
24	345/2018	ജി.എ.പി.) നമ്പർ 76/2018/ടാക്ടിന്	31-5-2018
25	384/2018	ജി.എ.പി.) നമ്പർ 14/2018/ഐറ്റ.വി.	4-6-2018
26	253/2018	ജി.എ.പി.) നമ്പർ 44/2018/എച്ച്&എഫ്.ഡബ്ല്യൂ.ഡബ്ല്യൂ.	20-4-2018
27	298/2018	ജി.എ.പി.) നമ്പർ 58/2018/ എച്ച്&എഫ്.ഡബ്ല്യൂ.ഡബ്ല്യൂ.	5-5-2018
28	382/2018	ജി.എ.പി.) നമ്പർ 11/2018/ എഫ്&പി.വി.	7-6-2018
29	367/2018	ജി.എ.പി.) നമ്പർ 5/2018/നിയമം	5-6-2018
30	339/2018	ജി.എ.പി.) നമ്പർ 18/2018/ടാൽ.	29-5-2018
31	379/2018	ജി.എ.പി.) നമ്പർ 19/2018/ടാൽ.	4-6-2018
32	398/2018	ജി.എ.പി.) നമ്പർ 20/2018/ടാൽ.	13-6-2018

1	2	3	4
33	324/2018	സ.ഉ.(അച്ചടി) നമ്പർ 39/2018/ തസ്വഭവ.	16-5-2018
34	325/2018	സ.ഉ.(അച്ചടി) നമ്പർ 40/2018/ തസ്വഭവ.	22-5-2018
35	576/2016	ജി.ക.(ആർട്ടി.) നമ്പർ 2630/2016/ഹോം	25-8-2016
36	286/2018	ജി.ക.(ആർട്ടി.) നമ്പർ 361/2018/ഹോം	2-2-2018
37	316/2018	ജി.ക.(ആർട്ടി.) നമ്പർ 1476/2018/ഹോം	23-5-2018
38	334/2018	നമ്പർ 133/സി3/2018-I/വിജ്.	23-5-2018
39	335/2018	നമ്പർ 133/സി3/2018-II /വിജ്.	23-5-2018
40	336/2018	നമ്പർ 133/സി3/2018-III/വിജ്.	23-5-2018
41	337/2018	നമ്പർ 133/സി3/2018-IV/വിജ്.	23-5-2018
42	338/2018	ജി.ക.(ആർട്ടി.) നമ്പർ 1357/2018/ഹോം	10-5-2018
43	340/2018	ജി.ക.(പി.) നമ്പർ 10/2018/പി&എആർട്ടി.	29-5-2018
44	341/2018	ജി.ക.(പി.) നമ്പർ 24/2018/ഹോം	27-5-2018
45	343/2018	നമ്പർ ഹോം-എസ്സ്‌എസ്സ് 4/112/2018 ഹോം	30-5-2018
46	344/2018	ജി.ക.(എംഎസ്.) നമ്പർ 92/2018/ഹോം	28-5-2018
47	346/2018	നമ്പർ ഹോം-എസ്സ്‌എസ്സ് 1/138/2018 ഹോം	31-5-2018
48	347/2018	നമ്പർ ഹോം-എസ്സ്‌എസ്സ് 1/141/2018 ഹോം	31-5-2018
49	353/2018	നമ്പർ 61646/എസ്സ്‌എസ്സ് 2/ 2015/ആദ്യതരം	1-6-2018
50	357/2018	ജി.ക.(എംഎസ്.) നമ്പർ 77/2018/ഹോം	28-4-2018
51	386/2018	ജി.ക.(ആർട്ടി.) നമ്പർ 1486/2018/ഹോം	24-5-2018

Friday, November 30, 2018

Papers laid on the Table:

(i) Reports of various institutions:

ക്രമ നമ്പർ	സ്ഥാപനം	റിപ്പോർട്ട് ഫോം	
		വർഷം	സ്വഭാവം
1	2	3	4
1	കേരള പ്രധാനി കേരളീയ ക്ഷേമ ബോർഡ്	2015-16 2016-17	വാർഷിക റിപ്പോർട്ട് ഓഡിറ്റ് റിപ്പോർട്ട്
2	കേരള സംസ്ഥാന ജൈവ വൈവിധ്യ ബോർഡ്	2015-16 2016-17	വാർഷിക റിപ്പോർട്ട്
3	വിഷൻ വർക്കല കേരള ഇൻഫ്രാസ്ട്രക്ചർ ഐവലപ്പർമെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്
4	സംസ്കാര മോർ ഐവലപ്പർമെന്റ് സ്റ്റേജിസ്	2017-18	വാർഷിക കണക്കകൾ
5	സംസ്ഥാന വിവരാവകാശ കമ്മീഷൻ	2013-14 2014-15	വാർഷിക റിപ്പോർട്ട്
6	അന്താരാഷ്ട്ര സ്വത്തു സാഹസ്രബൈതര കേന്ദ്രം (സ്റ്റേറ്റ് ഫോറസ്)	2016-17	വാർഷിക റിപ്പോർട്ട്
7	ഇൻസ്റ്റിറ്റ് ഓഫ് മാനേജ്മെന്റ് ഇൻ ഗവൺമെന്റ്	2014-15	വാർഷിക റിപ്പോർട്ട്
8	കേരള സ്കൂള് എഴു്-സർവ്വീസ് ബോർഡ് ഐവലപ്പർമെന്റ് ആസ് റിപാബിലിറ്റേഷൻ കോർപ്പറേഷൻ	2016-17	വാർഷിക പിന്നാൽക്കൂട്ട് സ്കൂള് മെന്റ് സ്കൂളുടെ ഓഡിറ്റ് റിപ്പോർട്ട്
9	കേരള സംസ്ഥാന പന ഉൾപ്പെടെ വികസന താഴീലാളി ക്ഷേമ കോർപ്പറേഷൻ ലിമിറ്റഡ് (കെപ്പോം)	2012-13	വാർഷിക റിപ്പോർട്ട്
10	കേരള ഓഫോഫൊബേൽസ് ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ട്
11	കേരള വാർഷിക ഗ്രാമ വ്യവസായ ബോർഡ്	2014-15 2016-17	വാർഷിക കണക്കകൾ ഒരു റിപ്പോർട്ട്
12	മലബാർ സിമെന്റ്സ് ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
13	സായിൽ-എസ്.സി.എൽ. കേരള ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്
14	കേരള ബ്യോ ഓഫ് ഇൻഡസ്ട്രീസ് പ്രാമോഷൻ	2011-12 മുതൽ 2016-17 വരെ	വാർഷിക ഒരു റിപ്പോർട്ട്

1	2	3	4
15	കേരള സ്കൂൾ മിനറൽ ഡെവലപ്‌മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട് ഓഡിറ്റ് ചെയ്യുന്നതും
16	കേരള മിനറൽസ് ആൻഡ് മെറ്റൽസ് ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്
17	യുണിറ്റ് ഇലക്ട്രോജൻ ഇൻഡസ്ട്രീസ് ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട് കണക്കുകളും
18	സീതാറാം ടെക്നോളജിസ് ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
19	ഡാക്കോ കേമെറി കമ്പനി ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്
20	കേരള സിറാമിസ്റ്റ് ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട് കണക്കുകളും
21	ഡാവർക്കുർ സിമർട്ടീസ് ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്
22	കേരള സ്കൂൾ ഫ്രഞ്ച് & ഹാർമസ്ക്യൂളിക്കൺസ് ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്
23	ആഫ്രികാസ്റ്റ് ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
24	കേരള സംസ്ഥാന യുവജന കമ്മീഷൻ	2017-18	വാർഷിക റിപ്പോർട്ട്
25	കേരള സംസ്ഥാന വൈന നിർമ്മാണ ബോർഡ്	2015-16	ഭരണ റിപ്പോർട്ട്
26	കേരള വാടക്ക് അതോറിറ്റി	2013-14	ഭരണ റിപ്പോർട്ട് വാർഷിക കണക്കുകളും
27	കേരള ടാൻകസ്പോർട്ട് ഡെവലപ്‌മെന്റ് പിന്നാൻസ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്
28	വിഴിനിതം ഇൻഡനാഷണൽ സീപോർട്ട് ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
29	കേരള സംസ്ഥാന മാരിക്കെട ഡെവലപ്‌മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്

1	2	3	4
30	കൂപ്പോളർ ആസ് ആധിറ്റർ അന്നത്തേ ഓഫ് ഇന്ത്യ	2016-17	എക്കാൻമാർക്ക് സെക്യൂരിറ്റി കരിച്ചിൽ റിപ്പോർട്ട്
31	കേരള ഫിനാൻഷ്യൽ കോർപ്പറേഷൻ	2017-18	വാർഷിക റിപ്പോർട്ടം ആധിസ് റിപ്പോർട്ടം
32	ഹോം മാറ്റിംഗ്സ് (ഇന്ത്യ) ലിമിറ്റഡ്	2014-15 2015-16	വാർഷിക റിപ്പോർട്ടം കണക്കെഴു
33	കേരള ബ്ലോറ്റ് കയർ മെഷിനറി മാനോക്ഷുറിംഗ് കമ്പനി ലിമിറ്റഡ്	2014-15	വാർഷിക കണക്കെഴു
34	കേരള ബ്ലോറ്റ് കയർ കോർപ്പറേഷൻ ലിമിറ്റഡ്	2011-12 ഇതിൽ 2014-15 വരെ	വാർഷിക കണക്കെഴു
35	കേരള കയർ ടൈഴ്സിലാജി കേശമനിധി ബോർഡ്	2015-16 2016-17	വാർഷിക റിപ്പോർട്ടം കണക്കെഴു
36	കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്	സമാഹ്രത ആധിസ് റിപ്പോർട്ട് 2005-06	തിരഞ്ഞെടു ബ്ലോറ്റ്‌മണ്ഡ്
37	കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്	സമാഹ്രത ആധിസ് റിപ്പോർട്ട് 2006-07	തിരഞ്ഞെടു ബ്ലോറ്റ്‌മണ്ഡ്
38	കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്	സമാഹ്രത ആധിസ് റിപ്പോർട്ട് 2010-11	തിരഞ്ഞെടു ബ്ലോറ്റ്‌മണ്ഡ്
39	കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്	സമാഹ്രത ആധിസ് റിപ്പോർട്ട് 2011-12	തിരഞ്ഞെടു ബ്ലോറ്റ്‌മണ്ഡ്
40	കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്	സമാഹ്രത ആധിസ് റിപ്പോർട്ട് 2012-13	തിരഞ്ഞെടു ബ്ലോറ്റ്‌മണ്ഡ്

1	2	3	4
41	കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്	സമാപ്ത അധിക്കർഷണ റിപ്പോർട്ട് 2015-16	തിരഞ്ഞെടുപ്പിലെ ബൈഡ് മേഖല
42	കേരള ലൈറ്റ് പിന്നാൻഡ്യൻ എൻഡേപ്രസസ് ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്
43	കേരള സംസ്ഥാന വൈദികപരിസ്ഥിതി കോർപ്പറേഷൻ	2014-15	വാർഷിക റിപ്പോർട്ട് കമ്മെറ്റേഷൻ
44	കേരള അമ്പുര മഹിനി കോർപ്പറേഷൻ ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്
45	കേരള കാർഷിക സർവ്വകലാശാല	2017-18	വാർഷിക റിപ്പോർട്ട്
46	ലൈറ്റ് ഹാംഗർ കോർപ്പറേഷൻ ഓഫ് കേരള ലിമിറ്റഡ്	2017-18	വാർഷിക റിപ്പോർട്ട്
47	കേരള സംസ്ഥാന പിന്നാക്ക സമ്ഭായ കമ്മീഷൻ	2015-16	പ്രത്യേക അധിക്കർഷണ റിപ്പോർട്ട്
48	കേരള ഒരോധിക ഭാഷ (നിയമനിർമ്മാണ കമ്മീഷൻ)	2017-18	വാർഷിക രേഖാ റിപ്പോർട്ട്
49	കേരള സംഗീത നാടക അക്കാദമി	2017-18	വാർഷിക റിപ്പോർട്ട്
50	കമാനോഗാൻ ദേശീയ സാംസ്കാരിക ഇൻസ്റ്റിറ്റ്യൂട്ട്	2017-18	വാർഷിക റിപ്പോർട്ട്
51	പത്രനംതിട്ട ജില്ലാ ലിഡൽ സർവ്വീസസ് അതോറിറ്റി	2013-14	പ്രത്യേക അധിക്കർഷണ റിപ്പോർട്ട്
52	മലപ്പുറം ജില്ലാ ലിഡൽ സർവ്വീസസ് അതോറിറ്റി	2015-16	പ്രത്യേക അധിക്കർഷണ റിപ്പോർട്ട്
53	തിരുവനന്തപുരം ജില്ലാ ലിഡൽ സർവ്വീസസ് അതോറിറ്റി	2015-16	പ്രത്യേക അധിക്കർഷണ റിപ്പോർട്ട്
54	കേരള അധ്യക്ഷേര്ഗ്സ് ക്ലാർക്ക് കേഷമനിധി കമ്മീറ്റി	2017-18	അധിക്കർഷണ റിപ്പോർട്ട്
55	കേരള സംസ്ഥാന മനസ്യാവകാശ കമ്മീഷൻ	2015-16	പ്രത്യേക അധിക്കർഷണ റിപ്പോർട്ട്
56	കേരള സംസ്ഥാന ചലച്ചിത്ര വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ട് കമ്മെറ്റേഷൻ

1	2	3	4
57	കേരള സംസ്ഥാന പട്ടികജാതി പട്ടികവർഗ്ഗ വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്
58	കേരള സംസ്ഥാന പിന്നോക്കെ വിഭാഗ വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
59	ഉള്ളായിവാരുൾ സ്നാരക കലാനിലയം	2017-18	വാർഷിക റിപ്പോർട്ട്
60	അംഗപരിമിതർക്കായുള്ള സംസ്ഥാന കമ്മീഷണറേറ്റ്	2012-13 2013-14	വാർഷിക റിപ്പോർട്ട്
61	കേരള സംസ്ഥാന വനിതാ വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ട്
62	കേരള അക്കണവാടി വർക്കർമായങ്ങളും ഹൈപ്പർമായങ്ങളും കേഷമനിധി ബോർഡ്	2014-15 2015-16	വാർഷിക റണ്ട് റിപ്പോർട്ട്
63	കേരള സ്കൂൾ കൺസൂക്ഷൻ കോർപ്പറേഷൻ ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്
64	റോധൻ & ബ്രിഡ്ജസ് ദ്യവലപ്പേമന്ത്ര കോർപ്പറേഷൻ ഓഫ് കേരള ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട് കണക്കെടു
65	കേരള ഇൻസ്റ്റിറ്യൂട്ട് ഓഫ് ലോബർ ആൻഡ് എംപ്പോയ്മെന്റ് (കിലെ)	2014-15	വാർഷിക റണ്ട് റിപ്പോർട്ടും ആധിക്യ റിപ്പോർട്ട്
66	മലബാർ ഡിസ്ട്രിക്ടീവ് ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ടും കണക്കെടു
67	കേരള ഇൻസ്റ്റിറ്യൂട്ട് ഓഫ് വൈൽഡിംഗ് ആൻഡ് റിസർച്ച്	2017-18	വാർഷിക റിപ്പോർട്ട്
68	കേരള ഓട്ടോറിക്ഷ തൊഴിലാളി കേഷമനിധി പദ്ധതി	2016-17	ഒരു ആധിക്യ റിപ്പോർട്ട്
69	കേരള ഓട്ടോമൊബൈൽ വർക്ക്ഷേഖാപ്പ് തൊഴിലാളി കേഷമനിധി പദ്ധതി	2016-17	ഒരു ആധിക്യ റിപ്പോർട്ട്
70	കേരള ടെക്നീട്ട് നിർമ്മാണ തൊഴിലാളി കേഷ ബോർഡ്	2014-15	ആധിക്യ റിപ്പോർട്ട്
71	കേരള കൈത്തറി തൊഴിലാളി കേഷമനിധി ബോർഡ്	2015-16	വാർഷിക റിപ്പോർട്ടും ആധിക്യ റിപ്പോർട്ട്
72	കേരള ക്രൂവണ്ടി തൊഴിലാളി ആശ്രാസ കേഷമനിധി ബോർഡ്	2012-13 2013-14	ഒരു റിപ്പോർട്ട്

1	2	3	4
73	കേരള കമ്മ്യൂണിറ്റി ടെച്നിക്കലാളി അക്കാദം കേഷമന്ത്രിയി ബോർഡ്	2013-14 2014-15	ആധിക്രം റിപ്പോർട്ട്
74	ഓവർസൈസ് ഡെവലപ്മെന്റ് & എംപ്ലോയ്മെന്റ് ഹ്രാഫോഷൻ കൺസൾട്ടന്റ്സ് ലിമിറ്റഡ് (ഡെവലപക്ക്)	2014-15	വാർഷിക റിപ്പോർട്ട്
75	കേരള ചുമട്ടതൊഴിലാളി കേഷമ ബോർഡ്	2016-17	പ്രവർത്തന റിപ്പോർട്ട് ഓയിറ്റ് ബാധിക്കുന്ന ബാധകിൾ
76	കേരള തയ്യൽ ടെക്നിക്കലാളി കേഷമന്ത്രി ബോർഡ്	2017-18	ഭരണ റിപ്പോർട്ട് ആധിക്രം റിപ്പോർട്ട്
77	കേരള രേഖണ വ്യാപാരി കേഷമന്ത്രി	2016-17	ആധിക്രം റിപ്പോർട്ട്
78	കേരള ട്രിസം ഇൻഹ്രാസൂക്കൾ ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട് കണക്കകളിൽ
79	കേരള സംസ്ഥാന കാഷ്യ ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2012-13	വാർഷിക റിപ്പോർട്ട് കണക്കകളിൽ
80	കേരള സ്റ്റോർ പാർട്ടി ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ	2011-12	വാർഷിക റിപ്പോർട്ട്
81	മീറ്റ് ഫ്രോഡക്ട്സ് ഓഫ് ഇന്ത്യ ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ട്
82	കേരള വെറ്റിനറി ആൻഡ് അനിമൽ സയൻസസ് സർവ്വകലാശാല	2015-16	വാർഷിക റിപ്പോർട്ട്
83	കേരള വെറ്റിനറി ആൻഡ് അനിമൽ സയൻസസ് സർവ്വകലാശാല	2017-18	വാർഷിക റിപ്പോർട്ട്
84	കേരള ലൈബ്രറിസ്റ്റ് ഡെവലപ്മെന്റ് ബോർഡ് ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട് കണക്കകളിൽ
85	കേരള സംസ്ഥാന നൃനാടക വികസന ധനകാര്യ കോർപ്പറേഷൻ ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ട്
86	തൃശ്വരത്തുന്നത്തുന്ന മലയാള സർവ്വകലാശാല	2013-14	ഓയിറ്റ് റിപ്പോർട്ട്
87	കണ്ണൻ സർവ്വകലാശാല	2016-17	ഓയിറ്റ് റിപ്പോർട്ട്

1	2	3	4
88	കള്ളർ സർവുകലാശാല	2016-17 2017-18	വാർഷിക കണക്കകൾ
89	കള്ളർ സർവുകലാശാല	2017	വാർഷിക റിപ്പോർട്ട്
90	കേരള സർവുകലാശാല	2014-15 2015-16	വാർഷിക കണക്കളും ഓയിറ്റ് റിപ്പോർട്ട്
91	കേരള സർവുകലാശാല	2017	വാർഷിക.റിപ്പോർട്ട്
92	കോഴിക്കോട് സർവുകലാശാല	2016-17	വാർഷിക കണക്കകൾ
93	കോഴിക്കോട് സർവുകലാശാല	2017	വാർഷിക റിപ്പോർട്ട്
94	നാഷണൽ യൂണിവേഴ്സിറ്റി ഓഫ് അദ്ധ്യാത്മസാഖ ലീഗൽ സ്കൂളിന്	2017-18	വാർഷിക റിപ്പോർട്ട്
95	കേരള സ്കൂൾ ഹിത്കൂസിറ്റി ബോർഡ് ലിമിറ്റഡ്	2016-17	വാർഷിക രേഖ റിപ്പോർട്ട്

Tuesday, December 5, 2018

Papers laid on the Table:

The following papers were laid on the Table:

As per rule 236(5):

ക്രമ നമ്പർ	സബ്ജക്ട് കമ്മിറ്റി	കാലതാമസ പത്രികകളുടെ വിശദാംശം		
		സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	വണിക നമ്പർ
1	2	3	4	5
1	I—കുക്കിയും ഭഗവംരക്ഷണവും മൺസ്വബന്ധനവും	2016-17	1	45-50, 119
		2017-18	2	13, 14, 16, 24, 25, 60, 69, 70, 76, 77, 78

1	2	3	4	5
2	II— അനുക്തിയും അവസ്ഥയും	2012-13	2	5, 18
		2013-14	3	3
		2014-15	4	6, 13
		2015-16	5	8
		2017-18	2	3, 4, 5, 9, 11-21, 22, 23, 27
3	III— ജലവിഭവം	2014-15	4	37
		2016-17	1	76
4	IV— വ്യവസായവും ധാരകളും	2013-14	3	40
		2014-15	4	60
		2016 - 17	1	56
		2017-18	2	1, 3, 4, 6, 7-14, 15-24, 25-28, 50, 51
5	V— മഹാമാരിയും ഗതാഗതവും വാർത്താ വിനിമയവും	2016-17	1	114, 119, 120-123, 127
		2017-18	2	105, 112, 118, 119, 120
6	VI— വിദ്യാഭ്യാസം	2014-15	4	26, 27, 29, 30, 34, 36, 37, 38, 39, 41, 45, 70, 71
		2017-18	2	31, 32, 33, 80
7	VII— വിദ്യുത്ക്രത്യാഗം തത്ത്വശില്പം തതാഴിലാളിക്കേഷമവും	2016-17	1	93, 95, 103
		2017-18	2	3, 12, 13, 15, 16, 19, 24, 56, 57
8	VIII— സാമ്പത്തിക കാര്യാലാറ്റം	2017-18	2	18-20, 32-35
9	IX— തദ്ദേശസ്വയം ഭരണവും ഗ്രാമവികസനഫും വൈനമീറ്റിംഗൊണവും	2015-16	5	20
		2017-18	2	1, 2, 3, 4, 13-15, 21, 24, 25

1	2	3	4	5
10	XI—കെജ്യൂം സിവിൽ സാമ്പൂണ്ട് സഹകരണവും	2015-16	5	28, 30
		2015-16 (സാമ്പൂണ്ട് കമ്മറ്റി II- ത്രനികതിയും ദേവസ്വവും)	5	27, 28, 29, 30, 33, 34
11	XIII—സാമ്പദ്യസേവനം	2016-17	1	1, 3-6
12	XIV—ആദ്യതര കാര്യങ്ങൾ	2015-16	5	16, 17, 26-29, 37-40
		2016-17	1	27-39
		2017-18	2	3, 4, 12, 14, 19, 20, 21, 23-30, 104, 105-113, 124-127 പൊതു ശിപാർഡ 1, 2

Thursday, December 6, 2018

Papers laid on the Table:

The following papers were laid on the Table:

As per rule 236 (6):

ക്രമ നമ്പർ	ധനാദ്ധർത്ഥന നമ്പർ	വാർഷിക പ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംശം		
		സാമ്പത്തിക വർഷം	വകുപ്പ്/സമാഹം	
1	2	3	4	
1	II—സംസ്ഥാന രണ്ട് തലവൻമാർ, മന്ത്രിമാർ, അസ്ഥാന ഉദ്യാഗസ്ഥമാർ	2015-16	ഇലക്ട്രോണിക്സ് & ഇൻഫ്രാസ്ക്രീം	ഡാക്ടുലജി വകുപ്പ് (കെരള എസ്റ്റേറ്റ്.ടി. മിഷൻ)
		2016-17		
		2017-18	അസ്ഥാന സാമ്പത്തികകാര്യ (സി.പി.എം.എ.) വകുപ്പ്, അസ്ഥാന സാമ്പത്തികകാര്യ (ബി.പി.ഇ.) വകുപ്പ് നിയമവകുപ്പ്, പാർലമെന്ററികാര്യ വകുപ്പ്	

1	2	3	4
2	III—നീതിന്യായ നിർവ്വഹണം	2017-18	നീതി വകുപ്പ് (കേരള സംസ്ഥാന ലീഗൽ സർവീസസ് അതോറിറ്റി, കേരള സംസ്ഥാന മനഷ്യാവകാശ കമ്മീഷൻ), നീതി വകുപ്പ്
3	IV—തെരഞ്ഞെടുപ്പുകൾ	2017-18	ഇലക്ഷണ വകുപ്പ്
4	V—ചരക്ക് സേവന നികത്തിയം, കാർഷികാദായ നികത്തിയം വില്പന നികത്തിയം	2017-18	ഇലക്ട്രിക്കൽ ഇൻഡസ്ട്രിസ്
		2015-16	
		2016-17	വാണിജ്യനികത്തി വകുപ്പ്
5	VIII—എഞ്ചീൻസ്	2017-18	എഞ്ചീൻസ് വകുപ്പ്
6	X—ഭാഷറികളം അക്കാദമികളം	2017-18	ധനകാര്യ വകുപ്പ് [ഭാഷറി വകുപ്പ്, കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്, ദേശീയ സമ്പാദ്യ പദ്ധതി വകുപ്പ്, ധനകാര്യ (പൊൻഷൻ) വകുപ്പ്, സംസ്ഥാന ഇൻഷ്യറിങ്സ് വകുപ്പ്, ധനകാര്യ (ലോൺസ്) വകുപ്പ്, ധനകാര്യ (എച്ച്.ബി.എ.) വകുപ്പ്, ധനകാര്യ (എസ്.എഫ്.സി.ഐസൽ-എ) വകുപ്പ്]
7	XI—ജില്ലാ ഭരണവും പ്രവർക്കയം	2016-17	ലാസ്റ്റ് വെന്റു കമ്മീഷണറോൾ
		2017-18	ധനകാര്യ വകുപ്പ് [ഭാഷറി വകുപ്പ്, കേരള സംസ്ഥാന ഓഫീസ് വകുപ്പ്, ദേശീയ സമ്പാദ്യ പദ്ധതി വകുപ്പ്, ധനകാര്യ (പൊൻഷൻ) വകുപ്പ്, സംസ്ഥാന ഇൻഷ്യറിങ്സ് വകുപ്പ്, ധനകാര്യ (ലോൺസ്) വകുപ്പ്, ധനകാര്യ (എച്ച്.ബി.എ.) വകുപ്പ്, ധനകാര്യ (എസ്.എഫ്.സി.ഐസൽ-എ) വകുപ്പ്]
8	XII—പോലീസ്	2015-16	വിജിലൻസ് വകുപ്പ്
		2017-18	

1	2	3	4
9	XIII—ജയിലുകൾ	2010-11	ജയിൽ വകുപ്പ്
		2012-13	
		2013-14	
		2015 - 16	
		2016-17	
		2017-18	
10	XIV—സ്കൂളുകൾ അച്ചടിയും മറ്റ് ഭാഗങ്ങളുമൊരു സർവ്വീസുകളം	2011-12	ഫയർ & റെസ്യൂ സർവ്വീസസ് വകുപ്പ്
		2014-15	
		2015-16	
		2016-17	സ്കൂളുകൾ വകുപ്പ്, ഫയർ & റെസ്യൂ സർവ്വീസസ് വകുപ്പ്, ഐ.എ.ഒ.ജി.
		2017-18	എ.എ.ഓ.ജി., സ്കൂളുകൾ വകുപ്പ്, ഫയർ & റെസ്യൂ സർവ്വീസസ് വകുപ്പ്, ഇന്ത്യൻ ഇൻസ്റ്റിറ്യൂട്ട് ഓഫ് പണ്ഡിക് അധികാരിസ്കൂളുകൾ, അച്ചടി വകുപ്പ്, നിയമവകുപ്പ്
11	XVI—പെൻഷൻ പദ്ധതിയും	2016-17	ലാറ്റ് റവന്യൂ കമ്മീഷണറേറ്റ്
		2017-18	ബൈനാറ്റിക്കേഷണ വകുപ്പ്, പൊതുഭരണ (പൊളിസ്റ്റുകൾ) വകുപ്പ്, ഭാഗ്യക്കണി വകുപ്പ്, ധനകാര്യ വകുപ്പ് [അഞ്ചി വകുപ്പ്, കേരള സംസ്ഥാന ആധിക്രം വകുപ്പ്, ദേശീയ സംബന്ധ പദ്ധതി വകുപ്പ്, ധനകാര്യ (പൊൻകുൻ) വകുപ്പ്, സംസ്ഥാന ഇൻഡസ്ട്രിസ് വകുപ്പ്, ധനകാര്യ (ലോൺസ്) വകുപ്പ്, ധനകാര്യ (എച്ച്.ബി.എ) വകുപ്പ്, ധനകാര്യ (എസ്.എഫ്.സി.ബിഎ്സ്-എ) വകുപ്പ് ആലൂറു ട്രേഡ് വകുപ്പ് (കേരള സംസ്ഥാന ഹാജരാ കമ്മറ്റി)

1	2	3	4
12	XVII—വിദ്യാല്യാസം, കായികവിദ്യാഭം, കല, സംസ്ഥാഭം	2013 - 14	കായിക യുവജനകാര്യവകുപ്പ്
		2014 - 15	
		2015-16	പരിസ്ഥിതി വകുപ്പ് കായിക യുവജനകാര്യവകുപ്പ്
		2016-17	
		2016-17	ശാസ്ത്ര സാങ്കേതിക പരിസ്ഥിതി കാൺസിൽ, കായിക യുവജനകാര്യ വകുപ്പ്
		2017-18	ശാസ്ത്ര സാങ്കേതിക പരിസ്ഥിതി കാൺസിൽ, സണ്ടോർ ഫോറ്റ് ഡെവലപ്മെന്റ് സ്കൂളിൻ, പൊതുഭരണ (സർവ്വീസസ്) വകുപ്പ്, പൊതുവിദ്യാല്യാസം വകുപ്പ്
13	XVIII—വൈദ്യുതിപരായ രംഗം ചൗര ജനങ്ങളാശ്വരം	2017-18	ആയുഷ്യവകുപ്പ്, ഇൻഷ്യറിംഗ് മെഡിക്കൽ സർവ്വീസസ് വകുപ്പ്
14	XX—തൃഖണ്ഡ വിതരണവും തൃച്ചരിക്കരണവും	2015-16	പരിസ്ഥിതി വകുപ്പ്
		2016-17	കേരള വാട്ടർ അതോറിറ്റി
		2017-18	പരിസ്ഥിതി വകുപ്പ്
15	XXII—നഗരവികസനം	2016-17	നഗര-ഗ്രാമാസൂത്രണ വകുപ്പ്
16	XXIII—വാർത്താ വിതരണവും പ്രചരണവും	2017-18	വിവര പൊതുജന സമ്പർക്ക വകുപ്പ്
17	XXIV—തൊഴിലും തൊഴിലാളി ക്ഷേമവും പ്രവാസി ക്ഷേമവും	2017-18	കേരളീയ പ്രവാസികാര്യ (സോർക്ക) വകുപ്പ്
		2010-11	തൊഴിലും നൈപുണ്യവും വകുപ്പ് (ഹാക്കറീസ് & ബോയിലേജ്)

1	2	3	4
		2011-12	തൊഴിലും സന്നദ്ധവും വകുപ്പ് (ഹാക്കറീസ് & ബോയിലേഴ്സ്), കേരള ആട്ടരണ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ചെറുകിട തൊട്ടം തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള മരങ്കയറ്റ തൊഴിലാളി ക്ഷേമ പദ്ധതി, കേരള കർഷക തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്
		2012-13	തൊഴിലും സന്നദ്ധവും വകുപ്പ് (ഹാക്കറീസ് & ബോയിലേഴ്സ്), കേരള ആട്ടരണ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ചെറുകിട തൊട്ടംതൊഴിലാളി ക്ഷേമനിധി ബോർഡ്
		2013-14	തൊഴിലും സന്നദ്ധവും വകുപ്പ് (ഹാക്കറീസ് & ബോയിലേഴ്സ്), കേരള ആട്ടരണ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ചെറുകിട തൊട്ടം തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ഇന്റർ കാട്ടവള്ളി, തശ്രാതൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ശ്രീഡി, ചുരുട്ട് തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്
		2014-15	കേരള ഇന്റർ കാട്ടവള്ളി, തശ്രാതൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ശ്രീഡി, ചുരുട്ട് തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്
		2015-16	തൊഴിലും സന്നദ്ധവും വകുപ്പ് (ഹാക്കറീസ് & ബോയിലേഴ്സ്), തൊഴിൽ കോടതികൾ, വ്യാവസായിക ട്രിബുണലുകൾ, നാഷണൽ എംപ്ലോയേച്മൻറ് സർവ്വീസ് (കേരള), കേരള ഇൻസ്റ്റിറ്റുട് ഓഫ് ലോബർ & എംപ്ലോയേച്മൻറ്, കേരള ഇന്റർ, കാട്ടവള്ളി, തശ്രാതൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ശ്രീഡി, ചുരുട്ട് തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്
		2016 - 17	തൊഴിലും സന്നദ്ധവും വകുപ്പ് (ഹാക്കറീസ് & ബോയിലേഴ്സ്)
		2017 - 18	തൊഴിലും സന്നദ്ധവും വകുപ്പ് (ഹാക്കറീസ് & ബോയിലേഴ്സ്), കേരള ആട്ടരണ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള ചെറുകിട തൊട്ടം തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, കേരള മരങ്കയറ്റ തൊഴിലാളി ക്ഷേമ പദ്ധതി, വ്യാവസായിക പരിശീലന വകുപ്പ്

1	2	3	4
18	XXV—പട്ടികജാതി/പട്ടികവർഗ്ഗ/മറ്റൊക്കെ/നൂമപക്ഷവിഭാഗങ്ങൾഎന്നവയുടെക്ഷേമം	2015-16	പട്ടിക വർദ്ധി വികസന വകുപ്പ്
		2016 - 17	പട്ടിക ജാതി വികസന വകുപ്പ്
		2017 - 18	പട്ടിക വർദ്ധി വികസന വകുപ്പ് നൂമപക്ഷക്ഷേമ വകുപ്പ്
19	XXVI—പ്രതിക്രഷാം മൂലത്തുള്ള ദാരിതാശ്വാസം അതിന്	2015-16	ആര്യനിവാരണ വകുപ്പ്
20	XXVII—സഹകരണം	2017 - 18	സഹകരണ വകുപ്പ്
21	XXVIII—പലാവക സാമ്പത്തിക സർവ്വീസുകൾ	2016 -17	തദ്ദേശസ്വയംഭരണ വകുപ്പ്
22	XXIX—കൃഷി	2013-14	കൃഷി വകുപ്പ്, മലയോര വികസന ഏക്സാൻസി
		2014-15	
		2015-16	കാർഷിക വികസനകർഷക ക്ഷേമവകുപ്പ്
		2016-17	
		2016-17	പഞ്ചിമാല്പട സെൽ, മല്ല് പര്യവേഷണ മല്ല് സംരക്ഷണ വകുപ്പ്
		2017-18	വൈജ്ഞാബിശ്വസ് ആൻഡ് ഫ്രെം പ്രാമാണിക ക്ഷണിക്കാൻ സ്കൂള് ഹോർട്ടികൾച്ചർ റിഷൻ കേരള
23	XXX—ക്ഷുഢം	2016-17	കാർഷിക വികസന കർഷക ക്ഷേമ വകുപ്പ്
24	XXXI—മുഗസംരക്ഷണം	2017-18	കേരള ലൈവ്'സ്റ്റൂക്ക് ഡെവലപ്മെന്റ് ബോർഡ് ലിമിറ്റഡ്
			കേരള ഫൈബർസ് ലിമിറ്റഡ്
			മുഗസംരക്ഷണ വകുപ്പ്
25	XXXII—ക്ഷീരവികസനം	2016-17	ക്ഷീരവികസന വകുപ്പ്

1	2	3	4
26	XXXIV—വന്നം	2017-18	വന്നം വന്യജീവി വകുപ്പ്
27	XXVIII—പലവക സാമ്പത്തിക സർവ്വീസുകൾ	2016-17	തദ്ദേശസ്വയംഭരണ വകുപ്പ്
28	XXXVII—വ്യവസായങ്ങൾ	2010-11	മെറ്റ് ഇൻഡസ്ട്രീസ് ലിമിറ്റഡ്, കേരള വാചി ആര വ്യവസായ ബോർഡ്, ബാംബു കോർപ്പറേഷൻ
		2011-12	
		2012-13	
		2013-14	മെറ്റ് ഇൻഡസ്ട്രീസ് ലിമിറ്റഡ്
		2014-15	
		2015-16	
		2016-17	മെറ്റ് ഇൻഡസ്ട്രീസ് ലിമിറ്റഡ്, ടാവർത്തൻ ടെറ്റാനിയം പ്രോഡക്ട് ലിമിറ്റഡ്, കരകൗശല വികസന കോർപ്പറേഷൻ, കേരള ആർട്ടിസാർസ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ (കാധകോ), കെൽപാം, കേരള ടൈനേഴ്സ് ബീഡി തൊഴിലാളി കേരള സഹകരണ സംഘം, കേരള ഫോറ്റ് ഹാസ്ഥിക്രൂസ് അപ്പസി സഹകരണ സംഘം (സുരഥി)
		2017-18	ആട്ടോകാസ്റ്റ് ലിമിറ്റഡ്, കെൽപാം, ടാവർത്തൻ ടെറ്റാനിയം പ്രോഡക്ട് ലിമിറ്റഡ്, കെൽപാം കൗൺസിൽ കോൺസിൽ ലിമിറ്റഡ്, കേരള ഇലക്ട്രിക്കൽ ആൻഡ് അലെഡ് എൻഡീനീയറിംഗ് കമ്പനി ലിമിറ്റഡ്, സെയിൽ- എസ്.സി.എൽ. കേരള ലിമിറ്റഡ്, കിഞ്ച്ചു, ടാവർത്തൻ കൊച്ചിൻ കെമ്മിക്കൽസ് ലിമിറ്റഡ് ഇന്ത്യൻ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഇൻഫർ മേഷൻ ടെക്നോളജി ആൻഡ് മാനേജ്മെന്റ് കേരള, ടെക്നോപാർക്ക്, തിരുവനന്തപുരം, ആസൂത്രണ സാമ്പത്തികകൂരു (ബി.പി.എ.) വകുപ്പ്, കയർ വികസന വകുപ്പ്
29	XXXIX—വൈദ്യുത പദ്ധതികൾ	2016-17	കാർഷിക വികസന കെൻഡക്ക കേശമ വകുപ്പ്
		2017-18	ഇലക്ട്രിക്കൽ ഇൻഡസ്ട്രിസ്

1	2	3	4
30	XLI—ഗതാഗതം	2015-16	കേരള സിസ്റ്റിംഗ് & ഇൻലാൻ്റ് നാവിഗേഷൻ കോർപ്പറേഷൻ ലിമിറ്റഡ്
		2016-17	ജലവിഭവ വകുപ്പ് (ഉദ്ദനാടൻ ജലഗതാഗതം)
		2017-18	ഗതാഗത വകുപ്പ്
31	XLII—വിനോദസഞ്ചാരം	2017-18	വിനോദസഞ്ചാര വകുപ്പ്
32	XLIII—നഷ്ടപരിഹാരവും അവകാശ കൈമാറ്റങ്ങളും	2017-18	ധനകാര്യ വകുപ്പ്, ട്രഷറി വകുപ്പ്, കേരള സംസ്ഥാന ഓഡിറ്റ് വകുപ്പ്, ഓഫീസ് സമ്പാദ്യ, പദ്ധതി വകുപ്പ്, ധനകാര്യ (പൊൻഷൻ) വകുപ്പ് സംസ്ഥാന ഇൻഷുറൻസ് വകുപ്പ്, ധനകാര്യ (ലോൺസ്) വകുപ്പ്, ധനകാര്യ (എച്ച്.ബി.എ.) വകുപ്പ്, ധനകാര്യ (എസ്.എഫ്.സി. സെൻ -എ) വകുപ്പ് ആദ്യത്തെ അയിലുകൾ
33	XLV—പലവക വായ്ക്കളം മുൻകൂട്ടകളം	2010-11	തദ്ദേശസ്വയംഭരണ വകുപ്പ്
		2012-13	
		2013-14	
		2016-17	
34.	XLVI—സാമൂഹ്യ സുരക്ഷിതത്വവും ക്ഷേമവും	2017-18	ധനകാര്യ വകുപ്പ്, ട്രഷറി വകുപ്പ്, കേരള സംസ്ഥാന ഓഡിറ്റ് വകുപ്പ്, ഓഫീസ് സമ്പാദ്യ പദ്ധതി വകുപ്പ്, ധനകാര്യ (പൊൻഷൻ) വകുപ്പ്, സംസ്ഥാന ഇൻഷുറൻസ് വകുപ്പ്, ധനകാര്യ (ലോൺസ്) വകുപ്പ്, ധനകാര്യ (എച്ച്.ബി.എ.) വകുപ്പ്, ധനകാര്യ (എസ്.എഫ്.സി. സെൻ -എ) വകുപ്പ് സെസനികക്ഷേമവകുപ്പ് ആദ്യത്തെ അയിലുകൾ

Wednesday, December 12, 2018

Papers laid on the table :

The following papers were laid on the Table:

I.(i) *Papers as per rule 166(1) :*

അമ നമ്പർ	എസ്.ആർ.ഒ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ	
		നമ്പർ	തീയതി
1	2	3	4
1	751/2018	ബി.ഒ.(പി.) നമ്പർ 64/2018/ഫോം	9-10-2018
2	758/2018	ബി.ഒ.(ആർട്ടി.) നമ്പർ 3126/2018/ഫോം	29-10-2018
3	759/2018	ബി.ഒ.(ആർട്ടി.) നമ്പർ 3127/2018/ഫോം	29-10-2018
4	799/2018	നമ്പർ 60903/എൻഫുസ്/2/2016/ഫോം	14-11-2018
5	808/2018	ബി.ഒ.(ആർട്ടി.) നമ്പർ 7504/2018/ജിഎം	17-11-2018
6	810/2018	ബി.ഒ.(എൻഎസ്) നമ്പർ 183/2018/ഫോം	19-11-2018
7	825/2018	ബി.ഒ.(എൻഎസ്) നമ്പർ 186/2018/ഫോം	23-11-2018
8	777/2018	ബി.ഒ.(പി.) നമ്പർ 71/2018/ആർഡി.	5-11-2018
9	809/2018	ബി.ഒ.(പി.) നമ്പർ 73/2018/ആർഡി.	13-11-2018
10	761/2018	ബി.ഒ.(പി.) നമ്പർ 33/2018/ടാൽ.	26-10-2018
11	778/2018	ബി.ഒ.(പി.) നമ്പർ 35/2018/ടാൽ.	29-10-2018
12	798/2018	ബി.ഒ.(പി.) നമ്പർ 38/2018/ടാൽ.	14-11-2018
13	314/2018	ബി.ഒ.(പി.) നമ്പർ 72/2018/റീഡി.	18-5-2018
14	315/2018	ബി.ഒ.(പി.) നമ്പർ 73/2018/റീഡി.	18-5-2018
15	391/2018	ബി.ഒ.(പി.) നമ്പർ 85/2018/റീഡി.	13-6-2018
16	392/2018	ബി.ഒ.(പി.) നമ്പർ 86/2018/റീഡി.	13-6-2018
17	393/2018	ബി.ഒ.(പി.) നമ്പർ 87/2018/റീഡി.	13-6-2018
18	394/2018	ബി.ഒ.(പി.) നമ്പർ 88/2018/റീഡി.	13-6-2018
19	395/2018	ബി.ഒ.(പി.) നമ്പർ 89/2018/റീഡി.	13-6-2018
20	396/2018	ബി.ഒ.(പി.) നമ്പർ 90/2018/റീഡി.	13-6-2018
21	397/2018	ബി.ഒ.(പി.) നമ്പർ 91/2018/റീഡി.	13-6-2018

1	2	3	4
22	458/2018	ജി.ക.(പി.) നമ്പർ 94/2018/റീഡി.	10-7-2018
23	459/2018	ജി.ക.(പി.) നമ്പർ 95/2018/റീഡി.	10-7-2018
24	700/2018	ജി.ക.(പി.) നമ്പർ 158/2018/റീഡി.	8-10-2018
25	701/2018	ജി.ക.(പി.) നമ്പർ 159/2018/റീഡി.	8-10-2018
26	735/2018	ജി.ക.(എംഎസ്) നമ്പർ 150/2018/നിയമം	17-10-2018
27	807/2018	ജി.ക.(പി.) നമ്പർ 12/2018/നിയമം	16-11-2018
28	710/2018	ജി.ക.(പി.) നമ്പർ 126/2018/ എച്ച്&എഫ് റബ്ബേറി.	11-10-2018
29	797/2018	ജി.ക.(പി.) നമ്പർ 17/2018/എസ്റ്റാജെയി.	13-11-2018
30	829/2018	ജി.ക.(പി.) നമ്പർ 20/2018/ആയുഷ്	13-11-2018
31	779/2018	ജി.ക.(പി.) നമ്പർ 173/2018/റീഡി.	1-11-2018
32	780/2018	ജി.ക.(പി.) നമ്പർ 174/2018/റീഡി.	1-11-2018
33	194/2018	ജി.ക.(പി.) നമ്പർ 26/2018/എൽസിഇആർ.	1-4-2018
34	732/2018	ജി.ക.(പി.) നമ്പർ 87/2018/എൽസിഇആർ.	10-10-2018
35	733/2018	ജി.ക.(പി.) നമ്പർ 88/2018/എൽസിഇആർ.	10-10-2018
36	734/2018	ജി.ക.(പി.) നമ്പർ 89/2018/എൽസിഇആർ.	10-10-2018
37	765/2018	ജി.ക.(പി.) നമ്പർ 93/2018/എൽസിഇആർ.	29-10-2018
38	776/2018	ജി.ക.(പി.) നമ്പർ 94/2018/എൽസിഇആർ.	29-10-2018
39	781/2018	ജി.ക.(പി.) നമ്പർ 178/2018/റീഡി.	10-11-2018
40	794/2018	ജി.ക.(പി.) നമ്പർ 95/2018/എൽസിഇആർ.	12-11-2018
41	795/2018	സ.ഉ. (അച്ചടി) നമ്പർ 96/2018/തൊഴിൽ	12-11-2018
42	796/2018	സ.ഉ. (അച്ചടി) നമ്പർ 98/2018/തൊഴിൽ	12-11-2018
43	817/2018	ജി.ക.(പി.) നമ്പർ 182/2018/റീഡി.	21-11-2018
44	811/2018	ജി.ക.(പി.) നമ്പർ 17/2018/സിഎഡി.	13-11-2018
45	812/2018	ജി.ക.(പി.) നമ്പർ 18/2018/സിഎഡി.	15-11-2018
46	310/2018	ജി.ക.(പി.) നമ്പർ 64/2018/കോ-ഓപ്.	11-5-2018
47	736/2018	ജി.ക.(പി.) നമ്പർ 124/2018/കോ-ഓപ്.	3-10-2018
48	754/2018	ജി.ക.(പി.) നമ്പർ 142/2018/കോ-ഓപ്.	31-10-2018

1	2	3	4
49	755/2018	ജി.സ.(പി.) നമ്പർ 133/2018/കോ-ഓഫ്.	22-10-2018
50	772/2018	ജി.സ.(പി.) നമ്പർ 123/2018/കോ-ഓഫ്.	1-10-2018
51	773/2018	ജി.സ.(പി.) നമ്പർ 138/2018/കോ-ഓഫ്.	26-10-2018
52	783/2018	ജി.സ.(പി.) നമ്പർ 130/2018/കോ-ഓഫ്.	16-10-2018
53	784/2018	ജി.സ.(പി.) നമ്പർ 132/2018/കോ-ഓഫ്.	20-10-2018
54	785/2018	ജി.സ.(പി.) നമ്പർ 139/2018/കോ-ഓഫ്.	30-10-2018
55	786/2018	ജി.സ.(പി.) നമ്പർ 141/2018/കോ-ഓഫ്.	30-10-2018
56	787/2018	ജി.സ.(പി.) നമ്പർ 145/2018/കോ-ഓഫ്.	1-11-2018
57	788/2018	ജി.സ.(പി.) നമ്പർ 146/2018/കോ-ഓഫ്.	2-11-2018
58	792/2018	ജി.സ.(പി.) നമ്പർ 143/2018/കോ-ഓഫ്.	1-11-2018
59	793/2018	ജി.സ.(പി.) നമ്പർ 144/2018/കോ-ഓഫ്.	1-11-2018
60	801/2018	ജി.സ.(പി.) നമ്പർ 85/2018/കോ-ഓഫ്.	16-7-2018
61	802/2018	ജി.സ.(പി.) നമ്പർ 140/2018/കോ-ഓഫ്.	30-10-2018
62	803/2018	ജി.സ.(പി.) നമ്പർ 147/2018/കോ-ഓഫ്.	5-11-2018
63	804/2018	ജി.സ.(പി.) നമ്പർ 148/2018/കോ-ഓഫ്.	5-11-2018
64	805/2018	ജി.സ.(പി.) നമ്പർ 149/2018/കോ-ഓഫ്.	5-11-2018
65	806/2018	ജി.സ.(പി.) നമ്പർ 151/2018/കോ-ഓഫ്.	7-11-2018
66	832/2018	ജി.സ.(പി.) നമ്പർ 136/2018/കോ-ഓഫ്.	24-10-2018
67	833/2018	ജി.സ.(പി.) നമ്പർ 150/2018/കോ-ഓഫ്.	8-11-2018
68	834/2018	ജി.സ.(പി.) നമ്പർ 152/2018/കോ-ഓഫ്.	8-11-2018
69	835/2018	ജി.സ.(പി.) നമ്പർ 153/2018/കോ-ഓഫ്.	13-11-2018
70	846/2018	ജി.സ.(പി.) നമ്പർ 161/2018/കോ-ഓഫ്.	24-11-2018
71	749/2018	സ.ഉ. (അച്ചടി) നമ്പർ 72/2018/തസ്വഭവ.	23-10-2018

1	2	3	4
72	763/2018	ജി.ക.(പി.) നമ്പർ 83/2018/ എൽഎസ്‌ജിയി.	31-10-2018
73	766/2018	ജി.ക.(പി.) നമ്പർ 73/2018/ എൽഎസ്‌ജിയി.	27-10-2018
74	767/2018	ജി.ക.(പി.) നമ്പർ 75/2018/ എൽഎസ്‌ജിയി.	29-10-2018
75	768/2018	ജി.ക.(പി.) നമ്പർ 76/2018/ എൽഎസ്‌ജിയി.	30-10-2018
76	789/2018	ജി.ക.(പി.) നമ്പർ 74/2018/ എൽഎസ്‌ജിയി.	29-10-2018
77	790/2018	ജി.ക.(പി.) നമ്പർ 79/2018/ എൽഎസ്‌ജിയി.	30-10-2018
78	791/2018	ജി.ക.(പി.) നമ്പർ 80/2018/ എൽഎസ്‌ജിയി.	30-10-2018
79	478/2017	ജി.ക.(പി.) നമ്പർ 19/2017/ എൽഎപ്പിയി.	17-7-2017
80	716/2018	ജി.ക.(പി.) നമ്പർ 10/2018/ ജില്ലയി.	16-10-2018

(ii) Reports of Various Institutions :

ക്രമ നമ്പർ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ	
		വർഷം	സ്വഭാവം
1	2	3	4
1	കേരള സംസ്ഥാന വൈത്ത നിർമ്മാണ ബോർഡ്	2015-16 2016-17	ഓഡിറ്റ് റിപ്പോർട്ട്
2	കേരള സ്കൂൾ റോഡ് ടാൺറേപ്പാർട്ട് കോർപ്പറേഷൻ	2014-15	വാർഷിക കണക്കെഴും അധികിറ്റ് റിപ്പോർട്ട്
3	കേരള ലാൻഡ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ട് കണക്കെഴും
4	സെസ്റ്റർ ഫോർ റിസർച്ച് എഡ്യൂക്കേഷൻ ഫോർ സോഷ്യൽ ടാൺസ്റ്റർമേഷൻ	2016-17	വാർഷിക റിപ്പോർട്ട് ലോകൽ ഫണ്ട് ഓഡിറ്റ് റിപ്പോർട്ട്
5	കേരള സംസ്ഥാന പിന്നോക്ക വിഭാഗ വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്

1	2	3	4
6	റീഹാബിലിറ്റേഷൻ പ്ലാൻഡേഷൻസ് ലിമിറ്റഡ്	2017-18	വാർഷിക റിപ്പോർട്ട്
7	കേരള ഓട്ടോറിക്സ് തൊഴിലാളി ക്ഷേമനിധി പദ്ധതി	2017-18	ഒരു ആധിക്രം റിപ്പോർട്ട്
8	കേരള ഓട്ടോമോബിൽ വർക്കിംഗ്സാപ്പ് തൊഴിലാളി ക്ഷേമനിധി പദ്ധതി	2017-18	ഒരു ആധിക്രം റിപ്പോർട്ട്
9	കൊക്കൻ റൈറ്റീസ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2017-18	വാർഷിക റിപ്പോർട്ട്

II The answers to the following questions along with the statements showing the reason for delay in submitting them under Rule 47(2):

Assembly	Session	Unstarred Question Number
13	14	4524
13	15	1240
14	7	453, 3330, 3469, 3489
14	9	194, 2406
14	10	4319, 4901, 6019
14	11	2075, 2146, 2316, 2410, 3180, 3222, 3324, 3364, 3883, 3889

APPENDIX - VI

**STATEMENT SHOWING THE DETAILS OF BILLS PASSED, DATE OF INTRODUCTION,
AMENDMENTS RECEIVED, DATE OF PASSING Etc.**

Sl. No	Name of Bill	Date of Introduction of the Bill	Amendments received						Number of Members participated in the discussion	Time taken (H.M)	Date of Passing			
			Before reference to Subject/ Select Committee			After reference to Subject>Select Committee		Clause by Clause Consideration						
			Ordin- ance disap- proval motion	Cir- cula- tion	Sub- ject/ Select Com- mittee	Cir- cula- tion	Recom- mittal							
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)		
1	The Kerala Municipality (Third Amendment) Bill, 2018 (Bill No. 160)*	28-11-2018	38	102	102	103	103	91				5-12-2018		
2	The Kerala Panchayat Raj (Third Amendment) Bill, 2018 (Bill No. 162)*	28-11-2018	38	103	103	102	102	85		16	1.38	5-12-2018		
3	The Kerala Shops and Commercial Establishments (Amendment) Bill, 2018 (Bill No. 163)	28-11-2018	37	103	103	103	103	181		2	0.19	5-12-2018		

* The introduction, taken into consideration and passing of Bills mentioned against Sl no.1 & 2 were held together.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
4	The Kerala Police (Amendment) Bill, 2018 (Bill No. 165)	29-11-2018	38	103	103	102	102	113	14		1.52	6-12-2018
5	The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Bill, 2018 (Bill No. 161)	29-11-2018	38	103	103	102	102	105		2	0.55	6-12-2018
6	The Kerala Sports (Amendment) Bill, 2018 (Bill No. 159)	3-12-2018	40	106	106	102	102	438		1	0.26	11-12-2018
7	The Kerala Fishermen Debt Relief Commission (Amendment) Bill, 2018 (Bill No. 170)	3-12-2018	40	106	106	102	102	206		1	0.11	12-12-2018

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
8	The Kerala State Goods and Services tax (Amendment) Bill, 2018 (Bill No. 171)	4-12-2018	40	105	105	103	103	218	5	1	0.40	12-12-2018
9	The Kerala Appropriation (No.4) Bill, 2018 (Bill No. 173)	12-12-2018									0.03	12-12-2018
10	The Kerala Co-operative Societies (Second Amendment) Bill, 2018 (Bill No. 169)	4-12-2018	42	105	105	103	103	116	6	1	1.05	13-12-2018

APPENDIX-VII

SALIENT FEATURES OF THE BILLS

THE KERALA MUNICIPALITY (THIRD AMENDMENT) BILL, 2018

As per sub-section (3) of section 326 of the Kerala Municipality Act, 1994 (20 of 1994) a Municipality may make arrangement on contract basis, in whole or in part for the collection and disposal of solid waste from public or private premises. However, it has come to notice of the Government that Municipalities are facing practical difficulties for the collection, transportation and disposal of solid waste, rubbish, filth and such other materials from two or more Municipalities and also to undertake project involving considerable expenditure for the said purpose. It has also come to notice of the Government that, for that reason, several Municipalities are unable to perform the said function effectively.

In the above said circumstances, the Government have decided to amend section 326 of the Kerala Municipality Act, 1994 by incorporating a provision that the Government may make arrangements on contract basis or otherwise for collection, transportation, disposal and processing of solid waste, rubbish and filth and such other materials from two or more Municipalities either directly or through the agency authorised by the Government or undertake any project involving considerable expenditure for the above purpose.

As the Legislative Assembly of the State of Kerala was not in session and the said proposal had to be given effect to immediately, the Kerala Municipality (Third Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 14th day of September of 2018 and the same was published as Ordinance No.49 of 2018 in the Kerala Gazette Extraordinary No.2380 dated 15th September, 2018.

The Bill seeks to replace Ordinance No.49 of 2018 by an Act of the State Legislature.

THE KERALA PANCHAYAT RAJ (THIRD AMENDMENT) BILL, 2018

As per sub-section (3) of section 219A of the Kerala Panchayat Raj Act, 1994 (13 of 1994) a village panchayat may contract out any part or the whole process of collection and disposal of solid waste from the public or private premises. However, it has come to notice of the Government that Panchayats are

facing practical difficulties for the collection, transportation and disposal of solid waste, rubbish, filth and such other materials from two or more panchayats and also to undertake any project involving considerable expenditure for the said purpose. It has also come to notice of the Government that, for that reason several Panchayats are unable to perform the said function effectively.

In the above said circumstances, the Government have decided to amend section 219A of the Kerala Panchayat Raj Act, 1994 by incorporating a provision that the Government may make arrangements on contract basis or otherwise for collection, transportation, disposal and processing of solid waste, rubbish and filth and such other materials from two or more Panchayats either directly or through the agency authorised by the Government or undertake any project involving considerable expenditure for the above purpose.

As the Legislative Assembly of the State of Kerala was not in session and the said proposal had to be given effect to immediately, the Kerala Panchayat Raj (Third Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 24th day of October, 2018 and the same was published as Ordinance No.55 of 2018 in the Kerala Gazette Extraordinary No.2646 dated 25th October, 2018.

The Bill seeks to replace Ordinance No.55 of 2018 by an Act of the State Legislature.

THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS (AMENDMENT) BILL, 2018

Most of the security employees working in shops and other commercial establishments in the State are employed through security agencies and their employment is temporary in nature. They are not covered under the Kerala Shops and Commercial Establishments Act, 1960 (34 of 1960) and hence they are not getting any benefit under the said Act. Therefore, the Government have decided to amend the definition of the word 'employee' in the said Act empowering the Government to notify any class of persons as employees so as to bring them under the purview of the said Act and to extend the benefits under the Act to such persons also.

Since there are many complaints from employees, trade unions and social workers regarding the lack of sitting facilities at working places the Government have decided to amend the Kerala Shops and Commercial Establishments Act, 1960 (34 of 1960) to incorporate provisions for providing sitting facilities to the employees. By upholding the concept of gender equality, women workers who are willing to work during night are allowed to work between 9.00 p.m. and 6.00 a.m. for which certain conditions are being imposed in order to ensure their safety. At present the employees working in shops and other establishments can avail weekly off only on fixed days in a week. There is also a strong demand from the employees to take away the provision for compulsory closing of establishments on a particular day of a week.

Considering the present business scenario and change in shopping tendency of people the Government is of the view that it is better to allow the establishments coming under the Kerala Shops and Commercial Establishments Act, 1960 to open on all days with effective monitoring to ensure weekly off to all employees. The amendment also intends to strengthen enforcement mechanism. Further the Government also intends to make provisions for maintaining registers and records in electronic forms.

As the Legislative Assembly of the State of Kerala was not in session and the above said proposals had to be given effect to immediately, the Kerala Shops and Commercial Establishments (Amendment) Ordinance, 2018 (50 of 2018) was promulgated by the Governor of Kerala on the 4th day of October, 2018 and the same was published in the Kerala Gazette Extraordinary No.2495 dated 4th October, 2018.

This Bill seeks to replace Ordinance No.50 of 2018 by an Act of the State Legislature.

THE KERALA POLICE (AMENDMENT) BILL, 2018

Section 110 of the Kerala Police Act, 2011 (Act 8 of 2011) provides for the establishment of Police Complaints Authority in the State of Kerala and section 112 of the said Act provides for the procedure to be followed for dealing on the complaints filed before the Complaints Authority.

At present there is no provision in the Kerala Police Act, 2011 (Act 8 of 2011) to enable the Chairperson or the Members to function independently. In the judgment of the Honble High Court in WPC(C) No.18566 of 2017 and in other connected cases held that the orders passed by the Chairperson or the Members without the quorum cannot be sustained under law and the orders so passed are clearly arbitrary, illegal and without jurisdiction and therefore it is directed to the State Police Complaints Authority/District Complaints Authorities to reconsider the said complaints.

The Police Complaints Authority is at present not in a position to dispose petitions with full quorum as two members of the Police Complaints Authority holding the post of Additional Chief Secretary and Additional Director General of Police are already busy with their normal official duties.

Government have examined the matter in detail and in order to overcome this situation, it is decided to amend section 112 of the Kerala Police Act, 2011 (Act 8 of 2011) by inserting sub-sections (5) and (6) so that the Chairperson or Members of the State Authority and District Authorities may take an independent or joint decision on the complaints filed before the Authority and to bring a special provision in respect of some pending applications and certain other matters.

As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Police (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 5th November, 2018 and the same was published as Ordinance No.56 of 2018 in the Kerala Gazette Extraordinary No.2723 dated 5th November, 2018.

The Bill seeks to replace the said Ordinance (No.56 of 2018) by an Act of the State Legislature.

THE CALICUT UNIVERSITY (ALTERNATE ARRANGEMENT TEMPORARILY OF THE SENATE AND SYNDICATE) BILL, 2018

As per sub-section (1) of section 18 of the Calicut University Act, 1975, the Senate of the University shall be reconstituted every four years. As per the proviso to sub-section(1) of section 22 of the said Act, the term of the Syndicate is coterminous with the term of the Senate.

2. The Senate of the University was reconstituted on 30th September, 2013. Accordingly, the term of the Senate and Syndicate of the Calicut University was expired on the 29th day of September, 2017. The Senate and Syndicate could not be reconstituted within the period specified in the Calicut University Act, 1975. Hence, the Government have decided to bring an alternate arrangement temporarily to exercise the powers and perform the functions of the Senate and Syndicate of the University till the reconstitution of the Senate and Syndicate in accordance with the provisions of the Act.

3. As the Kerala State Legislative Assembly was not in session and the above proposals had to be given effect to immediately, the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2017 was promulgated by the Governor of Kerala on 20th day of November, 2017 and the same was published as Ordinance No.24 of 2017 in the Kerala Gazette Extraordinary No.2563 dated 21st day of November, 2017.

4. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No.99 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Kerala State Legislative Assembly during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.

5. In order to keep alive the provisions of the said Ordinance, the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published as Ordinance No.15 of 2018 in the Kerala Gazette Extraordinary No.339 dated the 12th day of February, 2018.

6. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No.118 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Kerala State Legislative Assembly during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.

7. In order to keep alive the provisions of the said Ordinance, the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published as Ordinance No.23 of 2018 in the Kerala Gazette Extraordinary No.911 dated the 7th day of April, 2018.

8. As the Kerala State Legislative Assembly was not in session and the term of the interim body constituted as per the said Ordinance (23 of 2018) to exercise all the powers and perform all the functions of the Senate and Syndicate of the Calicut University would expire on the 27th day of May, 2018 and the Senate and Syndicate has not been reconstituted in accordance with the provisions of the Calicut University Act, 1975 (5 of 1975), the Government have decided to amend the said Ordinance. For the smooth functioning of the University, the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 14th day of May, 2018 and the same was published as Ordinance No.37 of 2018 in the Kerala Gazette Extraordinary No.1274 dated 15th May, 2018 by making amendment by substituting the words "for a period of twelve months" for the words "for a period of six months" specified in sub-section (I) of section 2 of the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 (23 of 2018).

9. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No.146 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Kerala State Legislative Assembly during its session which commenced on the 18th day of June, 2018 and ended on the 25th day of June, 2018.

10. In order to keep alive the provisions of the said Ordinance, the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 was promulgated by the Governor of Kerala on the 6th day of July, 2018 and the same was published as Ordinance No.40 of 2018 in the Kerala Gazette Extraordinary No.1830 dated the 7th day of July, 2018.

11. Though a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Kerala State Legislative Assembly during its session which commenced on the 30th day of August, 2018 and ended on the same day.

12. In order to keep alive the provisions of the said Ordinance, the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 was promulgated by the Governor of Kerala on the 14th day of September, 2018 and the same was published as Ordinance No.48 of 2018 in the Kerala Gazette Extraordinary No.2352 dated the 14th day of September, 2018.

13. As the Kerala State Legislative Assembly was not in session and the term of the interim body constituted as per the said Ordinance (48 of 2018) to exercise all the powers and perform all the functions of the Senate and Syndicate of the Calicut University would expire on the 20th day of November, 2018 and the Senate and Syndicate has not been reconstituted in accordance with the provisions of the Calicut University Act, 1975 (5 of 1975), the Government have decided to amend the said Ordinance. For the smooth functioning of the University, the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) (Second Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 8th day of November, 2018 and the same was published as Ordinance No.57 of 2018 in the Kerala Gazette Extraordinary No.2770 dated 8th day of November, 2018 by making amendment by substituting the words "for a period of eighteen months" for the words "for a period of twelve months" specified in sub-section (1) of section 2 of the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 (48 of 2018).

14. The Bill seeks to replace the Ordinances 48 of 2018 and 57 of 2018 by an Act of the State Legislature.

THE KERALA SPORTS (AMENDMENT) BILL, 2018

The Kerala Sports Act, 2000 (2 of 2001) passed in the State of Kerala to provide for promotion of sports and games, to enhance the athletic efficiency for the constitution of Sports Councils at the State level, District level and local level and for matters connected therewith. But, the Government considers that there are certain defects in the provisions of the said Act in implementing the objects of the said Act in the proper manner.

By amending the said Act, the constitution and functioning of the State Sports Council and District Sports Councils become more democratic and the objectives of the Sports Policy of the Kerala State shall be accomplished.

The amendment also intends to make the activities of various organisations which are functioning in the sports sector in a unified, free and transparent manner. Further, the amendment also proposes to bring in those who are from sports sector as office bearers of Sports Councils and other Sports Organisations and Government have decided to make necessary amendments with regard to age limit and term of office of the bearers and members of State and District Sports Councils. The Government also decided to introduce a new section in the Sports Act with a view to restrict the sports competitions conducted by the organisations which are not legally recognised or fake.

**THE KERALA FISHERMEN DEBT RELIEF COMMISSION
(AMENDMENT) BILL, 2018**

Most of the traditional fishermen earning livelihood by fishing in sea and inland waters are in huge indebtedness.

2. The loans availed on large scale from various agencies, banks and individuals for the purchase of fishing equipments and the state of inability to repay the debt, for years due to fall in production, fall in price, unemployment and exploitation by intermediaries, leads to the accrual of liability.
3. They are in debt trap by increasing the debt for years along with interest.
4. Because of the loss of fishing vessels due to the natural calamity, the issue of indebtedness of fishermen has extended to a severe extent. Financial constraints, huge interest rates imposed by private money lenders and their unfair practices are some of the reasons for this. As the fishermen are being exploited in such a way, the State Government thinks that it is expedient to provide adequate relief for them.
5. Government intends to amend section 5 of the principal Act for incorporating provisions for taking action against the responsible persons, other than institutional creditor and financial institution under Central Government who takes any action against the order or award issued by the Government or Commission.
6. The debt relief is benefited only by the fishermen in disaster affected area. As per section 6(2) of the Debt Relief Act, the entire State of Kerala shall be deemed to be disaster affected area till 31st December, 2007. Hence the Government intends to amend section 6 of the principal Act for providing debt relief for the period it intends to give.

7. Loss of work to fishermen and damage to fishing equipments due to recurring natural disasters, sea erosion and change in climate etc. the indebtedness of fishermen is increasing. Hence the Government intends to provide for the insertion of a new section as 9A to the principal Act by amending section 9 for settling the loans taken by the fishermen for the damage caused to fishing equipments due to sea erosion or other disasters.

8. As the Kerala Legislative Assembly was not in session and the above proposals had to be given effect to immediately, the Kerala Fishermen Debt Relief Commission (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 17th day of October, 2018 and the same was published as Ordinance No.53 of 2018 in the Kerala Gazette Extraordinary No.2599 dated 20th day of October, 2018.

9. The Bill seeks to replace the Ordinance No.53 of 2018 by an Act of the State Legislature.

THE KERALA STATE GOODS AND SERVICES TAX (AMENDMENT) BILL, 2018

The Kerala State Goods and Services Tax Act, 2017 (20 of 2017) was enacted with a view to make a provision for levy and collection of tax on *intra-State* supply of goods or services or both by the Government.

2. The Act provides for certain provisions for smooth transition of existing taxpayers to new goods and services tax regime. However, the new tax regime had faced certain difficulties. One of the major inconveniences caused to the taxpayers, especially small and medium enterprises, was the process of filing return and payment of tax under the Goods and Services Tax laws. In this regard, the proposed new return filing system envisages quarterly filing of return and tax payment for small taxpayers along with minimum paperwork. In order to implement the new return filing system, and also to overcome the above difficulties, it is proposed to amend the Kerala State Goods and Services Tax Act, 2017 (20 of 2017).

3. The proposed Kerala State Goods and Services Tax (Amendment) Bill, 2018, *inter alia* provides for the following, namely:—

(i) to amend section 7 of the Act to clarify the scope of supply;

(ii) to amend section 9 of the Act empowering the State Government to notify classes of registered persons to pay the tax on reverse charge basis in respect of receipt of supplies of certain specified categories of goods or services or both from unregistered suppliers;

(iii) to amend section 10 of the Act so as to enhance the limit of composition levy from one crore rupees to one crore and fifty lakh rupees;

(iv) to amend section 17 of the Act to specify the scope of input tax credit;

(v) to amend section 22 of the Act to enhance the exemption limit for registration in the special category States from ten lakh rupees to twenty lakh rupees;

(vi) to amend section 25 of the Act so as to facilitate tax payer to have the option to obtain multiple registrations for multiple places of business located within the same State and to provide for separate registration for Special Economic Zone unit or developer;

(vii) to amend section 29 of the Act so as to insert a provision for temporary suspension of registration while cancellation of registration is under process;

(viii) to insert a new section 43A so as to provide for the new system of filing return and availing input tax credit;

(ix) to amend sub-section (6) of section 107 of the Act relating to Appeals so as to provide that the amount of pre-deposit payable for filing of appeal shall be capped at twenty five crore rupees;

(x) to amend section 129 of the Act so as to increase the period relating to detention or seizure of goods and conveyances in transit from seven days to fourteen days.

4. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Goods and Services Tax (Amendment) Ordinance, 2018 (52 of 2018) was promulgated by the Governor on the 15th October, 2018 and the same was published in the Kerala Gazette Extraordinary No.2568 dated 15th October, 2018.

THE KERALA APPROPRIATION (NO. 4) BILL, 2018

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 205 thereof, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala required to meet the supplementary expenditure charged on the consolidated Fund of the State of Kerala and the grants made by the Legislative Assembly for the expenditure of the Government of Kerala for the financial year 2018-2019.

THE KERALA CO-OPERATIVE SOCIETIES

(SECOND AMENDMENT) BILL, 2018

The Primary Tourism Co-operative Societies within the State are functioning without any limitation of its area of operation or definite objects. Certain societies are registered with its area of operation in more than one revenue district and even the entire State. Some others are registered with its area of operation spread over a village or taluk. The apex body is having its area of operation all over the State. This situation is against the object and structure of the Kerala Co-operative Societies Act, 1969 (21 of 1969). Further Government intends to interfere in the tourism field of the State through the co-operative sector, so as to promote inter-state and global tourism. Hence the Government intends to streamline the area of operation of Primary Tourism Co-operative Societies and its objects, by incorporating the definition of Primary Tourism Co-operative Societies in section 2 of the Kerala Co-operative Societies Act, 1969 (21 of 1969).

2. As the Legislative Assembly was not in session and the said proposal had to be given effect to immediately, the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on 5th day of July, 2018 and published in the Kerala Gazette Extraordinary No.1806 dated 5th July, 2018 as Ordinance No.38 of 2018.

3. A Bill to replace the said ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of

Kerala during its session which commenced on the 30th August, 2018 and ended on the same day. In order to keep alive the provisions of the said Ordinance, the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on 12th day of September, 2018 and published in the Kerala, Gazette Extraordinary No.2310 dated 12th September, 2018 as Ordinance No. 46 of 2018.

4. In Kerala, Milk Co-operative Societies function as a three tier organisation. The Primary Societies, which are at the grass root level, three Regional Co-operative Milk Producers Union at the middle level and these three regional unions constitute the Apex Society ie. Kerala Co-operative Milk Marketing Federation (MILMA) at State level.

5. The Governing Body of the Apex Society is elected by the members of the governing body of three regional unions. The voters lists of the Regional Unions are prepared by including all the member societies of the districts coming under that Region. It will be more acceptable if the representatives of each district is elected exclusively by the members of that district, so that the voters will be able to identify the candidates to whom they cast their votes.

6. At present members elected from different electoral college are included in the governing body of the Regional union. This manner of election needs to be changed and a uniform manner of election is to be implemented in the three regional unions. The Government have appointed a committee to study about the three tier system in Milk Producers Co-operative sector. One of the recommendations of the Committee is that "the election of representatives of each district shall be done by the members of that particular district itself thus making it truly democratic". For implementing the recommendation, an amendment in the Kerala Co-operative Societies Act, 1969 is required.

7. As the Legislative Assembly of the State of Kerala was not in session and the said proposals had to be given effect immediately, the Kerala Co-operative Societies (Third Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on 5th October, 2018 and the same was published as Ordinance No.51 of 2018 in the Kerala Gazette Extraordinary No.2506 dated on the 5th day of October, 2018.

8. The Bill intended to replace the Kerala Co-operative Societies (Second amendment) Ordinance (46 of 2018) and the Kerala Co-operative Societies (Third amendment) Ordinance (51 of 2018) by an Act of the State Legislature.

APPENDIX -VIII

**DETAILS OF BILLS REFERRED TO SUBJECT COMMITTEES
AND REPORTS OF THE SUBJECT COMMITTEES PRESENTED**

Sl. No.	Name of Bill	Date of Introduction	Subject Committee to which referred	Date of reference to Subject Committee	Date of meeting of the Subject Committee	Date of presentation of Report	By whom the Report was presented
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	The Kerala Municipality (Third Amendment) Bill, 2018 (Bill No. 160)	28-11-2018	IX	28-11- 2018	29-11- 2018	30-11-2018	Minister for Local Self Governments
2	The Kerala Panchayat Raj (Third Amendment) Bill, 2018 (Bill No. 162)	28-11-2018	IX	28-11- 2018	29-11- 2018	30-11-2018	Minister for Local Self Governments

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
3	The Kerala Shops and Commercial Establishment s. (Amendment) Bill, 2018 (Bill No. 163)	28-11-2018	VII	28-11-2018	29-11-2018	30-11-2018	Minister for Labour and Excise
4	The Kerala Police (Amendment) Bill, 2018 (Bill No. 165)	29-11-2018	XIV	29-11-2018	3-12-2018	4-12-2018	Chief Minister
5	The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Bill, 2018 (Bill No. 161)	29-11-2018	VI	29-11-2018	3-12-2018	4-12-2018	Minister for General Education

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
6	The Kerala Sports (Amendment) Bill, 2018 (Bill No. 159)	3-12-2018	VI	3-12-2018	3-12-2018	5-12-2018	Minister for General Education
7	The Kerala Fishermen Debt Relief Commission (Amendment) Bill, 2018 (Bill No. 170)	3-12-2018	I	3-12-2018	4-12-2018	6-12-2018	Minister for Fisheries, Harbour Engineering and Cashew Industry
8	The Kerala State Goods and Services Tax (Amendment) Bill, 2018 (Bill No. 171)	4-12-2018	VIII	4-12-2018	4-12-2018	5-12-2018	Minister for Finance and Coir
9	The Kerala Co-operative Societies (Second Amendment) Bill, 2018 (Bill No. 169)	4-12-2018	XI	4-12-2018	5-12-2018	7-12-2018	Minister for Co-operation, Tourism and Devaswoms

APPENDIX - IX

STATEMENT SHOWING THE DETAILS OF BILLS PUBLISHED AND DATE OF CIRCULATION TO MEMBERS

[Excluding the Bills introduced during the Thirteenth Session]

Sl. No.	Name of Bill (1) (2)	Date of Publication (3)	Date of Circulation (4)
1	The Kerala Lok Ayukta (Amendment) Bill, 2018 (Bill No. 156)	20-7-2018	29-8-2018
2	The Kerala Fish Auctioning, Marketing and Quality Management Bill, 2018 (Bill No. 157)	2-11-2018	22-11-2018
3	The Kerala Advocates Welfare Fund (Amendment) Bill, 2018 (Bill No. 158)	14-11-2018	22-11-2018

(1)	(2)	(3)	(4)
4	The Kerala Shops and Commercial Establishments Welfare Fund (Amendment) Bill, 2018 (Bill No. 167)	23-11-2018	26-11-2018
5	The Madras Hindu Religious and Charitable Endowments (Amendment) Bill, 2018 (Bill No. 168)	23-11-2018	26-11-2018
6	The Kerala Jewellery Workers Welfare Fund (Amendment) Bill, 2018 (Bill No. 172)	30-11-2018	2-12-2018

APPENDIX - X

I. Details of Motions for leave to introduce Private Members Bills moved on 30-11-2018

Sl No.	Name of the Bill	Member in charge	Result
1	The Kerala Ensuring Safety of Sanitary Workers Bill, 2018	Sri Eldho Abraham	Discussion inconclusive
2	The Kerala Safety and Protection of Workers Employed through Private Establishments for Domestic works and other Services Bill, 2018	Sri V. P. Sajeendran	The motion for leave to introduce the Bill was lapsed due to the absence of the Member
3	The Kerala Municipality (Amendment) Bill, 2018	Prof. Abid Hussain Thangal	The motion for leave to introduce the Bill was lapsed due to the absence of the Member

II. Details Regarding Continuations of Discussion of Private Members Bills moved on 30-11-2018

Sl No.	Name of the Bill	Member in charge	Result
1	The Kerala Motor Vehicle Accident Victims' Emergency Relief Fund Constitution Bill, 2016	Sri S. Rajendran	Discussion inconclusive
2	The Kerala Authority for Ensuring Availability of Pure Water Constitution Bill, 2017	Sri P. T. Thomas	Motion for leave to introduce the Bill was lapsed due to the absence of the Member
3	The Kerala State Local News Papers Visual Media workers welfare fund Bill, 2017	Sri K. Rajan	Discussion inconclusive

APPENDIX - XI
പതിനൊലം കേരള നിയമസഭ
പതിനുന്നാം സമേചനം

(27-11-2018 മുതൽ 13-12-2018 വരെ)
(13 ദിവസം)

(1)	വിഷയം	സമയം (മിനിറ്റ്സിൽ)
(2)	(3)	
1	അഭിയാസം	2
2	ചോദ്യാത്തര സമയം	446
3	ചരമോപചാരം	37
4	മനസ്സ് ആവാരികൾ	2
5	ചെയർമാൻമാരുടെ പാനയ്	1
6	അടിയന്തര പ്രമേയം	518
7	മുഖ ക്ഷണികൾ	85
8	സബ്മിഷൻ	115
9	മേഖലയ്ക്കുവച്ച കടലാസുകൾ	14
10	റിപ്പോർട്ട് സമർപ്പണം	15 ^{1/2}
11	റിപ്പോർട്ട് പരിശീലനം	4
12	അനുഭ്യാസികാംശങ്ങളുടെ കാര്യം	3
13	ധനകാര്യം	11
14	നിയമനിർമ്മാണകാര്യം	451
15	പട്ടം 300 അനുസരിച്ചുള്ള പ്രസ്താവന	4 ^{1/2}
16	ആമപ്രസ്താവന	4

(1)	(2)	(3)
17	ഡ്രീംഗ്	4
18	അറിയിപ്പ്	8
19	പ്രസ്താവന	2
20	താൽക്കാലികമായി നിർത്തിവച്ചത്	99
21	അവകാശലംഘന പ്രദ്രോഗൾ	4
22	പ്രമേയം	1
23	അവലോകനം	4
	ആര്യ	(1835 മിനിസ്ട്രും)
		30.58 മണിഥ്രം

APPENDIX - XII
STATEMENT SHOWING CONSTITUENCY NAME AND PARTY AFFILIATION OF
MEMBERS OF FOURTEENTH
KERALA LEGISLATIVE ASSEMBLY
(AS ON 27-11-2018)

Sl. No.	Constituency Name	Name of Members	Party Affiliation of Members
1	2	3	4
1	Manjeshwar	Vacant	
2	Kasargod	Shri N. A. Nellikunnu	Indian Union Muslim League
3	Udma	Shri K. Kunhiraman	Communist Party of India (Marxist)
4	Kanhagad	Shri E.Chandrasekharan	Communist Party of India
5	Trikaripur	Shri M. Rajagopalan	Communist Party of India (Marxist)
6	Payyannur	Shri C. Krishnan	Communist Party of India (Marxist)
7	Kalliasseri	Shri T. V. Rajesh	Communist Party of India (Marxist)
8	Taliparamba	Shri James Mathew	Communist Party of India (Marxist)

1	2	3	4
9	Irikkur	Shri K. C. Joseph	Indian National Congress
10	Azhikode	Shri K. M. Shaji	Indian Union Muslim League
11	Kannur	Shri Ramachandran Kadannappalli	Congress (Secular)
12	Dharmadam	Shri Pinarayi Vijayan	Communist Party of India (Marxist)
13	Thalassery	Shri A. N. Shamseer	Communist Party of India (Marxist)
14	Kuthuparamba	Smt. K. K. Shailaja Teacher	Communist Party of India (Marxist)
15	Mattannur	Shri E. P. Jayarajan	Communist Party of India (Marxist)
16	Peravoor	Shri Sunny Joseph	Indian National Congress
17	Mananthavady (ST)	Shri O. R. Kelu	Communist Party of India (Marxist)
18	Sulthanbathery (ST)	Shri I. C. Balakrishnan	Indian National Congress
19	Kalpetta	Shri C. K. Saseendran	Communist Party of India (Marxist)
20	Vadakara	Shri C. K. Nanu	Janata Dal (Secular)
21	Kuttiadi	Shri Parakkal Abdulla	Indian Union Muslim League

1	2	3	4
22	Nadapuram	Shri E. K. Vijayan	Communist Party of India
23	Quilandy	Shri K. Dasan	Communist Party of India (Marxist)
24	Perambra	Shri T. P. Ramakrishnan	Communist Party of India (Marxist)
25	Balusseri (SC)	Shri Purushan Kadalundi	Communist Party of India (Marxist)
26	Elathur	Shri A. K. Saseendran	Nationalist Congress Party
27	Kozhikode North	Shri A. Pradeepkumar	Communist Party of India (Marxist)
28	Kozhikode South	Dr. M. K. Muneeer	Indian Union Muslim League
29	Beypore	Shri V. K. C. Mammed Koya	Communist Party of India (Marxist)
30	Kunnamangalam	Shri P. T. A. Rahim	Independant
31	Koduvally	Shri Karat Razack	Independant
32	Thiruvambadi	Shri George M.Thomas	Communist Party of India (Marxist)
33	Kondotty	Shri T. V. Ibrahim	Indian Union Muslim League
34	Ernad	Shri P. K. Basheer	Indian Union Muslim League
35	Nilambur	Shri P. V. Anvar	Independant

1	2	3	4
36	Wandoor (SC)	Shri A. P. Anil Kumar	Indian National Congress
37	Manjeri	Shri M. Ummer	Indian Union Muslim League
38	Perinthalmanna	Shri Manjalamkuzhi Ali	Indian Union Muslim League
39	Mankada	Shri T. A. Ahammed Kabeer	Indian Union Muslim League
40	Malappuram	Shri P. Ubaidulla	Indian Union Muslim League
41	Vengara	Shri K. N. A. Khader	Indian Union Muslim League
42	Vallikkunnu	Shri Abdul Hameed. P.	Indian Union Muslim League
43	Tirurangadi	Shri P. K. Abdu Rabb	Indian Union Muslim League
44	Tanur	Shri V. Abdurahiman	National Secular Conference
45	Tirur	Shri C. Mammootty	Indian Union Muslim League
46	Kottakkal	Prof. Abid Hussain Thangal	Indian Union Muslim League
47	Thavanur	DR. K. T. Jaleel	Independant
48	Ponnani	Shri P. Sreeramakrishnan	Communist Party of India (Marxist)
49	Thrithala	Shri V. T. Balram	Indian National Congress

1	2	3	4
50	Pattambi	Shri Muhammed Muhassin P.	Communist Party of India
51	Shornur	Shri P. K. Sasi	Communist Party of India (Marxist)
52	Ottapalam	Shri P. Unni	Communist Party of India (Marxist)
53	Kongad (SC)	Shri K. V. Vijayadas	Communist Party of India (Marxist)
54	Mannarkkad	Shri N. Samsudheen	Indian Union Muslim League
55	Malampuzha	Shri V. S. Achuthanandan	Communist Party of India (Marxist)
56	Palakkad	Shri Shafi Parambil	Indian National Congress
57	Tarur (SC)	Shri A. K. Balan	Communist Party of India (Marxist)
58	Chittur	Shri K. Krishnankutty	Janata Dal (Secular)
59	Nenmara	Shri K. Babu	Communist Party of India (Marxist)
60	Alathur	Shri K. D. Prasenan	Communist Party of India (Marxist)
61	Chelakkara (SC)	Shri U. R. Pradeep	Communist Party of India (Marxist)

1	2	3	4
62	Kunnamkulam	Shri A. C. Moideen	Communist Party of India (Marxist)
63	Guruvayoor	Shri K. V. Abdul Khader	Communist Party of India (Marxist)
64	Manalur	Shri Murali Perunelly	Communist Party of India (Marxist)
65	Wadakkanchery	Shri Anil Akkara	Indian National Congress
66	Ollur	Shri K. Rajan	Communist Party of India
67	Thrissur	Shri V. S. Sunil Kumar	Communist Party of India
68	Nattika (SC)	Smt. Geetha Gopi	Communist Party of India
69	Kaipamangalam	Shri E. T. Taison Master	Communist Party of India
70	Irinjalakuda	Prof. K. U. Arunan	Communist Party of India (Marxist)
71	Puthukkad	Prof. C. Raveendranath	Communist Party of India (Marxist)
72	Chalakudy	Shri B. D. Devassy	Communist Party of India (Marxist)
73	Kodungallur	Shri V. R. Sunil Kumar	Communist Party of India

1	2	3	4
74	Perumbavoor	Shri Eldhoose P. Kunnappillil	Indian National Congress
75	Angamaly	Shri Roji M. John	Indian National Congress
76	Aluva	Shri Anwar Sadath	Indian National Congress
77	Kalamassery	Shri V. K. Ebrahim Kunju	Indian Union Muslim League
78	Paravur	Shri V. D. Satheesan	Indian National Congress
79	Vypeen	Shri S. Sarma	Communist Party of India (Marxist)
80	Kochi	Shri K. J. Maxy	Communist Party of India (Marxist)
81	Thripunithura	Shri M. Swaraj	Communist Party of India (Marxist)
82	Ernakulam	Shri Hibi Eden	Indian National Congress
83	Thrissur	Shri P. T. Thomas	Indian National Congress
84	Kunnathunad (SC)	Shri V. P. Sajeendran	Indian National Congress
85	Piravom	Shri Anoop Jacob	Kerala Congress (Jacob)
86	Muvattupuzha	Shri Eldho Abraham	Communist Party of India
87	Kothamangalam	Shri Antony John	Communist Party of India (Marxist)

1	2	3	4
88	Devikulam (SC)	Shri S. Rajendran	Communist Party of India (Marxist)
89	Udumbanchola	Shri M. M. Mani	Communist Party of India (Marxist)
90	Thodupuzha	Shri P. J. Joseph	Kerala Congress (M)
91	Idukki	Shri Roshy Augustine	Kerala Congress (M)
92	Peerumade	Smt. E. S. Bijimol	Communist Party of India
93	Pala	Shri K. M. Mani	Kerala Congress (M)
94	Kaduthuruthy	Shri Mons Joseph	Kerala Congress (M)
95	Vaikom (SC)	Smt. C. K. Asha	Communist Party of India
96	Ettumanoor	Shri K. Suresh Kurup	Communist Party of India (Marxist)
97	Kottayam	Shri Thiruvanchoor Radhakrishnan	Indian National Congress
98	Puthuppally	Shri Oommen Chandy	Indian National Congress
99	Changanassery	Shri C. F. Thomas	Kerala Congress (M)
100	Kanjirappally	DR. N. Jayaraj	Kerala Congress (M)
101	Poonjar	Shri P. C. George	Independant
102	Aroor	Shri A. M. Ariff	Communist Party of India (Marxist)

1	2	3	4
103	Cherthala	Shri P. Thilothaman	Communist Party of India
104	Alappuzha	DR. T. M. Thomas Isaac	Communist Party of India (Marxist)
105	Ambalappuzha	Shri G. Sudhakaran	Communist Party of India (Marxist)
106	Kuttanad	Shri Thomas Chandy	Nationalist Congress Party
107	Haripad	Shri Ramesh Chennithala	Indian National Congress
108	Kayamkulam	Smt. U. Prathibha	Communist Party of India (Marxist)
109	Mavelikkara (SC)	Shri R. Rajesh	Communist Party of India (Marxist)
110	Chengannur	Shri Saji Cherian	Communist Party of India (Marxist)
111	Thiruvalla	Shri Mathew T. Thomas	Janata Dal (Secular)
112	Ranni	Shri Raju Abraham	Communist Party of India (Marxist)
113	Aranmula	Smt. Veena George	Communist Party of India (Marxist)
114	Konni	Shri Adoor Prakash	Indian National Congress

1	2	3	4
115	Adoor (SC)	Shri Chittayam Gopakumar	Communist Party of India
116	Karunagappally	Shri R. Ramachandran	Communist Party of India
117	Chavara	Shri N. Vijayan Pillai	Communist Marxist Party Kerala State Committee
118	Kunnathur (SC)	Shri Kovoor Kunjumon	Independant
119	Kottarakkara	Smt. P. Aisha Potty	Communist Party of India (Marxist)
120	Pathanapuram	Shri K. B. Ganesh Kumar	Kerala Congress (B)
121	Punalur	Shri K. Raju	Communist Party of India
122	Chadayamangalam	Shri Mullakkara Retnakaran	Communist Party of India
123	Kundara	Smt. J. Mercykutty Amma	Communist Party of India (Marxist)
124	Kollam	Shri M. Mukesh	Communist Party of India (Marxist)
125	Erapuram	Shri M. Noushad	Communist Party of India (Marxist)
126	Chathannoor	Shri G. S. Jayalal	Communist Party of India

1	2	3	4
127	Varkala	Shri V. Joy	Communist Party of India (Marxist)
128	Attingal (SC)	Shri B. Satyan	Communist Party of India (Marxist)
129	Chirayinkeezhu (SC)	Shri V. Sasi	Communist Party of India
130	Nedumangad	Shri C. Divakaran	Communist Party of India
131	Vamanapuram	Shri D. K. Murali	Communist Party of India (Marxist)
132	Kazhakoottam	Shri Kadakampally Surendran	Communist Party of India (Marxist)
133	Vattiyoorkavu	Shri K. Muraleedharan	Indian National Congress
134	Thiruvananthapuram	Shri V. S. Sivakumar	Indian National Congress
135	Nemom	Shri O. Rajagopal	Bharathiya Janata Party
136	Aruvikkara	Shri K. S. Sabarinadhan	Indian National Congress
137	Parassala	Shri C. K. Hareendran	Communist Party of India (Marxist)
138	Kattakkada	Shri I. B. Satheesh	Communist Party of India (Marxist)

1	2	3	4
139	Kovalam	Shri M. Vincent	Indian National Congress
140	Neyyattinkara	Shri K. Ansalan	Communist Party of India (Marxist)
141	Nominated Member	Shri John Fernandez	Communist Party of India (Marxist)